

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, February 23, 1984 | Phalguna 4, 1905 (Saka)

No. 389

12.35 P.M.

1. Oath or Affirmation

Three members made and subscribed the oath as follows, signed the roll of Members and took their seats in the House:—

2 in Hindi, and
1 in English.

2. President's Address—laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on 23rd February, 1984.

3. Obituary References

The Speaker made references to the passing away of Mr. Yuri Vladimirovich Andropov, General Secretary of the Central Committee of the Soviet Communist Party and Chairman of the Presidium of the Supreme Soviet of USSR; Sarvashri J. C. Barve, C. M. Stephen and Dr. B. N. Singh sitting Members of Lok Sabha; Shri Achal Singh, a Member of First to Fifth Lok Sabha; Shri P. Sivasankaran, a Member of Third and Fourth Lok Sabha; Shri Baijnath Kureel, a Member of First to Fifth Lok Sabha; and Shri Y. Shaiza, a Member of Sixth Lok Sabha.

The Speaker also expressed his deepest sorrow and anguish at the way the people died in Punjab and Haryana in the recent disturbances. He said the Members' sympathies went to the bereaved families.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Welfare Board for Seafarers (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 839 in Gazette of India dated the 12th November, 1983 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Industries (Development and Regulation) Amendment Ordinance, 1984 (No. 1 of 1984) promulgated by the President on the 12th January, 1984.
 - (ii) The Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (No. 2 of 1984) promulgated by the President on the 28th January, 1984.
 - (iii) The Prevention of Damage to Public Property Ordinance, 1984 (No. 3 of 1984) promulgated by the President on the 28th January, 1984.
 - (iv) The Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Ordinance, 1984 (No. 4 of 1984) promulgated by the President on the 14th February, 1984.
- (3) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 977 in Gazette of India dated the 17th December, 1983 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1982-83.

- (ii) Annual Report of the Mogul Line Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the New Mangalore Port Trust for the year 1982-83 and the Audit Report thereon.
- (ii) Annual Accounts of the Mormugao Port Trust for the year 1982-83 and the Audit Report thereon.
- (iii) Annual Accounts of the Kandla Port Trust for the year 1982-83 and the Audit Report thereon.
- (iv) Annual Accounts of the Visakhapatnam Port Trust for the year 1982-83 and the Audit Report thereon.
- (v) Annual Accounts of the Paradip Port Trust for the year 1982-83 and the Audit Report thereon.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1982-83 together with Audit Report thereon.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1982-83 together with Audit Report thereon.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1982-83 together with Audit Report thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1982-83.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1982-83.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1981-82 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1982-83.
- (13) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1982-83 along with Audited Accounts.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1982-83.

(16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of Notification No. S.O. 928(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1983 containing President's Order dated the 23rd December, 1983 regarding extension of President's Rule in the Union Territory of Pondicherry for a further period of six months with effect from 24th December, 1983, issued under section 51 of the Government of Union Territories Act, 1963.

(18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 909(E) and 910(E) published in Gazette of India dated the 23rd December, 1983 together with an explanatory memorandum regarding restoration of the pre-Budget, 1983-84 levels of import duties on the drugs and drug intermediates specified in these notifications.
- (ii) G.S.R. 911(E) published in Gazette of India dated the 23rd December, 1983 containing Corrigendum to Notification No. G.S.R. 645(E) dated the 18th August, 1983.
- (iii) G.S.R. 912(E) and 913(E) published in Gazette of India dated the 23rd December, 1983 together with an explanatory memorandum regarding exemption to articles of gift received from any foreign Government or foreign dignitary from the whole of additional and auxiliary duties of customs leviable thereon.
- (iv) G.S.R. 922(E) and 923(E) published in Gazette of India dated the 27th December, 1983 together with an explanatory memorandum extending the validity of Notification No. 200-Customs dated the 28th September, 1979 upto 31st December,

1984 and of Notification No. 133|83-Customs dated the 13th May, 1983 upto 31st March, 1984.

- (v) G.S.R. 928(E) published in Gazette of India dated the 29th December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 23|83-Customs dated the 14th February, 1983 so as to modify the extent of exemption on ethylene dichloride as in excess of 20 per cent basic customs duty and to extend the validity of concessional customs duty upto 30th June, 1984.
- (vi) G.S.R. 929(E) and 930(E) published in Gazette of India dated the 29th December, 1983 together with an explanatory memorandum regarding increase in the basic customs duty on viscose filament yarn below 600 deniers to 25 per cent *ad valorem*.
- (vii) G.S.R. 940(E) published in Gazette of India dated the 1st January, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* in supersession of Notification No. 282-Customs dated the 1st October, 1983.
- (viii) G.S.R. 7(E) and 8(E) published in Gazette of India dated the 3rd January, 1984 together with an explanatory memorandum regarding exemption to printed picture stickers for Children's picture books from the whole of the basic and auxiliary duties of customs leviable thereon.
- (ix) G.S.R. 10(E) published in Gazette of India dated the 5th January, 1984 together with an explanatory memorandum containing Corrigendum to Notification No. 1|84-Customs dated the 1st January, 1984.

- (x) G.S.R. 29(E) to 32(E) published in Gazette of India dated the 12th January, 1984 regarding exemption to Hot rolled stainless steel coils for cold rolling into products of industrial gauges from basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty in excess of 20 per cent *ad valorem* and Hot rolled stainless steel coils imported as replacement for already imported coils used in the manufacture of cold rolled products and supplied to holders of advance REP licences from the whole of basic, auxiliary and additional duties of customs.
- (xi) G.S.R. 38(E) published in Gazette of India dated the 17th January, 1984 together with an explanatory memorandum regarding exemption to Hexachloro, Cyclopentadine Butene-2 Diol, of specified pesticides from the basic customs duty in excess of 60 per cent *ad valorem*.
- (xii) G.S.R. 41(E) published in Gazette of India dated the 18th January, 1984 together with an explanatory memorandum making certain amendment to Notification No. 38-Customs dated the 1st March, 1978 so as to reduce the extent of exemption by raising the basic customs duty on Acetate Filament Yarn from five per cent *ad valorem* to fifteen per cent *ad valorem*.
- (xiii) G.S.R. 51(E) published in Gazette of India dated the 2nd February, 1984 together with an explanatory memorandum containing Corrigendum to Notification No. 327/83-Customs dated the 23rd December, 1983.
- (xiv) G.S.R. 94 published in Gazette of India dated the 28th January, 1984 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add eight more products of Nepalese origin to the list of items which qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.

- (xv) G.S.R. 934(E) published in Gazette of India dated the 30th December, 1983 together with an explanatory memorandum making certain amendment to Notification No. 2/83-Customs dated the 1st January, 1983 so as to extend the existing exemption from customs duties in excess of 25 per cent *ad valorem* to magnet field DC motors meant for use in the production of electrically operated 2-wheeled and 3-wheeled motor vehicles upto 31st December, 1984.
- (19) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 894(E) published in Gazette of India dated the 17th December, 1983 together with an explanatory memorandum seeking to grant full duty exemption on copper pipes and tubes supplied to Bharat Heavy Electricals Limited for the manufacture of thermal power equipments to be used in the initial setting up of a thermal power station.
- (ii) G.S.R. 895(E) published in Gazette of India dated the 17th December, 1983 together with an explanatory memorandum making Notification No. 292/83-CE dated the 17th December, 1983 in-applicable to the goods produced in a free trade zone.
- (iii) G.S.R. 896(E) and 897(E) published in Gazette of India dated the 20th December, 1983 together with an explanatory memorandum regarding changes in the rates of excise duty on additional entitlements cleared by new and expansion project sugar factories.
- (iv) G.S.R. 915(E) published in Gazette of India dated the 24th December, 1983 together with an explanatory memorandum seeking to continue upto the 30th April, 1984 the present exemption contained in Notification No. 239/82-CE

dated the 1st November, 1982 on Cellulose Acetate Moulding Granules to the extent of excise duty in excess of ten per cent *ad valorem*.

- (v) G.S.R. 931(E) published in Gazette of India dated the 30th December, 1983 together with an explanatory memorandum extending the validity of Notification No. 234/79-CE dated the 20th July, 1979 upto 31st December, 1984.
- (vi) G.S.R. 933(E) published in Gazette of India dated the 30th December, 1983 together with an explanatory memorandum extending the validity of Notification No. 1/83-CE dated the 1st January, 1983 upto 31st December, 1984.
- (vii) G.S.R. 936(E) published in Gazette of India dated the 31st December, 1983 together with an explanatory memorandum extending the validity of Notification No. 185/83-CE dated the 2nd July, 1983 upto 31st December, 1984.
- (viii) G.S.R. 938(E) published in Gazette of India dated the 31st December, 1983 together with an explanatory memorandum regarding exemption to Darjeeling Tea produced in Zone III specified Notification No. 184/81-CE dated the 5th November, 1981 from the duty of excise as in excess of amount calculated at the rate of twenty paise per kilogram.
- (ix) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1984 together with an explanatory memorandum regarding exemption to silver oxide button cells from the whole of the excise duty for a period of two years upto 31st December, 1985.
- (x) G.S.R. 2(E) published in Gazette of India dated the 1st January, 1984 together with an explanatory memorandum regarding exemption to Raw

Naphtha falling under Central Excise Tariff Item No. 6 intended for use in the manufacture of ammonia, from the duty of excise leviable thereon as is in excess of Rupees one hundred per kilolitre at 158.

- (xi) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1984 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 2/84-CE dated the 1st January, 1984 to the goods which are produced or manufactured in a Free Trade Zone and brought to any other place in India.
 - (xii) G.S.R. 50(E) published in Gazette of India dated the 2nd February, 1984 together with an explanatory memorandum extending the validity of Notification No. 177/83-CE dated the 1st July, 1983 upto the 28th February, 1985.
- (20) A copy of the Goa, Daman and Diu Children (Second Amendment) Rules, 1982 (Hindi and English versions) published in Goa, Daman and Diu Gazette dated the 2nd September, 1982 under sub-section (3) of section 59 of the Children Act, 1960.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

5. Resignations by Members

(1) The Speaker informed the House that on the 28th December, 1983 he had received a letter from Shri Chandra Shekhar

Singh an elected Member from Banka constituency of Bihar, resigning his seat in Lok Sabha. The Speaker accepted his resignation with effect from 29th December, 1983.

(2) The Speaker also informed the House that he had received a letter from Shri Shivkumar Singh, an elected Member of Lok Sabha from Khandwa constituency of Madhya Pradesh resigning his seat in Lok Sabha. The Speaker accepted his resignation with effect from today, the 23rd February, 1984.

12.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th February, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Friday, February 24, 1984 [Phalgunā 5, 1905 (Saka)]

No. 390

11 A.M.

1. Starred Questions

Starred Questions Nos. 1 and 3—6 were orally answered. Starred Question No. 2 was postponed to 30-3-1984. Replies to Starred Questions Nos. 7—20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—49, 51—63, 65—152, 155—170, 172—211, 213—216, 218—221 and 223—230 were laid on the Table.

3. Adjournment motion

The Speaker gave his consent to the moving of adjournment motion given notices of by Prof. Madhu Dandavate, Sarvashri Ramavatar Shastri, Suraj Bhan, Atal Bihari Vajpayee, Satish Agarwal, N. K. Shejwalkar, Harikesh Bahadur, Ram Jethmalani, Ratansinh Rajda, Vijay Kumar Yadav, Indrajit Gupta, K. A. Rajan, Smt. Geeta Mukherjee, Sarvashri Narayan Choubey, P. K. Kodiyan, Bhogendra Jha, Ram Vilas Paswan, Chandrajit Yadav, Dharam Bir Sinha, E. Balanandan, Satyasadhan Chakraborty, Somnath Chatterjee, Sudhir Kumar Giri, Ajit Bag, Abdul Rashid Kabuli, Tridib Chaudhuri, Daulat Ram Saran, Chhotey Singh Yadav, Jaipal Singh Kashyap, Rajesh Kumar Singh, Dr. A. U. Azmi, Swami Indervesh, Shri Mani Ram Bajri, Prof. Ajit Kumar Mehta, Sarvashri Rajnath Sonkar Shastri, Rasheed Masood, Jagpal Singh, B. D. Singh and Charan Singh regarding the situation in Punjab leading to communal violence and confrontation between the CRPF and sections of the people both in Punjab and Haryana.

Prof. Madhu Dandavate then asked for leave of the House to the moving of the motion.

The leave was granted. The Speaker observed that he would have the necessary consultations and the date and time for moving the Adjournment Motion would be fixed later. On attention being invited to the provision of Rule 61, Shri Buta Singh moved the following motion under Rule 388:—

“That this House do suspend Rule 61 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the adjournment motion to be moved by Prof. Madhu Dandavate regarding the situation in Punjab leading to communal violence and confrontation between the CRPF and sections of the people both in Punjab and Haryana.”

The motion was adopted.

4. The Budget (Railways)—1984-85

Shri A. B. A. Ghani Khan Choudhuri presented a statement of the estimated receipts and expenditure of the Government of India for the year 1984-85 in respect of Railways.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1982-83 under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (3) A copy of the Review (Hindi and English versions) by Government on the working of International Airports Authority of India for the year 1982-83.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India for the year 1982-83.
- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Punjab Tourism Development Corporation Limited, Chandigarh, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Trade Fair Authority of India; New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Cochin, for the year 1982-83 along with Audited Accounts.
- (8) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Cochin, for the year 1982-83.
- (9) A copy of Notification No. G.S.R. 71(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to delegates of the First Conference of the Asian Forum of Parliamentarians on Population and Development held in New Delhi from the 17th February, 1984 to the 20th February, 1984 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

(10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) The Income-tax (Amendment) Rules, 1984 published in Notification No. S.O. 34(E) in Gazette of India dated the 21st January, 1984.
- (ii) S.O. 168 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Solatium Fund Authority' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (iii) S.O. 169 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Commonwealth Parliamentary Association, Punjab Branch' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (iv) S.O. 170(E) published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Chief Minister's Relief Fund, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.
- (v) S.O. 171 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Indian National Theatre, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (vi) S.O. 172 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Sanjivani Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (vii) S.O. 174 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Maharashtra State Council for Child Welfare' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (viii) S.O. 175 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Jhargram Leprosy Project, Calcutta,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 and 1982-83.
- (ix) S.O. 176 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'German Leprosy Relief Association, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (x) S.O. 177 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Bharat International Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years. 1983-84 and 1984-85.
- (xi) S.O. 178 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Ramakrishna Vivekananda Mission, West Bengal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (xii) S. O. 179 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Pirojsha Godrej Foundation, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.

(xiii) S.O. 184 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Agri-Horticultural Society, Madras' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84.

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 14(E) and 15(E) published in Gazette of India dated the 10th January, 1984 together with an explanatory memorandum regarding exemption to components of fuel efficient motor cars of engine capacity not exceeding 1000cc in excess of the basic customs duty of 25 per cent *ad valorem* when imported by a manufacturer of such cars for the purposes of providing warranty coverage or after sale service to their customers and auxiliary duty of customs in excess of 15 per cent *ad valorem*.

(ii) G.S.R. 60(E) and 61(E) published in Gazette of India dated the 13th February, 1984 together with an explanatory memorandum regarding exemption to Palm Fatty Acid and Palm Stearin Fatty Acid imported for the manufacture of soap or grease from the basic customs duty in excess of 15 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.

(iii) G.S.R. 63(E) published in Gazette of India dated the 14th February, 1984 together with an explanatory memorandum regarding exemption to Pyrazine Mono Carbolic Acid (PMCA) when imported by actual users for the manufacture of anti-T.B. drug Pyrazinamide from basic customs duty in excess of 60 per cent *ad valorem* and from the whole of the additional duty leviable thereon.

(iv) G.S.R. 64(E) and 65(E) published in Gazette of India dated the 14th February, 1984 together with

an explanatory memorandum regarding exemption to goods required for the electronic projects viz., Project of Indian National Satellite System (INSAT-1) and INDO-USSR Troposcatter Communication Link Project from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.

- (v) G.S.R. 68(E) and 69(E) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to liquid nitrogen plant having a capacity upto 10 litres per hour, its accessories and spares, when imported into India for use in artificial insemination centres for cattle breeding from the whole of basic, auxiliary and additional duties of customs leviable thereon.
 - (vi) G.S.R. 70(E) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to one set of pre-recorded cassettes accompanying books as an essential complement to such books for learning languages from the whole of basic customs duty leviable thereon.
 - (vii) G.S.R. 72(E) published in Gazette of India dated the 16th February, 1984 together with an explanatory memorandum making certain amendments to Notification No. 77-Customs dated the 17th April, 1980 so as to specify limits in respect of waste/scrap arising in the course of manufacture of five additional items viz Adelphean Esiderex Tablets, Soap, PVC pipes, Lead Glass tubing and Lead in wire.
- (12) A copy of Notification No. G.S.R. 67(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to animal

feed supplements and animal feed concentrates from the payment of excise duty, issued under the Central Excise Rules, 1944.

- (13) A copy of the Public Debt (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 814(E) in Gazette of India dated the 2nd November, 1983 under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (14) A copy of the Public Provident Fund (Amendment) Scheme, 1984 (Hindi and English versions) published in Notification No. G.S.R. 54(E) in Gazette of India dated the 7th February, 1984 under section 12 of the Public Provident Fund Act, 1968.
- (15) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1982.
- (16) A copy of the Fourteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1983, under section 29 of the Life Insurance Corporation Act, 1956.
- (17) A copy of the Finance Accounts of Union Government for the year 1981-82 (Hindi and English versions).
- (18) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Advance Report of the Comptroller and Auditor General of India for the year 1982-83—Union Government (Railways).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part XI—Bharat Electronics Limited.

- (iii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part XII—Indian Petrochemicals Corporation Limited.
 - (iv) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part XIII—General Insurance Corporation of India.
 - (v) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part XIV—Central Inland Water Transport Corporation Limited.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1982-83.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the North Eastern Handicrafts and Handloom Development Corporation Limited, Shillong, for the year 1981-82.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

6. Assent to Bills

(i) Secretary-General laid on the Table following five Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Appropriation (No. 5) Bill, 1983.
- (2) The Appropriation (Railways) No. 5 Bill, 1983.
- (3) The Indian Railways (Amendment) Bill, 1983.
- (4) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Bill, 1983.
- (5) The Criminal Law (Second Amendment) Bill, 1983.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following thirteen Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Punjab Disturbed Areas Bill, 1983.
- (2) The Chandigarh Disturbed Areas Bill, 1983.
- (3) The Armed Forces (Punjab and Chandigarh) Special Powers Bill, 1983.
- (4) The Dangerous Machines (Regulation) Bill, 1983.
- (5) The Tea (Amendment) Bill, 1983.
- (6) The Illegal Migrants (Determination by Tribunals) Bill, 1983.
- (7) The Textile Undertakings (Taking Over of Management) Bill, 1983.
- (8) The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Bill, 1983.
- (9) The Mines (Amendment) Bill, 1983.
- (10) The Criminal Law (Amendment) Bill, 1983.
- (11) The Lepers (Delhi, Andaman and Nicobar Islands, Lakshadweep, Dadra and Nagar Haveli and Chandigarh Repeal) Bill, 1983.

(12) The Public Financial Institutions (Obligation as to Fidelity and Secrecy) Bill, 1983.

(13) The Banking Laws (Amendment) Bill, 1983.

7. Report of Railway Convention Committee

Shri D. L. Baitha presented the Tenth Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for the year 1984-85 and other Ancillary Matters'.

(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.51 P.M.)

8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th February, 1984.

9. Motion regarding Report of Joint Committee—Extension of Time

Shri Mool Chand Daga moved the following motion:—

“That this House do extend upto the last day of the first week of the Monsoon Session, 1984, the time for presentation of the Report of the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on the said business and for matters connected therewith or incidental thereto.”

The motion was adopted.

10. Government Bill—Under Consideration

**THE PAYMENT OF GRATUITY (AMENDMENT) BILL,
1982**

The motion for consideration of the Bill was moved by Shri Dharmavir.

Shri M. M. Lawrence took part in the debate. His speech was not concluded.

The discussion was not concluded.

11. Private Member's Bill—Introduced

THE ANDHRA PRADESH LEGISLATIVE COUNCIL (ABOLITION) BILL, 1984, BY SHRI G. BHOOPATHY

The motion for leave to introduce the Bill moved by Shri G. Bhoopathy was opposed. The motion was adopted and the Bill was introduced.

12. Private Member's Bill—Withdrawn

THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL, 1980, BY SHRI P. J. KURIEN

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 22nd December, 1983, continued.

The following Members took part in the debate:—

- (1) Shri Xavier Arakal
- (2) Shri Bapusaheb Parulekar
- (3) Shri Eduardo Faleiro
- (4) Shri Rajnath Sonkar Shastri
- (5) Shri Mool Chand Daga ✓
- (6) Shri Sunder Singh
- (7) Smt. Ramdulari Sinha

Shri P. J. Kurien replied to the debate.

An amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill—Under Consideration

THE HINDU SCRIPTURES AND OTHER RELIGIOUS LITERATURE (REVIEW AND AMENDMENT) BILL, 1983, BY SHRI RAJNATH SONKAR SHASTRI

The motion for consideration of the Bill was moved by Shri Rajnath Sonkar Shastri.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st July, 1984, was moved by Shri Mool Chand Daga.

Shri Sunder Singh took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th February, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Monday, February 27, 1984|Phalguna 8, 1905 (Saka)

No. 391

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 21—24 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—316, 318—360, 362—379 and 381—461 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey', 1983-84 (Hindi and English versions).
- (2) A copy of Notification No. G.S.R. 882(E) (Hindi and English versions) published in Gazette of India dated the 8th December, 1983 specifying rupees five per quintal of vegetable oil, as the duty of excise to be levied and collected as a cess, issued under section 3 of the Vegetable Oils Cess Act, 1983.
- (3) A copy of the Delhi Development Authority (Budget and Accounts) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 145 in Gazette of India dated the 11th February, 1984 under section 58 of the Delhi Development Act, 1957.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Sugar (Price Determination for 1983-84 production) Order, 1984 (Hindi and English versions) published in Notification No. G.S.R. 28(E) in Gazette of India 11th January, 1984 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (9) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- | | |
|---|---------------------|
| (i) Statement No. XXVII—Seventh Session, 1979. | Sixth Lok Sabha |
| (ii) Statement No. XVI—Second Session, 1980. | } Seventh Lok Sabha |
| (iii) Statement No. XXVII—Third Session, 1980. | |
| (iv) Statement No. XXII—Fifth Session, 1981. | |
| (v) Statement No. XVI—Sixth Session, 1981. | |
| (vi) Statement No. XV—Seventh Session, 1981. | |
| (vii) Statement No. XIV—Eighth Session, 1982. | |
| (viii) Statement No. X—Ninth Session, 1982. | |
| (ix) Statement No. IX—Tenth Session, 1982. | |
| (x) Statement No. VII—Eleventh Session, 1983. | |
| (xi) Statement No. III—Twelfth Session, 1983. | |
| (xii) Statement No. I—Thirteenth Session, 1983. | |

(10) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1982-83 along with Accounts and the Audit Report thereon, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.

(11) A statement (Hindi and English versions) regarding—
(a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1982-83 and (b) reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1982-83 together with Audit Report thereon.

(13) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1982-83 under section 26 of the Delhi Development Act, 1957.

(14) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority, Delhi, for the year 1982-83.

(15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 56 (E) published in Gazette of India dated the 9th February, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117/78-Customs dated the 9th June, 1978 so as to add 'Tea' in the schedule to the said notification for facilitating import of tea without customs duty against Advance Licences for blending and re-export under the Duty Exemption Scheme.

(ii) G.S.R. 73 (E) published in Gazette of India dated the 17th February, 1984 together with an explanatory memorandum regarding revised rate of

exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 6-Customs dated the 7th January, 1983.

- (16) A statement (Hindi and English versions) of Expenditure incurred on ASIAD 82, Seventh Non-Aligned Summit and Commonwealth Heads of Government Meet.

4. Report and Minutes of Estimates Committee

Shri Bansi Lal presented the Sixty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Education and Culture—Elementary Education, and Minutes of the sittings of the Committee relating thereto.

5. Calling Attention

Shri Abdul Rasheed Kabuli called the attention of the Minister of External Affairs to the reported anti-India propaganda on British television on behalf of the so-called “Jammu and Kashmir Liberation Front” Leaders regarding the execution of Maqbool Butt and steps taken by the Government in the matter.

✓ The Minister of External Affairs made a statement in regard thereto.

6. Government Bill—Introduced

THE INDUSTRIES (DEVELOPMENT AND REGULATION)
AMENDMENT BILL, 1984

7. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industries (Development and Regulation) Amendment Ordinance, 1984 was laid on the Table.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.28 P.M.)

8. Matters under Rule 377

(1) Shri Abdul Rasheed Kabuli raised a matter regarding need for central financial assistance to complete hydro-electric projects in J & K State.

(2) Shri Arjun Sethi raised a matter regarding need to ensure early implementation of Daitari Steel Project in Orissa.

(3) Shri Bheekhabhai raised a matter regarding unsatisfactory working of DESU.

(4) Shri Virdhi Chander Jain raised a matter regarding financial help to Rajasthan Government for repairs of roads damaged due to military exercises.

(5) Shri B. D. Singh raised a matter regarding need to restore the earlier admission policy in J.N.U.

(6) Shri Rasa Behari Behra raised a matter regarding stagnation in promotion avenues of engineers in Bokaro Steel Plant.

(7) Shri Ram Vilas Paswan raised a matter regarding increasing number of accidents at Gandhi Setu, Patna.

(8) Shri Ananda Pathak raised a matter regarding 12-point charter of demands made by the people of backward district of North Bengal.

9. Motion of thanks on the President's Address

Shri B. R. Bhagat moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1984.’”

Shri Xavier Arakal seconded the motion.

Two hundred and thirty amendments [Nos. 8 to 32, 36 to 110, 117 to 139, 143 to 178, 211 to 256 and 258 to 282] were moved.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri A. C. Das
- (3) Shri Keyur Bhushan

(4) Shri Chandrajit Yadav

(5) Shri S. B. Sidnal

(6) Shri Kamal Nath Jha (*Speech Unfinished*)

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri Buta Singh presented the Fifty-fifth Report of the Business Advisory Committee.

6.P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th February, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 28, 1984 | Phalguna 9, 1905 (Saka)

No. 392

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 41, 43, 44, 45 and 46 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 462—544, 546—608, 610—619, 621—659 and 661—691 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1982-83 (Vols. I—III).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1982-83.
- (ii) Annual Report of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon (Assam), for the year 1981-82.
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon (Assam), for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the National Thermal Power Corporation, New Delhi, for the year 1982-83.
- (ii) Annual Report of the National Thermal Power Corporation, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Oil India Limited, Duliajan (Assam), for the year 1982-83.
- (ii) Annual Report of the Oil India Limited, Duliajan (Assam), for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Co-operative Limited, New Delhi, for the year 1982-83.
- (4) (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1982-83 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1982 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1982-83 and of its subsidiary Company Hydrocarbons India Limited, New Delhi, for the year 1982.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1982-83.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1982-83.
- (ii) Annual Report of the Hindustan Antibiotics Limited Pimpri, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of 24 Notifications (Hindi and English versions) issued by the Government of India on or after the 19th February, 1970, reserving certain article or class of articles for exclusive production in the small scale sector.
- (7) A copy of the Cine-workers Welfare Cess Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 887(E) in Gazette of India dated the 14th December, 1984 under sub-section (3) of section 10 of the Cine-workers Welfare Cess Act, 1981.
- (8) A copy of the Indian Telegraph (Tenth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 916 (E) in Gazette of India dated the 24th December, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1982-83.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1982-83 together with Audit Report thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1983 published in Notification No. G.S.R. 993 in Gazette of India dated the 24th December, 1983.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1983 published in Notification No. G.S.R. 994 in Gazette of India dated the 24th December, 1983.
 - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1983 published in Notification No. G.S.R. 995 in Gazette of India dated the 24th December, 1983.

- (16) A copy of the Post Office Recurring Deposit (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 22(E) in Gazette of India dated the 14th February, 1984 under section 15 of the Government Savings Banks Act, 1873.
- (17) A copy of Notification No. G.S.R. 165 (Hindi and English versions) published in Gazette of India dated the 18th February, 1984 regarding exemption of the property bequeathed by the deceased to "Jawahar Lal Nehru Memorial Fund" being a fund notified under sub-clause (iv) of clause (23C) of section 10 of the Income-tax Act, 1961 from levy of estate duty, under sub-section (2) of section 33 of the Estate Duty Act, 1953,

4. Intimation regarding arrest and remand of Member

The Speaker informed the House that he had received the following communication dated 27th February, 1984 from the Deputy Commissioner of Police, New Delhi District, New Delhi, today:—

"Kindly refer to this office letter dated 27-2-1984, informing you that Shri L. S. Tur, M.P., was arrested in case FIR No. 108 dated 27-2-1984 under Section 2 of Prevention of Insults to the National Honour Act, 1971 and Section 188 IPC, Police Station Parliament Street, New Delhi.

He alongwith others was produced in the Court of the Metropolitan Magistrate, Patiala House, New Delhi, who remanded them to judicial custody till 10-3-1984 and sent them to Central Jail, Tihar."

5. Report of Public Accounts Committee

Shri Sunil Maitra presented the Hundred and Seventy-fifth Report (Hindi and English versions) of the Public Accounts Committee on para 11 of the Report of the Comptroller and Auditor General of India for the year 1980-81, Union Government (Civil) relating to Drought Prone Area Programme.

5. Motion regarding Fifty-fifth Report of Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 27th February, 1984”.

An amendment moved by Shri Ram Vilas Paswan was negatived.

The motion was adopted.

7. Government Bill—introduced

**THE GANESH FLOUR MILLS COMPANY LIMITED
(ACQUISITION AND TRANSFER OF UNDERTAKINGS)
BILL, 1984**

8. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984, was laid on the Table.

9. Matters Under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding need to fix the support price of wheat at Rs. 204/- per quintal.

(2) Shrimati Jayanti Patnaik raised a matter regarding need to increase the shipment capacity of Paradip Port.

(3) Shri Harikesh Bahadur raised a matter regarding need to provide relief measures to farmers whose crops were affected by recent hailstorms.

(4) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to provide Doordarshan facilities in Chittorgarh district of Rajasthan.

(5) Shri Chintamani Panigrahi raised a matter regarding need to protect the poor workers from exploitation by working in sub-human conditions in Surat Textile Industry (Gujarat).

(6) Shri Uttamrao Patil raised a matter regarding need for early opening of a separate postal division for Yavatmal district of Maharashtra.

(7) Shri Pasala Penchalaiah raised a matter regarding need for financial assistance to Andhra Pradesh for relief measures in flood affected areas of Nellore and Chittoor districts.

(8) Shri Ramavatar Shastri raised a matter regarding dissatisfaction among employees of Defence Accounts Office at Patna.

(9) Shri Baburao Paranjpe raised a matter regarding need for steps to improve the working of Madhya Pradesh Electric Instrument Limited (Madhya Pradesh Vidyut Yantra Limited).

(10) Shri S. T. K. Jakkayan raised a matter regarding need for financial assistance to Tamilnadu to rehabilitate flood affected people.

10. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri B. R. Bhagat and seconded by Shri Xavier Arakal and the amendments thereto moved on the 27th February, 1984, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1984.’”

The following Members took part in the debate:—

- (1) Shri Kamal Nath Jha
- (2) Shri Rasheed Masood
- (3) Shri D. P. Yadav
- (4) Shri T. S. Negi
- (5) Shri Ashoke Sen
- (6) Shri Suraj Bhan
- (7) Shri M. Satyanarayana Rao

- (8) Shri N. Soundarajan
- (9) Shri Uma Kant Mishra
- (10) Shri Abdul Rashid Kabuli (*Speech Unfinished*)

The discussion was interrupted by Adjournment Motion.

11. Adjournment Motion

At 4.03 P.M. Prof. Madhu Dandavate moved the following motion:—

“That the House do now adjourn”.

The following Members took part in the debate:—

- (1) Shri R. S. Sparrow
- (2) Shri Satyasadhan Chakraborty
- (3) Shri Chiranji Lal Sharma
- (4) Shri Charan Singh
- (5) Shri Vikram Mahajan
- (6) Shri Atal Bihari Vajpayee
- (7) Prof. K. K. Tewari
- (8) Shrimati Indira Gandhi
- (9) Shri Bhogendra Jha
- (10) Shri Zainul Basher
- (11) Shri Harikesh Bahadur
- (12) Shri R. L. Bhatia
- (13) Shri K. P. Unnikrishnan
- (14) Dr. Karan Singh
- (15) Shri A. K. Roy
- (16) Prof. Saif-ud-Din Soz
- (17) Shri Buta Singh
- (18) Shri Chandrajit Yadav
- (19) Shri P. C. Sethi

Prof. Madhu Dandavate replied to the debate.

The motion was negatived.

12. Motion of Thanks on the President's Address

Discussion on the motion of Thanks on the President's Address was resumed.

Shri Abdul Rashid Kabuli continued his speech. His speech was not concluded.

The discussion was not concluded.

10.17 P.M.

(Lok Sabha adjourned till 5 P.M. on Wednesday, the 29th February, 1984).

SUBHASH C. KASHYAP.
Secretary-General.

LOK SABHA

BULLETIN—PART I

✓ [Brief Record of Proceedings]

Wednesday, February 29, 1984/Phalguna 10, 1905 (Saka)

No. 393

(Lok Sabha met at 5 P.M.)

1. The Budget (General)—1984-85

Shri Pranab Kumar Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 1984-85.

2. Government Bill—Introduced

The Finance Bill, 1984,

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st March, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 1, 1984|Phalguna 11, 1905 (Saka)

No. 394

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 61—64 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 692—781, 783—887 and 889—923 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bongaigaon Refinery and Petrochemicals Limited for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust for the year 1982-83 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1982-83.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1982-83 together with Accounts and the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee for the year 1982-83.
- (6) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 876 in Gazette of India dated the 26th November, 1983 under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum, New Delhi, for the year 1982-83.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1982-83.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1982-83.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1982-83.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Madras, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region), Madras, for the year 1982-83.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1982-83.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1982-83.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1982-83.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Darshan Samiti, New Delhi, for the year 1982-83.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1982-83 under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1982-83.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report of Regional Engineering, Surat and Audited Accounts of the Regional Engineering Colleges of Durgapur, Allahabad and Surat, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1982-83.

- (24) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1982-83.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1982-83.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region), Bhopal, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region), Bhopal, for the year 1982-83.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1982-83.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Latex Limited, Trivandrum, for the year 1982-83.
- (ii) Annual Report of the Hindustan Latex Limited, Trivandrum, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (38) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Homoeopathy, New Delhi, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (40) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (41) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the All India Institute of Medical Sciences, New Delhi and the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (42) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the period from 18th February, 1980 to 31st March, 1983 within the stipulated period of nine months after the close of the Accounting Year.
- (43) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.

- (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1982-83.
- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the *Addendum (Hindi and English versions) to the Resolution dated the 19th December, 1983 regarding the Indian National Code for protection and Promotion of Breast-feeding.

*The Resolution was laid on the Table on the 22nd December, 1983.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the following Action Taken Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Forty-third Report on Action Taken by Government on the recommendations contained in Thirty-ninth Report of the Committee on the Ministry of Education and Culture (Department of Education)—Educational facilities for Scheduled Castes and Scheduled Tribes in (i) Indian Institutes of Technology; and (ii) Central Universities.
- (2) Forty-fifth Report on Action Taken by Government on the recommendations contained in Thirty-seventh Report of the Committee on the Ministry of Finance (Department of Economic Affairs) (Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Syndicate Bank and credit facilities provided by the Bank for Scheduled Castes and Scheduled Tribes.

6. Government Bill—Introduced

The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1984.

7. Matters under Rule 377

(1) Shri Bishnu Prasad raised a matter regarding need for steps to make Gauhati airport operational during night also.

(2) Shri Braja Mohan Mohanty raised a matter regarding need to supply more imported edible oil to Orissa and distribution of 'dal' through public distribution system.

(3) Prof. N. G. Ranga raised a matter regarding need to lift ban on cotton exports.

(4) Shri Harish Rawat raised a matter regarding need to open a recruitment office of armed forces in Pithoragarh district of Uttar Pradesh.

(5) Shri Satyanarayan Jaitya raised a matter regarding need to postpone recovery of revenue and render assistance to opium growers on account of damage to opium crop due to cold wave in Madhya Pradesh and Rajasthan.

(6) Shri Bapusaheb Parulekar raised a matter regarding delay in setting up of proposed aluminium project at Ratnagiri.

(7) Shri Rasheed Masood raised a matter regarding need to change the site of construction of Bridge over Yamuna near Lucknoui.

8. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri B. R. Bhagat and seconded by Shri Xavier Arakal and the amendments thereto moved on the 27th February, 1984 continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1984.’”

The following Members took part in the debate:—

- (1) Shri Abdul Rashid Kabuli
- (2) Shri Arif Mohammad Khan
- (3) Shri Banarsi Das
- (4) Shri Chintamani Panigrahi
- (5) Prof. Nirmala Kumari Shaktawat
- (6) Shri Indrajit Gupta
- (7) Shri Sontosh Mohan Dev
- ✓ (8) Shri M. Ramgopal Reddy
- (9) Shri Bajubon R. Kharlukhi
- (10) Shri P. Namgyal

✓ Shrimati Indira Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

***9. Statutory Resolution—under consideration**

Dr. Subramaniam Swamy moved the following Resolution:—

“This House disapproves of the Industries (Development and Regulation) Amendment Ordinance, 1984 (Ordinance No. 1 of 1984) promulgated by the President on the 12th January, 1984.”

***10. Government Bill—under consideration**

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1984

The motion for consideration of the Bill was moved by Shri Narayan Datt Tiwari.

The following Members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Prof. Rupchand Pal
- (2) Shri Mool Chand Daga ✓
- (3) Shri Baburao Paranjpe
- (4) Shri Girdhari Lal Vyas (*Speech unfinished*)

The discussion was not concluded.

6 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

*Discussed together

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 2, 1984 | Phalguna 12, 1905 (Saka)

No. 395

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 81—83, 85 and 86 were orally answered. Replies to Starred Questions Nos. 84, 87—90 and 92—99 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 924—955, 957—960, 962—968, 970—995, 997—1032, 1034—1100, 1102—1113, 1116—1126, 1128—1136, 1138—1149 and 1151—1155 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Cadet Corps (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S. R. O. 9 in Gazette of India dated the 7th January, 1984, under sub-section (3) of section 13 of the National Cadet Corps Act, 1948.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1982-83.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1982-83.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tea Board for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- ✓(i) G.S.R. 77(E) and 78(E) published in Gazette of India dated the 22nd February, 1984 together with an explanatory memorandum regarding exemption to Ceramic Fibre Blocks (Pyro Blocs) imported for use as component parts of industrial furnaces from basic customs duty in excess of 40 per cent *ad valorem* and from the whole of auxiliary duty leviable thereon.
- (ii) G.S.R 79(E) published in Gazette of India dated the 24th February, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Australian Dollars and U.S.A. Dollars into Indian currency or *vice versa*.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1983 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1983.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1983, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year ended the 30th June, 1983.
- (8) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with Auditor's Report for the year 1982-83 published in Notification No. F.6(10)83-Fin(G) in Delhi Gazette dated the 20th September, 1983, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and seventy-sixth Report on action taken by Government on the recommendations of the Committee contained in their Hundred and sixth Report on under-utilisation of production capacity of an ordnance factory relating to the Ministry of Defence.
- (2) Hundred and seventy-seventh Report on action taken by Government on the recommendations of the Committee contained in their Ninety-first Report on Incorrect Computation of Business Income.

5. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Finance to the reported missing of Current and Saving Bank accounts ledgers/cash books containing records of accounts worth over rupees 30 crores from the Bank of India branch, Calcutta and the action taken by the Government in the matter.

The Deputy Minister of Finance made a statement in regard thereto.

(Lok Sabha adjourned at 1.57 P.M. and re-assembled at 3.05 P.M.)

6. Government Bill—Introduced

THE INCHECK TYRES LIMITED AND NATIONAL RUBBER MANUFACTURERS LIMITED (NATIONALISATION) BILL, 1984

7. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Ordinance, 1984, was laid on the Table.

8. Matters under Rule 377

(1) Prof. Saif-ud-Din Soz raised a matter regarding need for an alternative national highway to connect Srinagar with rest of the country.

(2) Shri E. Balanandan raised a matter regarding working of Jawahar Lal Nehru University.

(3) Prof. Ajit Kumar Mehta raised a matter regarding need to set up a Super Thermal Power Station at North Karanpura, Bihar.

(4) Shri Chandra Pal Shailani raised a matter regarding need for a high level inquiry into the reported loss of Urea at Barauni plant of Hindustan Fertilizers.

(5) Shri Chingwang Konyak raised a matter regarding need for adequate financial assistance to State of Nagaland to help farmers who lost their crops due to recent natural calamities.

(6) Shri Bhiku Ram Jain raised a matter regarding need for a separate Master Plan for removal of slums in old Delhi.

(7) Shri N. Dennis raised a matter regarding need for an early installation of Thermal Electricity Project at Rajakkamangalam in Kanyakumari district.

***9. Statutory Resolution—under consideration**

Discussion on the following Resolution moved by Dr. Subramaniam Swamy on the 1st March, 1984, continued:—

“This House disapproves of the Industries (Development and Regulation) Amendment Ordinance, 1984 (Ordinance No. 1 of 1984) promulgated by the President on the 12th January, 1984.”

***10. Government Bill—under consideration**

**THE INDUSTRIES (DEVELOPMENT AND REGULATION)
AMENDMENT BILL, 1984**

Combined discussion on the motion for consideration of the Bill and Resolution (Vide para 9 above), continued.

Shri Girdhari Lal Vyas concluded his speech.

The discussion was not concluded.

11. Motion regarding Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Das moved the following motion:—

“That this House do agree with the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st March, 1984.”

The motion was adopted.

12. Private Member's Resolution—under consideration

Further discussion on the following Resolution moved by Shri T. S. Negi on the 16th December, 1983, continued:—

“This House expresses its concern over the growing unemployment in the country and urges upon Government to take immediate steps to raise a land army of unemployed persons to take up—

- (a) the work of deepening the river-beds of major rivers;

*Discussed together

(b) the afforestation programme throughout the country including Himalayan region in such a way as to cover atleast one-third part of the land;

(c) extensive land conservation programmes;

(d) linking of major rivers of the country;

and recommends that Government should pay an unemployment allowance of atleast Rs. 100/- per month to all unemployed persons."

The following Members took part in the debate:—

- (1) Shri Uttam Rathod
- (2) Shri Bapusaheb Parulekar
- (3) Shri Virdhi Chander Jain
- (4) Shri Jagpal Singh
- (5) Shri Braja Mohan Mohanty
- (6) Shri Mool Chand Daga ✓
- (7) Shri Satyasadhan Chakraborty
- (8) Shri T. Nagaratnam
- (9) Shri Ramavatar Shastri
- (10) Prof. N. G. Ranga
- (11) Shri Satyanarayan Jatiya (*Speech Unfinished*)

The discussion was not concluded.

13. Contempt of the House

The Chairman informed the House that at about 12.13 hours today a visitor calling himself Ram Saran Dass son of Lala Bhagat Ram tried to shout some slogan from the Visitors' Gallery. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor had made a statement, but had not expressed any regret for his action.

The Chairman observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Mallikarjun was adopted:—

“This House resolves that the person calling himself Ram Saran Dass son of Lala Bhagat Ram who tried to shout some slogan at about 12.13 hours today from the Visitors’ Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that the said Ram Saran Dass son of Lala Bhagat Ram be sentenced to simple imprisonment till 6 P. M. on Thursday, the 8th March, 1984 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi.”

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 3rd March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 3, 1984|Phalguna 13, 1905 (Saka)

No. 396

11-06 a.m.

1. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5th March, 1984.

***2. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Dr. Subramaniam Swamy on the 1st March, 1984, continued:—

“This House disapproves of the Industries (Development and Regulation) Amendment Ordinance, 1984 (Ordinance No. 1 of 1984) promulgated by the President on the 12th January, 1984.”

After discussion as indicated in para 3 below, the Resolution was negatived.

***3. Government Bill—Passed**

**THE INDUSTRIES (DEVELOPMENT AND REGULATION)
AMENDMENT BILL, 1984**

Combined discussion on the motion for consideration of the Bill and the Resolution (*vide* para 2 above), continued.

*Discussed together.

The following Members took part in the combined debate:—

- (1) Shri K. A. Rajan
- (2) Shri Bhubaneswar Bhuyan
- (3) Shri Ratansinh Rajda
- (4) Shri Xavier Arakal
- (5) Shri Harikesh Bahadur
- (6) Shri G. L. Dogra
- (7) Shri Ramavatar Shastri

Shri Pattabhi Rama Rao replied to the debate.

Dr. Subramaniam Swamy spoke by way of reply to his Statutory Resolution.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

@4. Statutory Resolution—Negated

Shri N. K. Shejwalkar moved the following Resolution:—

“This House disapproves of the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (Ordinance No. 2 of 1984) promulgated by the President on the 28th January, 1984.”

After discussion as indicated in para 5 below.

The Resolution was negated.

@5. Government Bill—Passed

THE GANESH FLOUR MILLS COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1984

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

@Discussed together.

The following Members took part in the combined debate on the Resolution *vide* para. 4 above and the motion for consideration of the Bill:—

- (1) Shri M. Ismail
- (2) Shri Braja Mohan Mohanty
- (3) Shri Jagpal Singh
- (4) Shri Xavier Arakal
- (5) Prof. Ajit Kumar Mehta
- (6) Shri Satyanarayan Jatiya
- (7) Shri N. Selvaraju
- (8) Shri Mool Chand Daga ✓
- (9) Shri K. M. Madhukar
- (10) Shri Harikesh Bahadur

Shri Bhagwat Jha Azad replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 29 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Bhagwat Jha Azad

The motion was adopted and the Bill was passed.

6. Government Bill—Passed

THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) AMENDMENT BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The following Members took part in the debate:—

- (1) Shri Satish Agarwal
- (2) Shri K. M. Madhukar
- (3) Shri Harikesb Bahadur
- (4) Shri G. L. Dogra
- (5) Prof. Saif-ud-Din Soz

Shri S. M. Krishna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri S. M. Krishna

The motion was adopted and the Bill was passed.

****7. Statutory Resolution—Under Consideration**

Prof. Saif-ud-Din Soz moved the following Resolution:—

“This House disapproves of the Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Ordinance, 1984 (Ordinance No. 4 of 1984) promulgated by the President on the 14th February, 1984.”

****8. Government Bill—Under Consideration**

THE INCHEK TYRES LIMITED AND NATIONAL RUBBER MANUFACTURERS LIMITED (NATIONALISATION) BILL, 1984

The motion for consideration of the Bill was moved by Shri Pattabhi Rama Rao.

**Discussed together.

The following Members took part in the combined debate on the Resolution (*vide* para 7 above) and the motion for consideration of the Bill:—

- (1) Shri M. Ismail
- (2) Shri N. Selvaraju
- (3) Shri Indrajit Gupta
- (4) Shri T. R. Shamanna

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th March, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 5, 1984|Phalguna 15, 1905 (Saka)

No. 397

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 101, 102, 105, 110, 111, 113 and 114 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1156—1221, 1223—1286, 1288—1292 and 1294—1388 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (3) A copy of the Food Corporation of India (Staff) (Eighty-Seventh Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. 27/F. No. EP, 16-12/82 in Gazette of India dated the 4th February, 1984 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- ✓ (4) A copy of Notification No. G.S.R. 81(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1984 together with an explanatory note making certain amendment to Notification No. 246/83-Customs dated the 25th August, 1983 so as to remove the time-limit fixed in respect of the exemption from customs duty on melting scrap of stainless steel, under section 159 of the Customs Act, 1962.
- (5) A copy of Notification No. S.O.138(E) (Hindi and English versions) published in Gazette of India dated the 29th February, 1984 extending the term of the Eighth Finance Commission, up to 30th April, 1984.
- (6) A copy of the Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 937(E) in Gazette of India dated the 31st December, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 126 of the Trade and Merchandise Marks Act, 1958, for the year 1982-83.

4. President's Message

The Speaker communicated to Lok Sabha the following message dated the 2nd March, 1984 from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 23rd February, 1984”.

5. The Pondicherry Budget—1984-85

✓ Shri Pranab Kumar Mukherjee presented a statement of estimated receipts and expenditure of the Union territory of Pondicherry for the year 1984-85.

6. Supplementary Demands for Grants (Pondicherry)—1983-84

✓ Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1983-84.

7. Calling Attention

Shri Kusuma Krishna Murthy called the attention of the Minister of Home Affairs to the reported spurt in the incidents of armed robberies and dacoities in banks and jewellery shops and the deteriorating law and order situation in Delhi and other parts of the country and the action taken by the Government in the matter.

✓ The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.42 P.M.)

8. Matters under Rule 377

(1) Smt. Madhuri Singh raised a matter regarding need for providing infra-structural facilities in Purnea (Bihar) which has been declared industrially backward area.

(2) Shri Jagpal Singh raised a matter regarding non-payment of sugar-cane arrears by the Mahalaxmi Sugar Mills, Iqbalpur.

(3) Smt. Krishna Sahi raised a matter regarding inadequate medical facilities in the villages.

(4) Shri Abdul Rashid Kabuli raised a matter regarding need for providing cheap accommodation and medical facilities to Kashmiri labour migrating to other States for work.

(5) Shri P. J. Kurien raised a matter regarding need for steps to control root (Wilt) disease in coconut crop.

(6) Shri George Joseph Mundackal raised a matter regarding need to stop import of rubber in view of sufficient production in the country.

(7) Shri E. K. Imbichibava raised a matter regarding difficulties being faced by timber trade in Kallai.

(8) Dr. Vasant Kumar Pandit raised a matter regarding need to stop recoveries in certain districts of Madhya Pradesh in view of destruction of crops and to render financial assistance to affected farmers.

9. The Budget (Railways)—1984-85

General discussion on the Budget (Railways) for 1984-85 commenced.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Shri Chandulal Chandrakar
- (3) Shri Ram Pyare Panika
- (4) Shri Basudeb Acharya
- (5) Smt. Krishna Sahi
- (6) Shri Rajnath Sonkar Shastri
- (7) Shri K. T. Kosalram
- (8) Shri Xavier Arakal

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fifty-sixth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 6, 1984|Phalgunā 16, 1905 (Saka)

No. 398

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 121, 122 and 124—128 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1389—1446, 1448—1493 and 1495—1620 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Payment of Bonus (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 251 in Gazette of India dated the 21st January, 1984 under sub-section (3) of section 38 of the Payment of Bonus Act, 1965.
- (2) A copy of the Emigration Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 941(E) in Gazette of India dated the 30th December, 1983 under section 44 of the Emigration Act, 1983.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1981-82.

- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy of Notification No. G. S. R. 53(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1984 containing Corrigendum to Notification No. G.S.R. 514(E), dated the 4th September, 1980 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages received from Rajya Sabha:—

- (i) That at its sitting held on the 3rd March, 1984, Rajya Sabha passed the Oilfields (Regulation and Development) Amendment Bill, 1983, passed by Lok Sabha on the 22nd December, 1983, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 3rd March, 1984, Rajya Sabha passed the Prevention of Damage to Public Property Bill, 1984.

5. Bills passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Oilfields (Regulation and Development) Amendment Bill, 1984.

(ii) The Prevention of Damage to Public Property Bill, 1984.

6. Supplementary Demands for Grants (Railways)—1983-84

Shri A. B. A. Ghani Khan Chaudhuri presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1983-84.

7. Demands for Excess Grants (Railways)—1981-82

Shri A. B. A. Ghani Khan Chaudhuri presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1981-82.

8. Report of Public Accounts Committee

Shri Sunil Maitra presented the Hundred and Seventy-eighth Report (Hindi and English versions) of the Public Accounts Committee on Paragraph 4.35(i) of the Report of the Comptroller and Auditor General of India for the year 1980-81. Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to Incorrect Valuation of Unquoted Equity Shares.

9. Report of Joint Committee on Offices of Profit

Shri Jamilur Rahman presented the Eighth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Calling Attention

Shri Jagpal Singh called the attention of the Minister of External Affairs to the reported move for establishment of military bases in Pakistan and Bangladesh by the United States of America and the reaction of the Government with regard thereto.

✓ The Minister of External Affairs made a statement in regard thereto.

11. Personal explanation under Rule 357

Shri Atal Bihari Vajpayee made a personal explanation regarding certain remarks about him made by Shri Arif Mohd. Khan in the House on 1st March, 1984.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2-18 P.M.)

12. Motion regarding Joint Committee

Shri Mool Chand Daga moved the following motion:—

“That this House do appoint Smt. Kailash Pati to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental there to vice Smt. Sukhbans Kaur resigned.’

The motion was adopted.

13. Motion regarding Fifty-sixth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

“That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 5th March, 1984.”

The motion was adopted.

14. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding steps for the control of leprosy in Delhi.

(2) Smt. Geeta Mukherjee raised a matter regarding need to ensure a fair minimum price to potato growers for their produce and its procurement by Government agencies.

(3) Shri Kamal Nath raised a matter regarding rat menace in Delhi.

(4) Shri Zainul Basher raised a matter regarding need to open a Central School at Ghazipur (Uttar Pradesh).

(5) Shri Era Anbarasu raised a matter regarding need to re-organise the trade unions in Indian Railways.

(6) Dr. A. U. Azmi raised a matter regarding need for industrialisation of Jaunpur (Uttar Pradesh) to remove its backwardness and unemployment.

(7) Shri Baburao Paranjpe raised a matter regarding need to provide doordarshan facilities in Sahdol district of Madhya Pradesh.

(8) Shri Basudeb Acharya raised a matter regarding termination of contract by Indian Iron and Steel Company entered into with Damodar Cement Company for the purchase of slag produced by the latter.

(9) Shri Bapusaheb Parulekar raised a matter regarding need to establish a Thermal Power Station at Valope or Dabhol, Ratnagiri (Maharashtra).

(10) Shri Harikesh Bahadur raised a matter regarding need for better service conditions for certain categories of employees in Post Offices.

15. The Budget (Railways)—1984-85

General discussion on the Budget (Railways) for 1984-85 continued.

The following Members took part in the debate:—

- (1) Shri J. S. Patil
- (2) Shri Bhubaneswar Bhuyan
- (3) Shri Balkrishna Wasnik
- (4) Shri Era Mohan
- (5) Prof. Narain Chand Parashar
- (6) Shri Girdhari Lal Vyas
- (7) Shri Narayan Choubey
- (8) Shri Virđhi Chander Jain
- (9) Shri Shantubhai Patel

- (10) Shri R. P. Yadav
- (11) Shri Nandi Yellaiah
- (12) Shri P. Shanmugam
- (13) Shri S. T. K. Jakkayan
- (14) Shri Bishnu Prasad
- (15) Shri Ram Nagina Misra
- (16) Prof. Saif-ud-Din Soz (*Speech Unfinished*)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

✓ **LOK SABHA**

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 7, 1984|Phalgunā 17, 1905 (Saka)

No. 399

11.01 A. M.

1. Starred Questions

Starred Questions Nos. 141—144, 146 and 147 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1621—1669, 1671—1739, 1741—1780 and 1782—1865 were laid on the Table.

A statement by the Minister of Planning correcting the reply given on 24 August, 1983 to Unstarred Question No. 4813 regarding memorandum to Prime Minister for development of Garhwal was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 926(E) published in Gazette of India dated the 22nd December, 1983 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Calcutta, beyond five years.

(ii) S.O. 937(E) published in Gazette of India dated the 29th December, 1983 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, West Bengal, beyond five years.

(iii) S.O. 948(E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.

(iv) S.O. 950(E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years.

(v) S.O. 10(E) published in Gazette of India dated the 7th January, 1984 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta beyond five years.

(vi) S.O. 65(E) published in Gazette of India dated the 2nd February, 1984 regarding extension of period of take over of management of Sri Rama Sugars and Industries Limited, Bobbili, beyond five years.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 925(E) published in Gazette of India dated the 22nd December, 1983 regarding extension of

- period of take over of management of Messrs. National Rubber Manufacturers Limited, Kalyani, beyond five years.
- (ii) S.O. 947(E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.
 - (iii) S.O. 949(E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Eastern Distilleries Private Limited, Calcutta, beyond five years.
 - (iv) S.O. 11(E) published in Gazette of India dated the 4th January, 1984 regarding extension of period of take over of management of Messrs Inchek Tyres Limited, Calcutta, beyond five years.
 - (v) S.O. 35(E) published in Gazette of India dated the 21st January, 1984 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.
- (5) A copy of Notification No. G.S.R. 625(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1983 declaring 'Acetylene' as 'explosive' under the provisions of the Indian Explosive Act, 1884 issued under sections 6 and 17 of the said act.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1982-83.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1982-83.
- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1982-83.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1982-83.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1982-83.
- (ii) Annual Report of the Hindustan Photo Films, Manufacturing Company Limited, Ootacamund, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor, General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1982-83.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1982-83 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.

- (g) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1982-83.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the Triveni Structural Limited, Allahabad, for the year 1982-83.
- (ii) Annual Report of the Triveni Structural Limited, Allahabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) A statement regarding Review by the Government on the working of the Richardson and Cruddas Limited, Bombay, for the year 1982-83.
- (ii) Annual Report of the Richardson and Cruddas Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government on the working of the Hindustan Cables Limited, Rupnarainpur, for the year 1982-83.
- (ii) Annual Report of the Hindustan Cable Limited, Rupnarainpur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (l) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Eight Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (e) to (l) of item (6) above.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1982-83.
 - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1982-83.
 - (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1982-83.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1982-83.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 155 of the Patents Act, 1970. for the year 1982-83.
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Khadi and Village Industries Commission for the year 1982-83.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1982-83.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1982-83.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A copy of the Coir Industry (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 1022 in Gazette of India dated the 31st December, 1983 under sub-section (3) of section 26 of the Coir Industry Act, 1953.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz Weighbird (India) Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz. Weighbird (India) Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (20) above.
- (22) A copy of the Mineral Concession (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 838 in Gazette of India dated the 12th November, 1983 under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bharat Refractories Limited, Dhanbad and its subsidiary viz India Firebricks and Insulation Company Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Bharat Refractories Limited, Dhanbad, and its subsidiary viz India Firebricks and Insulation Company Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1982-83.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Illegal Migrants (Determination by Tribunals) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 52(E) in Gazette of India dated the 2nd February, 1984 under sub-section (3) of section 28 of the Illegal Migrants (Determination by Tribunals) Act, 1983.
- (28) A copy of the Union Public Service Commission (Members) Second Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 640 in Gazette of India dated the 3rd September, 1983 issued under article 318 of the Constitution.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1983 published in Notification No. F. 10/15/83-Home(P) in Delhi Gazette dated 16th December, 1983.
- (ii) The Delhi Police (Appointment and Recruitment) (Seventh Amendment) Rules, 1983 published in Notification No. F.10/41/83-Home(P) in Delhi Gazette dated the 20th January, 1984.
- (30) A copy of the Central Industrial Security Force (First Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 159 in Gazette of India dated the 18th February, 1984 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(31) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1983 published in Notification No. G.S.R. 898(E) in Gazette of India dated the 20th December, 1983.
- (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1983 published in Notification No. G.S.R. 899(E) in Gazette of India dated the 20th December, 1983.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1983 published in Notification No. G.S.R. 900(E) in Gazette of India dated the 20th December, 1983.
- (iv) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1983 published in Notification No. G.S.R. 901(E) in Gazette of India dated the 20th December, 1983.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1983 published in Notification No. G.S.R. 917(E) in Gazette of India dated the 24th December, 1983.
- (vi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1983 published in Notification No. G.S.R. 918(E) in Gazette of India dated the 24th December, 1983.
- (vii) The Indian Forest Service (Pay) First Amendment Rules, 1984 published in Notification No. G.S.R. 32 in Gazette of India dated the 21st January, 1984.
- (viii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1984 published in Notification No. G.S.R. 33 in Gazette of India dated the 21st January, 1984.

- (ix) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1984 published in Notification No. G.S.R. 34 in Gazette of India dated the 21st January, 1984. -
 - (x) The Indian Administrative Service (Pay) First Amendment Rules, 1984 published in Notification No. G.S.R. 35 in Gezette of India dated the 21st January, 1984.
 - (xi) The Indian Forest Service (Pay) Second Amendment Rules, 1984 published in Notification No. G.S.R 119 in Gazette of India dated the 11th February, 1984.
 - (xii) The Indian Police Service (Pay) Amendment Rules, 1984 published in Notification No. G.S.R. 157 in Gazette of India dated the 18th February, 1984.
 - (xiii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1984 published in Notification No. G.S.R. 158 in Gazette of India dated the 18th February, 1984.
 - (xiv) The All India Services (Discipline and Appeal) Amendment Rules, 1984 published in Notification No. G.S.R. 162 in Gazette of India dated the 18th February, 1984.
 - (xv) The All India Services (Leave) Amendment Rules, 1984 published in Notification No. G.S.R. 163 in Gazette of India dated the 18th February, 1984.
- (32) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Damage to Public Property Ordinance, 1984.
- ✓ (33) A copy each of Notification Nos. G.S.R. 160(E) to 202(E) (Hindi and English versions) published in

Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1984, under section 159 of the Customs Act, 1962.

- (34) A copy each of Notification Nos. G.S.R. 89(E) to 159 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1984, issued under the Central Excise Rules, 1944.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 5th March, 1984, Rajya Sabha passed the Asiatic Society Bill, 1984.
- (ii) That at its sitting held on the 5th March, 1984, Rajya Sabha agreed without any amendment to the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1984, passed by Lok Sabha on the 3rd March, 1984.
- (iii) That at its sitting held on the 6th March, 1984, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri J. C. Barve.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Asiatic Society Bill, 1984, as passed by Rajya Sabha.

***6. Calling Attention**

Shri Ram Vilas Paswan called the attention of the Minister of Defence to the situation arising out of the reported multi-million dollar contract by Pakistan with United States of America for purchase of sophisticated arms and ammunitions and the steps taken by the Government to meet the situation.

The Minister of Defence made a statement in regard thereto.

(Lok Sabha adjourned at 12.23 P.M. and re-assembled at 12.39 P.M.)

7. Statement by Minister

The Minister of State in the Ministry of Communications made a statement regarding the fire that broke out in Tis Hazari Telephone Exchange in Delhi on 2nd March, 1984, disruption of telephone services in that Exchange and the steps taken to normalise the services.

8. Matters under Rule 377

(1) Shri Chandrase Pal Shailani raised a matter regarding boycott of examinations by college and school teachers of Uttar Pradesh.

(2) Shri Harish Rawat raised a matter regarding need to amend Drugs Act to ban the drugs containing alcohol.

(3) Shri Sunil Maitra raised a matter regarding need for take-over of Buckingham and Caranatic Mills, Madras by Government.

(4) Dr. V. Kulandaivelu raised a matter regarding need to provide housing facilities to certain Tamil families settled in R. K. Puram, New Delhi for more than ten years.

(5) Prof. Narain Chand Parashar raised a matter regarding financial assistance for the construction of certain bridges in Himachal Pradesh.

*From 12.16 P.M. to 12.20 P.M. and from 12.41 P.M. to 1.43 P.M.

✓
(6) Shrimati Jayanti Patnaik raised a matter regarding need to take immediate protective measures against exploitation of contract labourers from Orissa.

(7) Shri B. D. Singh raised a matter regarding need to take steps for improvement in the education system.

(8) Prof. Ajit Kumar Mehta raised a matter regarding need to take steps to tackle the extremist activities in North-Frontier States.

(9) Shri Ram Lal Rahi raised a matter regarding need to open an agriculture college at Sitapur.

(10) Shri Ramavatar Shastri raised a matter regarding need to issue a commemorative stamp in memory of Shri Chandra Shekhar Azad.

9. The Budget (Railways)—1984-85

General Discussion on the Budget (Railways) for 1984-85 continued.

The following Members took part in the debate:—

- (1) Prof. Saif-ud-Din Soz
- (2) Acharya Bhagwan Dev
- (3) Shri Uttam Rathod
- (4) Shri Harikesh Bahadur
- (5) Prof. Satya Dev Sinha
- (6) Shri Arjun Sethi
- (7) Shri Krishna Chandra Halder
- (8) Shri Kusuma Krishna Murthy
- (9) Shri Era Anbarasu
- (10) Shri Baburao Paranjpe
- (11) Prof. P. J. Kurien
- (12) Dr. Golam Yazdani

- (13) Shri K. Mayathevar
- (14) Smt. Kesharbai Kshirsagar
- (15) Shri Mool Chand Daga ✓
- (16) Shri Ramavatar Shastri
- (17) Shri Deen Bandhu Verma
- (18) Shri Partap Bhanu Sharma
- (19) Shri Chandra Pal Shailani
- (20) Smt. Geeta Mukherjee
- (21) Shri Chintamani Jena
- (22) Smt. Gurbrinder Kaur Brar
- (23) Shri Harihar Soren
- (24) Shri A. G. Subburaman

Shri A. B. A. Ghani Khan Choudhary replied to the debate.

The discussion was concluded.

6-12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 8, 1984|Phalgunā 18, 1905 (Saka)

No. 400

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 162—164, 167 and 168 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1867—1938, 1940—1974, 1976—2008 and 2010—2096 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehradun, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust India, New Delhi, for the year 1982-83.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Book Trust India, New Delhi, for the year 1982-83.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the National Book Trust India, New Delhi, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1982-83.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1982-83.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Technology, Kharagpur, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1980-81.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1980-81 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1980-81.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1982-83 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1982-83.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Forty-fourth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Thirty-third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Madhya Pradesh.

5. Matters under Rule 377

(1) Shri V. S. Vijayaraghavan raised a matter regarding adulteration of petrol in Kerala.

(2) Shri Amarsinh Rathawa raised a matter regarding need for purchase of cotton in Gujarat by Cotton Corporation of India.

(3) Shri Harihar Soren raised a matter regarding need to withdraw eviction notices served on tribal people living around foot hills of Simili Pal forest in Mayurbhanj District.

(4) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to instal atomic power plants at Ravatbhata, Rajasthan.

(5) Prof. Saif-ud-Din Soz raised a matter regarding need to harness the development potential of J & K State.

(6) Shri Satyanarayan Jatiya raised a matter regarding need to provide more telephone facilities in certain areas of Madhya Pradesh.

(7) Shri Sushil Bhattacharya raised a matter regarding need to shift the present telegraph office at Burdwan and to open some more telegraph offices there.

(8) Dr. A. Kalanidhi raised a matter regarding need to lay down norms and guidelines for the distribution of loans by banks under mass loaning scheme.

(9) Shri Viridhi Chander Jain raised a matter regarding need for schemes to provide drinking water in Barmer, Jaisalmer and Jodhpur districts.

*6. Statutory Resolution—negatived

Discussion on the following Resolution moved by Prof. Saif-ud-Din Soz on the 3rd March, 1984, continued:—

“This House disapproves of the Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Ordinance, 1984 (Ordinance No. 4 of 1984) promulgated by the President on the 14th February, 1984.”

After discussion as indicated in para 7 below, the Resolution was negatived.

*Items Nos. 6 and 7 discussed together.

***7. Government Bill—Passed**

**THE INCHEK TYRES LIMITED AND NATIONAL RUBBER
MANUFACTURERS LIMITED (NATIONALISATION) BILL,
1984**

Combined discussion on the motion for consideration of the Bill and Resolution vide *para* 6 above, continued.

The following Members took part in the combined debate:—

- (1) Shri Virdhi Chander Jain
- (2) Shri Harish Kumar Gangwar

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.04 P.M.)

- (3) Shri Jagpal Singh
- (4) Shri B. K. Nair
- (5) Shri Chandra Pal Shailani

Shri Pattabhi Rama Rao replied to the debate.

Prof. Saif-Ud-Din Soz spoke by way of reply to his Statutory Resolution.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pattabhi Rama Rao.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Ramavatar Shastri
- (3) Shri Harikesh Bahadur
- (4) Shri Pattabhi Rama Rao

The motion was adopted and the Bill was passed.

*Items Nos. 6 and 7 discussed together.

****8. Statutory Resolution—negatived**

Shri Satyanarayan Jatiya moved the following Resolution:—

“This House disapproves of the Prevention of Damage to Public Property Ordinance, 1984 (Ordinance No. 3 of 1984) promulgated by the President on the 28th January, 1984.”

After discussion as indicated in para 9 below, the Resolution was negatived.

****9. Government Bill—Passed**

THE PREVENTION OF DAMAGE TO PUBLIC PROPERTY BILL, 1984, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the combined debate on the Resolution *vide* para 8 above and the motion for consideration of the Bill:—

- (1) Shri E. Balanandan
- (2) Shri B. K. Nair
- (3) Shri Rajnath Sonkar Shastri
- (4) Shri Virldhi Chander Jain
- (5) Shri Bapusaheb Parulekar
- (6) Shri Mool Chand Daga ✓
- (7) Shri N. K. Shejwalkar
- (8) Shri Chandra Pal Shailani
- (9) Shri Vijay Kumar Yadav
- (10) Shri G. Narsimha Reddy
- (11) Shri Harish Kumar Gangwar
- (12) Prof. Saif-ud-Din Soz

Shri P. Venkatasubbaiah replied to the debate.

Shri Satyanarayan Jatiya spoke by way of reply to his Statutory Resolution.

****Discussed together**

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

10. Discussion under Rule 193

Shri Indrajit Gupta raised a discussion on the situation arising out of the jute workers' strike.

The following Members took part in the debate:—

- (1) Shri M. Ismail
- (2) Shri Jagpal Singh
- (3) Shri Harish Kumar Gangwar
- (4) Shri Chitta Basu

Shri Nihar Ranjan Laskar replied to the discussion.

The discussion was concluded.

7-42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th March, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

✓ **LOK SABHA**
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BULLETIN—PART I
[Brief Record of Proceedings]

Friday, March 9, 1984 | Phalguna 19, 1905 (Saka)

—————
No. 401

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Rajdeo Singh who was a Member of Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 182, 184—188 and 199 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2097-2098, 2100, 2102—2132, 2134—2244, 2246—2253, 2255—2258 and 2260—2331 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Second Amendment) Rules, 1983 (Hindi and English versions) published in

Notification No. G.S.R. 956 in Gazette of India dated the 10th December, 1983, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Frozen Frog legs (Quality Control and Inspection) Amendment Rules, 1983, published in Notification No. S.O. 92 in Gazette of India dated the 14th January, 1984.
 - (ii) S.O. 427 published in Gazette of India dated the 18th February, 1984 contained corrigendum to Notification No. S.O. 3915 dated the 15th October, 1983.
- (3) A copy of the Life Insurance Corporation of India (Daily Allowance and Incidentals) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 17 in Gazette of India dated the 14th January, 1984 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (4) A copy of Notification No. G.S.R. 88(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding exemption to the delegates in respect of their international journey to any place outside India at the close of the Third International Conference of Appellate Judges and Commonwealth Chief Justices being held in New Delhi from the 5th March to 10th March, 1984, from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.
- (5) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Marine Products Export Development Authority, Cochin, for the year 1982-83, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

5. Supplementary Demands for Grants (General)—1983-84

✓ Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

6. Demands for Excess Grants (General)—1981-82

✓ Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1981-82.

7. Calling Attention

Shri M. Ramgopal Reddy called the attention of the Minister of Agriculture to the situation arising out of the reported short supply of fertilizers to farmers in various parts of the country and the steps taken by the Government to meet the situation.

The Minister of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2-24 P.M.)

8. Statement by Minister

The Deputy Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 12th March, 1984.

9. The Budget (General)—1984-85

General Discussion on the Budget (General) for 1984-85 commenced.

Shri Sunil Maitra took part in the debate. His speech was not concluded.

The discussion was not concluded.

10. Private Members' Bills—introduced

(1) The Regional Rural Banks (Amendment) Bill, 1983 (*Amendment of section 8, etc.*), by Shri Anwar Ahmad.

(2) The Constitution (Amendment) Bill, 1984 (*Amendment of Seventh Schedule*), by Shri K. T. Kosalram.

(3) **The Salaries and Allowances of Ministers (Amendment) Bill, 1984** (*Substitution of section 3*), by Shri Mool Chand Daga.

(4) **The Constitution (Amendment) Bill, 1984** (*Amendment of articles 200 and 201*), by Shri Chitta Basu.

(5) **The Foreign Contribution (Regulation) Amendment Bill, 1984** (*Insertion of new section 6A*), by Shri B. V. Desai.

11. Private Member's Bill—Under Consideration

THE HINDU SCRIPTURES AND OTHER RELIGIOUS LITERATURE (REVIEW AND AMENDMENT) BILL, 1983, BY SHRI RAJNATH SONKAR SHASTRI

Further discussion on the motion for consideration on the Bill and an amendment thereto moved on the 24th February, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Sunder Singh
- (2) Shri Hiralal R. Parmar
- (3) Shri Jagpal Singh
- (4) Shri Ram Pyare Panika
- (5) Shri D. S. A. Sivaprakasham
- (6) Shri Chandra Pal Shailani
- (7) Shri Harish Kumar Gangwar
- (8) Shri Kishan Datt Sultanpuri
- (9) Shri Ramavatar Shastri

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th March, 1984)

SUBHASH C. KASHYAP.
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 12, 1984/Phalguna 22, 1905 (Saka)

No. 402

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 202, 204, 205, 208 and 212 were orally answered. Starred Questions Nos. 206 and 207 were postponed to 7-5-1984 and 30-4-1984 respectively. Replies to Starred Questions Nos. 203, 209, 210, 211, 213—221 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2332—2421 and 2423—2562 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Seeds (Control) Order, 1983 published in Notification No. G.S.R. 932(E) in Gazette of India dated the 30th December, 1983.
 - (ii) G.S.R. 59(E) published in Gazette of India dated the 10th February, 1984 regarding fixation of prices of physical/granulated mixtures of fertilizers.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of Notification No. F. 7(11)/83-P.B.I./43 (Hindi and English versions) containing Corrigendum to English version of Notification No. F 7(11)/83-P.B.I./43 dated the 5th July, 1983, under section 58 of the Delhi Development Act, 1957.
- (5) A copy of Notification No. G.S.R. 204(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1984 together with an explanatory memorandum making certain amendment to Notification No. 116/79-Customs dated the 1st June, 1979 so as to make procedural change in the said notification, so that, if import is in relation to a Seminar, Congress or Conference, the benefit can be availed of by the importer on the basis of a certificate issued by the Ministry Administratively concerned with the Seminar, Congress or Conference, under section 159 of the Customs Act, 1962.
- (6) A copy of the Vegetable Oil Products Control (Second Amendment) Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 935(E) in Gazette of India dated the 30th December, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th March, 1984, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981 upto the last day of the first week of the Hundred and Thirty-first Session of the Rajya Sabha.

5. Report of Committee on Government Assurances

Shri Sontosh Mohan Dev presented the Seventh Report (Hindi and English versions) of the Committee on Government Assurances.

6. The Punjab Budget—1984-85

Shri S. M. Krishna presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1984-85.

7. Supplementary Demands for Grants (Punjab)—1983-84

Shri S. M. Krishna presented a statement showing the Supplementary Demands for Grants in respect of the State of Punjab for 1983-84.

8. Calling Attention

Shri K. T. Kosalram called the attention of the Minister of Agriculture to the reported recent unprecedented torrential unseasonal rain in Tamil Nadu causing loss of a number of human lives, cattle, damage to crops and properties and the relief measures undertaken by the Government in rehabilitating the flood-stricken people.

The Minister of Agriculture made a statement in regard thereto.

(Lok Sabha adjourn at 1.10 P.M. and re-assembled at 2.15 P.M.)

9. Matters Under Rule 377

(1) Shri Maganbhai Barot raised a matter regarding closure of textile mills in Gujarat resulting in unemployment of workers.

(2) Shri Chintamani Panigrahi raised a matter regarding crisis in paper industry due to recession and increased excise duty.

(3) Shri Mool Chand Daga raised a matter regarding steps for quick disposal of pending cases in Courts.

(4) Shri Lakshman Mallick raised a matter regarding need to set up Hydrological Observation and Flood Forecasting Circle Office at Bhubaneswar.

(5) Shri Mani Ram Bagri raised a matter regarding need for revision of excise duty on raw material and on finished goods to promote cork industry.

(6) Shri Harish Kumar Gangwar raised a matter regarding need for inquiry into alleged irregularities in Rohelkhand University.

(7) Shri Atal Bihari Vajpayee raised a matter regarding postponement of dates already fixed for the Conference of Urban Co-operative Banks and Co-operative Societies.

(8) Shri Arjun Sethi raised a matter regarding steps for minimising the suffering of farmers affected by Rengali Multi-purpose Dam project in Khaira C. D. Block (Balasore District).

10. The Budget (General)—1984-85

General Discussion on the Budget (General) for 1984-85 continued.

The following Members took part in the debate:—

- (1) Shri Sunil Maitra . .
- (2) Shri K. Brahamanand Reddy
- (3) Dr. A. Kalanidhi
- (4) Shri Braja Mohan Mohanty
- (5) Shri Maganbhai Barot
- (6) Shri Zainul Basher
- (7) Shri S. R. A. S. Appalanaidu
- (8) Dr. V. Kulandaivelu
- (9) Shri K. C. Sharma
- (10) Shri N. Gouzagin
- (11) Shri C. Chinnaswamy (Speech unfinished).

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fifty-seventh Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

GMGIPMRND—LS I—3029 LS—12-3-84—770.

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 13, 1984/Phalgunā 23, 1905 (Saka)

No. 403

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 222, 225 and 227—230 were orally answered. Starred Question No. 224 was postponed to 27-3-1984. Replies to Starred Questions Nos. 223, 226 and 231—242 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2563—2717 and 2719—2794 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Oil Industry Development Board Employees (Death-cum-Retirement) Gratuity Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 919(E) in Gazette of India dated the 26th December, 1983 under subsection (3) of section 31 of the Oil Industry (Development) Act, 1974.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1982-83.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1982 to 31st December, 1982, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (4) above.
- (6) A copy of the Indian Telegraph (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 190 in Gazette of India dated the 18th February, 1984, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A copy of the Cinematograph (Certification) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 83(E) in Gazette of India dated the 28th February, 1984, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th March, 1984, Rajya Sabha agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1984, passed by Lok Sabha on the 3rd March, 1984.

5. Calling Attention

Shri Zainal Abedin called the attention of the Minister of Energy to the reported devastating fire in the Cochin Oil Refinery causing extensive damage and resulting in the death of some persons and the action taken by the Government in the matter.

The Minister of Energy made a statement in regard thereto.

6. Motion regarding Fifty-Seventh Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 12th March, 1984.”

An amendment moved by Dr. Subramaniam Swamy was negatived.

The motion was adopted.

7. Matters Under Rule 377

(1) Shri Chander Pal Shailani raised a matter regarding blurring of T.V. programme in Lucknow after commissioning of new transmission station.

(2) Shri Somnath Chatterjee raised a matter regarding non-implementation of guide lines issued by the Bureau of Public Enterprises to big units to make their purchases from small scale units.

(3) Shri P. K. Kōdiyan raised a matter regarding need for early clearance of resettlement scheme for peasants living in Aya-cut area of Kallada dam in Kerala.

(4) Shri B. D. Singh raised a matter regarding need to open cardiac centre at Motilal Nehru Medical College, Allahabad.

(5) Dr. Karan Singh raised a matter regarding need for adequate financial provisions for the completion of Bhadarwah-Chamber road between Jammu & Kashmir and Himachal Pradesh.

(6) Shri Chintamani Jena raised a matter regarding need for effective steps to control floods.

8. The Budget (General)—1984-85

General Discussion on the Budget (General) for 1984-85 continued.

The following members took part in the debate:—

(1) Shri C. Chinnaswamy

(2) Shri R. Prabhu

- (3) Shri R. R. Bhole
- (4) Chaudhary Multan Singh
- (5) Shri Krishan Datt Sultanpuri
- (6) Shri Satish Agarwal
- (7) Shri S. S. Ramaswamy Padayachi
- (8) Shri Rajesh Kumar Singh
- (9) Shri Indrajit Gupta
- (10) Shri Janardhana Poojary
- (11) Shrimati Shalini Patil
- (12) Shri P. Penchalaiah
- (13) Shri Y. S. Mahajan
- (14) Shri Kunwar Ram
- (15) Shri B. K. Nair
- (16) Smt. Vidya Chennupati
- (17) Shri Ramnath Dubey
- (18) Shri N. Dennis
- (19) Shri Jairam Varma
- (20) Shri Virda Ram Phulwariya
- (21) Shri Madhusudan Vairale (*Speech Unfinished*)

The discussion was not concluded.

8.08 P. M .

(Lok Sabha adjourned till 11 A. M. on Wednesday, the
14th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 14, 1984/Phalguna 24, 1905 (Saka)

No. 404

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 243, 244 and 247 were orally answered. Starred Questions Nos. 245 and 250 were postponed to 28-3-1984 and 21-3-1984 respectively. Replies to Starred Questions Nos. 248, 249 and 251—262 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2795—2861, 2863—2920, 2922—2927, 2929—2965, 2967—3001 and 3003—3029 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the accounts of Coir Board, Ernakulam, for the year 1982-83.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1982-83.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 41(E) published in Gazette of India dated the 30th January, 1984 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills Company Limited, Kanpur, beyond five years.
 - (ii) S.O. 83(E) published in Gazette of India dated the 10th February, 1984 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain (Madhya Pradesh), beyond five years.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1982-83.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi for the year 1982-83.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta for the year 1982-83.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi for the year 1982-83. -
 - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b), (c) and (d) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) Second Amendment Rules, 1984, published in Notification No. G.S.R. 198 in Gazette of India dated the 25th February, 1984.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1984, published in Notification No. G.S.R. 199 in Gazette of India dated the 25th February, 1984.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Government Assurances

Shri Sontosh Mohan Dev presented the Eighth Report (Hindi and English versions) of the Committee on Government Assurances.

6. Matters Under Rule 377

(1) Shri Bheekhabhai raised a matter regarding need for perspective planning for transport system in Delhi.

(2) Shri Zainal Abedin raised a matter regarding need for rehabilitation of refugees from Bangladesh who are living on pavement near Jaiselmer House, New Delhi for many years.

(3) Prof. P. J. Kurien raised a matter regarding need for more allocation of rice to Kerala.

(4) Shri Vilas Muttemwar raised a matter regarding need for change in education policy.

(5) Shri Krishna Kumar Goyal raised a matter regarding need to release more water in canals for irrigating the drying crops in Kota and Boondi districts of Rajasthan.

(6) Shri Harish Rawat raised a matter regarding need to amend the Forest Act, 1980.

7. The Budget (General)—1984-85

General Discussion on the Budget (General) for 1984-85 continued.

The following Members took part in the debate:—

- (1) Shri Madhusudan Vairale
- (2) Smt. Vidyavati Chaturvedi
- (3) Shri A. Neelalohithadasan Nadar
- (4) Shri F. H. Mohsin
- (5) Shri Rizaq Ram

- (6) Shri Chitta Basu .
- (7) Shrimati Jayanti Patnaik ✓
- (8) Shri Chiranji Lal Sharma
- (9) Shri Chandrajit Yadav
- (10) Shri Eduardo Faleiro
- (11) Smt. Kesharbai Kshirsagar
- (12) Shri K. P. Unnikrishnan
- (13) Shri Abdul Rashid Kabuli
- (14) Shri A. K. Roy

✓ Shri Pranab Kumar Mukherjee replied to the debate.

The discussion was concluded.

8. The Budget (General) 1984-85—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 109 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1984-85 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1984-85, were voted in full.

9. Government Bill—Introduced

**THE APPROPRIATION (VOTE ON ACCOUNT) BILL,
1984.**

10. Government Bill—Passed

**THE APPROPRIATION (VOTE ON ACCOUNT) BILL,
1984.**

The motion for consideration of the Bill was moved by Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Prof. Ajit Kumar Mehta

✓ Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

11. Statement by Minister

The Minister of Energy made a statement on "New gas strike in Godavari onshore and oil and gas strike at Gandhar in Cambay Basin".

12. Supplementary Demands for Grants (General)—1983-84; and Demands for Excess Grants (General)—1981-82.

The following items of business were taken up together:—

- * (i) Supplementary Demands for Grants Nos. 3, 6, 10, 11, 12, 15, 17, 18, 19, 20, 21, 22, 24, 25; 26; 32; 33; 34; 35; 36, 38, 39, 40, 41, 42, 43, 44, 45, 47; 48; 49; 50; 52; 53; 55, 56, 57, 58, 59, 60, 61, 62, 64, 65; 66; 67; 68; 69; 71; 77, 78, 79, 80, 82, 83, 88, 91, 94, 95; 96; 103; 104; 105; 107 and 108, (both Revenue Account and Capital Account) in respect of the Budget (General) for 1983-84 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1983-84.
- * (ii) Demands for Excess Grants (General) Nos. 12, 15, 18, 20, 21, 24, 32, 53, 55, 56, 91 and 103 in respect of the Budget (General) 1981-82 for the Amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1981-82.

The following Members took part in the combined debate on the Supplementary Demands for Grants (General)—1983-84; and Demand for Excess Grants (General)—1981-82:—

- (1) Shri Ajoy Biswas
- (2) Prof. Ajit Kumar Mehta

Shri S. M. Krishna replied to the debate.

*Discussed together.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1983-84, were voted in full.

All the Demands for Excess Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands of Excess Grants (General) for 1981-82, were voted in full.

13. Government Bill—Introduced

THE APPROPRIATION BILL, 1984

14. Government Bill—Passed

THE APPROPRIATION BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

15. Government Bill—Introduced

THE APPROPRIATION (NO. 2) BILL, 1984

16. Government Bill—Passed

THE APPROPRIATION (NO. 2) BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

17. Cancellation of Sitting of Lok Sabha on 16 March, 1984.

The House decided that on account of Holi, the sitting of the House fixed for Friday, 16 March, 1984, be cancelled.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 15, 1984 [Phalguna 25, 1905 (Saka)]

No. 405

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 264, 268, 269, 271, 272 and 275 were orally answered. Starred Question No. 266 was postponed to 29-3-1984. Replies to Starred Questions Nos. 263, 265, 267, 270, 273, 274 and 276—282 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3030—3112 and 3114-3260 were laid on the Table.

A statement by the Minister of State in the Ministry of External Affairs correcting the reply given on 22 December, 1983 to Unstarred Question No. 4884 regarding deployment of Pakistan armed forces on Indian Border was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
 - (i) The Railways Red Tariff (Amendment) Rules, 1984, published in Notification No. G.S.R. 257 in Gazette of India dated the 3rd March, 1984.

- (ii) The Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1983, published in Notification No. S.O. 69(E) in Gazette of India dated the 3rd February, 1984.
- (2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1982.
- (3) A copy of the Shipping Development Fund Committee (Employees' Contributory Provident Fund) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 59 in Gazette of India dated the 21st January, 1984, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1982-83.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of Raja Ram Mohun Roy Library Foundation, Calcutta, for the year 1982-83 along with Accounts and the Audit Report thereon, under Rule 41(d) and 42 of the Memorandum of Association and Rules of Raja Ram Mohun Roy Library Foundation.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Ram Mohun Roy Library Foundation, Calcutta, for the year 1982-83.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society (India) New Delhi, for the year 1982-83 and the Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1982-83.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1982-83.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1982-83 along with Audited Accounts, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.

- (14) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1982-83.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1982-83 and the Audit Report thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Report of Committee on Papers Laid on the Table

SHRIMATI KRISHNA SAHI presented the Sixteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

5. Minutes of Committee on Papers Laid on the Table

SHRIMATI KRISHNA SAHI laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Sixteenth Report.

6. Calling Attention

SMT. GEETA MUKHERJEE called the attention of the Minister of Home Affairs to the reported sufferings of the parents of dowry victims, apathy of police in investigation of dowry deaths and the action taken by the Government in the matter.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

7. Statements by Ministers

* (1) The Minister of Home Affairs made a statement regarding the incident at Imphal on 14 March, 1984.

** (2) The Minister of Shipping and Transport made a statement regarding the threat of strike by port and dock workers at all Major Ports with effect from the mid-night of 15th March, 1984.

*At 12.05 P.M.

**At 12.15 P.M.

(3) The Minister of State for Parliamentary Affairs, made a statement regarding Government business for the week commencing the 19th March, 1984.

***8. Resolution—adopted**

Shri A. B. A. Ghani Khan Choudhury moved the following Resolution.

“That this House approves the recommendations made in paragraphs 7, 8, 12 and 13 contained in the Tenth Report of the Railway Convention Committee (1980), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Parliament on the 24th February, 1984.”

After combined debate (*vide* para 9 below), the Resolution was adopted.

***9. The Budget (Railways) 1984-85—demands for grants; Supplementary demands for grants (Railways) 1983-84; and demands for excess grants (Railways)—1981-82.**

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1984-85.
- (ii) Supplementary Demands for Grants Nos. 3 to 13 in respect of Budget (Railways) for 1983-84.
- (iii) Demands for Excess Grants Nos. 4, 6, 10 and 16 in respect of the Budget (Railways) for 1981-82.

Seven hundred and Sixty-nine cut motions to the Demands for Grants in respect of the Budget (Railways) for 1984-85 (1 to 29, 34 to 44, 47 to 68, 94 to 98, 105 to 155, 185, 186, 189 to 256, 267, 268, 287 to 294, 359 to 370, 383 to 388, 391 to 394, 397, 398, 401 to 440, 444, 445, 500 to 556, 568 to 665, 678 to 712, 750 to 786, 912 to 929, 949 to 980, 1001 to 1005, 1016 to 1041, 1079 to 1100, 1107, 1118 to 1199, 1206 to 1248 and 1255 to 1303) were moved.

The following Members took part in the combined debate on the Resolution (*vide* para 8 above) and on the Budget (Railways)—1984-85—Demands for Grants; Supplementary Demands for Grants;

*Discussed together.

Supplementary Demands for Grants (Railways)—1983-84; and Demands for Excess Grants (Railways)—1981-82:—

- (1) Shrimati Suseela Gopalan
- (2) Shri M. Arunachalam
- (3) Shri Ram Singh Shakya
- (4) Shri S. A. Dorai Sebastian
- (5) Shri F. H. Mohsin
- (6) Shri R. L. P. Verma
- (7) Shri Mool Chand Daga ✓
- (8) Shri N. Selvaraju
- (9) Shri Kamaluddin Ahmed
- (10) Shri Ramavatar Shastri
- (11) Shri B. K. Nair
- (12) Shri Ashfaq Hussain
- (13) Prof. N. G. Ranga
- (14) Shri Nathu Ram Mirdha
- (15) Shri Sontosh Mohan Dev
- (16) Shri A. K. Roy
- (17) Shri N. K. Shejwalkar
- (18) Shri P. Shanmugam
- (19) Prof. Saif-ud-Din Soz
- (20) Shri Harish Rawat
- (21) Shri Bhogendra Jha
- (22) Shri Ram Vilas Paswan

Shri A. B. A. Ghani Khan Choudhury replied to the debate. All the cut motions moved were negatived.

All the Demands for Grants (Nos. 1 to 16) in respect of the Budget (Railways) as shown under column 3 of the printed List of Demands for Grants (Railways) for 1984-85, were voted in full.

All the Supplementary Demands for Grants (Nos. 3 to 13) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) 1983-84 were voted in full.

All the Demands for Excess Grants (Nos. 4, 6, 10 and 16) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 1981-82 were voted in full.

10. Government Bills—introduced

- (i) THE APPROPRIATION (RAILWAYS) BILL, 1984.
- (ii) THE APPROPRIATION (RAILWAYS) No. 2, BILL, 1984.
- (iii) THE APPROPRIATION (RAILWAYS) No. 3, BILL, 1984.

11. Government Bills—passed

- (i) THE APPROPRIATION (RAILWAYS) BILL, 1984.

The motion for consideration of the Bill was moved by Shri A. B. A. Ghani Khan Choudhury.

Prof. Ajit Kumar Mehta took part in the debate.

Shri A. B. A. Ghani Khan Choudhury replied to the debate.

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Choudhury.

The motion was adopted and the Bill was passed.

- (ii) THE APPROPRIATION (RAILWAYS) No. 2, Bill, 1984.

The motion for consideration moved by Shri A. B. A. Ghani Khan Choudhury was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Choudhury.

The motion was adopted and the Bill was passed.

(iii) THE APPROPRIATION (RAILWAYS) NO. 3, BILL, 1984

The motion for consideration moved by Shri A. B. A. Ghani Khan Choudhury was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. B. A. Ghani Khan Choudhury.

The motion was adopted and the Bill was passed.

12. The Pondicherry Budget

The following items of business were taken up together.

- @(i) General Discussion on the Budget for the Union territory of Pondicherry for 1984-85.
- @(ii) Demands for Grants on Account Nos. 1 to 31 in respect of the Budget for the Union territory of Pondicherry for 1984-85.
- @(iii) Supplementary Demands for Grants Nos. 1, 4 to 31 in respect of the Budget for the Union territory of Pondicherry for 1983-84.

The following Members took part in the combined debate:—

- (1) Shri M. Ramanna Rai
- (2) Shri Eduardo Faleiro
- (3) Shri N. Selvaraju
- (4) Shri P. Shanmugam
- (5) Shri Ramavatar Shastri
- (6) Shri P. Venkatasubbiah
- (7) Acharya Bhagwan Dev
- (8) Shri M. Ramgopal Reddy

Shri S. M. Krishna replied to the debate.

All the Demands for Grants on Account (Nos. 1 to 31) (both Revenue Account and Capital Account) for the amounts

@ Discussed together.

shown under column 3 of the printed List of Demands for Grants on Account (Union Territory of Pondicherry) for 1984-85 were vote in full.

- All the Supplementary Demands for Grants (Nos. 1, 4 to 31) (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Pondicherry) for 1983-84 were voted in full.

13. Government Bills—Introduced

- (i) THE PONDICHERRY APPROPRIATION. (VOTE ON ACCOUNT) BILL, 1984.
- (ii) THE PONDICHERRY APPROPRIATION BILL, 1984.

14. Government Bills—Passed

- (i) THE PONDICHERRY APPROPRIATION (VOTE ON ACCOUNT) BILL, 1984.

The motion for consideration of the Bill moved by Shri S. M. Krishna was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The following Members took part in the debate:—

- (1) Shri Bhogendra Jha
- (2) Shri S. M. Krishna

The motion was adopted and the Bill was passed.

- (ii) THE PONDICHERRY APPROPRIATION BILL, 1984.

The motion for consideration moved by Shri S. M. Krishna was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

15. Government Bill—Under Consideration

**THE ASIATIC SOCIETY BILL, 1984, AS PASSED BY
RAJYA SABHA.**

The motion for consideration of the Bill was moved by Smt. Sheila Kaul. Her speech was not concluded.

The discussion was not concluded.

10.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th March, 1984).

**SUBHASH C. KASHYAP,
Secretary-General.**

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, March 19, 1984 | Phalguna 29, 1905 (Saka)

No. 406

11-05 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Raja Ram Shastri who was a Member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 303, 305, 310, 312, 313 and 317 were orally answered. Starred Question No. 306 was postponed to 26-3-1984. Replies to Starred Questions Nos. 304, 307—309, 311, 314—316 and 318—322 were laid on the Table.

Replies to Starred Questions Nos. 283—302 listed for the 16th March, 1984 were also laid on the Table today, there being no sitting on the 16th March, 1984.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3492—3623, 3625—3642, 3644, 3645 and 3647—3724 were laid on the Table.

Replies to Unstarred Questions Nos. 3261—3287, 3289—3425, 3427—3451, 3453—3485 and 3488—3491 listed for the 16th March, 1984 were also laid on the Table today.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1984-85.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Assam-Agro-Industries Development Corporation Limited, Gauhati, for the year 1974-75.
 - (ii) Annual Report of the Assam-Agro-Industries Development Corporation Limited, Gauhati, for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended the 30th June, 1980.
 - (ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended the 30th June, 1980 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Wealth-tax (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 158(E) in Gazette of India dated the 12th March, 1984 under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th March, 1984, Rajya Sabha agreed without any amendment to the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, passed by Lok Sabha on the 3rd March, 1984.

6. Calling Attention

Shri Zainul Basher called the attention of the Minister of Home Affairs to the activities of extremists in Punjab and Haryana and recent incidents of reported assaults on the lives of the Deputy Speaker, Haryana Vidhan Sabha and Shri Darbara Singh, former Chief Minister of Punjab and blowing up of railway track in Haryana, and steps taken by the Government to meet the situation.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

7. Matters under Rule 377

(1) Shri Kishan Datt Sultanpuri raised a matter regarding need to construct a helipad near Simla.

(2) Shri Ramavatar Shastri raised a matter regarding need to take steps to prevent 'bees' from 'sake wood' disease in Bihar.

(3) Shri Harikesh Bahadur raised a matter regarding steps to improve the economic condition of rickshawpullers.

(4) Shri Zainul Basher raised a matter regarding need for more communication facilities in Ghazipur District and to improve upon the existing ones.

(5) Shri Ram Vilas Paswan raised a matter regarding harassment of outside innocent labourers by police in collusion with anti-social elements at Delhi Railway Station.

(6) Shri Rajesh Kumar Singh raised a matter regarding need for early repairs of Jawahar Bridge at National Highway No. 2 in Agra.

(7) Smt. Madhuri Singh raised a matter regarding steps for providing Vanaspati (Hydrogenated Oil) at fixed price to consumers.

(8) Prof. K. K. Tewari raised a matter regarding need to take effective measures along the Ganga in Bhojpur (Bihar) to prevent soil-erosion.

8. Government Bill—Passed

**THE ASIATIC SOCIETY BILL, 1984, AS PASSED BY
RAJYA SABHA**

Smt. Sheila Kaul concluded her speech on the motion for consideration of the Bill moved by her on the 15th March, 1984.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Acharya Bhagwan Dev
- (3) Prof. Ajit Kumar Mehta
- (4) Shri Girdhari Lal Vyas
- (5) Dr. Vasant Kumar Pandit
- (6) Shri Harish Rawat
- (7) Shri Harikesh Bahadur
- (8) Shri Abdul Rashid Kabuli
- (9) Shri R. L. P. Verma

Smt. Sheila Kaul replied to the debate.

The amendment for reference of the Bill to a Select Committee was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Sheila Kaul.

The motion was adopted and the Bill was passed.

9. Statutory Resolution.

✓ Shri P. C. Sethi moved the following Resolution:—

“That this House approves the constinuanace in force of the Proclamation, dated the 6th October, 1983 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 6th April, 1984.”

After combined debate (*vide* para 10 below), the Resolution was adopted.

*10. The Punjab Budget

Combined discussion on the Resolution (*vide* para 9 above) and the following items of business commenced:—

- (i) General Discussion on the Budget for the State of Punjab for the year 1984-85.
- (ii) Demands for Grants on Account Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1984-85.
- (iii) Supplementary Demands for Grants Nos. 3, 5, 7, 9, 11, 12, 13, 15, 16, 17, 18, 22, 23, 25, 26, 29, 31, 33, 34, 35, 37, 40 and 41 in respect of the Budget for the State of Punjab for the year 1983-84.

Twelve cut motions to Demands for Grants on Account (Punjab) for 1984-85 (Nos. 1 to 4 and 13 to 20) were moved.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Smt. Gurbrinder Kaur Brar
- (3) Shri Rasheed Masood
- (4) Smt. Sukhbans Kaur
- (5) Dr. Subramaniam Swamy
- (6) Dr. Rajendra Kumari Bajpai
- (7) Shri Suraj Bhan
- (8) Shri Kishan Datt Sultanpuri

*Discussed together.

- (9) Shri Bhogendra Jha
- (10) Acharya Bhagwan Dev
- (11) Shri Harikesh Bahadur
- (12) Shri Abdul Rashid Kabuli
- (13) Shri Chitta Basu

✓ Shri P. C. Sethi replied to the debate on the Statutory Resolution.

Shri S. M. Krishna replied to the debate on the Punjab Budget.

All the cut motions moved were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants on Account (Punjab) for 1984-85, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1983-84, were voted in full.

11. Government Bills—Introduced

(i) THE PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL, 1984

(ii) THE PUNJAB APPROPRIATION BILL, 1984

12. Government Bills—Passed

(i) THE PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL, 1984

The motion for consideration moved by Shri S. M. Krishna was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

(ii) THE PUNJAB APPROPRIATION BILL, 1984

The motion for consideration moved by Shri S. M. Krishna was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

7.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 20, 1984/Phalgunā 30, 1905 (Saka)

No. 407

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 326—329 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3725—3728, 3730—3733, 3735—3740, 3742—3774, 3776—3833 and 3835—3959 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1984-85.
- (2) A copy of the Defence Services Estimates, 1984-85 (Hindi and English versions).
- (3) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 13 in Gazette of India dated the 7th January, 1984, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (4) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, for the year 1984-85, under section 36 of the Employees' State Insurance Act, 1948.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, India, Bombay, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Guide-lines (Hindi and English versions) issued by the Central Government to the Central Board of Film Certification in the matter of certification of Films, published in Notification No. S.O. 9(E) in Gazette of India dated the 7th January, 1978, issued under section 5B of the Cinematograph Act, 1952, in pursuance of an assurance given on 13th March, 1984 in reply to Starred Question No. 227.

4. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Home Affairs to the reported growing activities of insurgents in the North-East part of the country with particular reference to the killing of a number of CRPF personnel and others and injuries caused to many persons in Imphal and steps taken by the Government to meet the situation.

✓ The Minister of Home Affairs made a statement in regard thereto.

5. Motion regarding Joint Committee

Shri Mool Chand Daga moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of

corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the resignation of Shri Era Sezhiyan from the Membership of the said Joint Committee and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Matters Under Rule 377

(1) Shri Rasheed Masood raised a matter regarding need to amend the Notary Act, 1956 with a view to increase the Notary fees.

(2) Shrimati Jayanti Patnaik raised a matter regarding need to expedite the conservation work of Lord Jagannath Temple at Puri, Orissa.

(3) Prof. Saif-ud-Din Soz raised a matter regarding difficulties faced by the fruit growers of Kashmir in selling their produce in Delhi.

(4) Shri Sudhir Kumar Giri raised a matter regarding need to consider the demand of National Campaign Committee for a meeting with Central Trade Unions to discuss the recommendations of both the Seal Committee and the Rath Committee regarding consumer price index numbers.

(5) Shri Satyanarayan Jatiya raised a matter regarding need for change in the timings of certain trains.

(6) Shri Harish Rawat raised a matter regarding need for increase in the quota of food-grains to Uttar Pradesh.

(7) Prof. Nirmala Kumari Shaktawat raised a matter regarding development of Chhattorgarh fort as a tourist spot.

7. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demand for Grant No. 32 for which the Ministry of External Affairs is responsible commenced.

Forty-seven cut motions (Nos. 1 to 47) were moved.

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Mallikarjun presented the Fifty-eighth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the
21st March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

✓ LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 21, 1984/Chaitra 1, 1906 (Saka)

No. 408

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 343, 344, 346, 350, 351, 353 and 354 were orally answered. Starred Question No. 352 was postponed to 4-4-1984. Replies to Starred Questions Nos. 345, 347—349 and 355—363 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3960—3962, 3964—3972, 3974—4009, 4011—4039, 4041—4046, 4048—4088, 4090—4101, 4103—4109, 4111—4121 and 4123—4195 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 66(E) in Gazette of India dated the 14th February, 1984 under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts.

- (1) A statement (Hindi and English versions) regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1982-83 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1982-83.
- (5) A copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulations, 1983 (Hindi and English versions) published in Notification No. DR-III(4)5|81 in Gazette of India dated the 19th November, 1983, under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta for the year 1982-83 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Bose Institute, Calcutta, for the year 1982-83 and (b) reasons for delay in laying the papers mentioned at (i) of item (6) above.
- (7) A copy of the Half-yearly Report (Hindi and English versions) for the period from 1st April, 1983 to 30th September, 1983 on the activities of the Coir Board, Ernakulam, Cochin, and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1982-83.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1981-82.
- (10) A copy of the Indian Administrative Service (Cadre) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 213(E) in Gazette of India dated the 14th March, 1984 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (11) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983—Union Government (Commercial)—Part I—Introduction, under article 151(1) of the Constitution.
- (12) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 6(E) in Gazette of India dated the 3rd January, 1984 under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages received from Rajya Sabha:—

- (i) That at its sitting held on the 19th March, 1984, Rajya Sabha agreed without any amendment to the

Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Bill, 1984, passed by Lok Sabha on the 8th March, 1984.

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1984, passed by Lok Sabha on the 14th March, 1984.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1984, passed by Lok Sabha on the 14th March, 1984.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1984, passed by Lok Sabha on the 14th March, 1984.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1984, passed by Lok Sabha on the 15th March, 1984.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1984, passed by Lok Sabha on the 15th March, 1984.
- (vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1984, passed by Lok Sabha on the 15th March, 1984.
- (viii) That at its sitting held on the 19th March, 1984, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981 upto the last day of the current (Hundred and Twenty-ninth) Session of the Rajya Sabha.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventy-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Eighty-first Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Seventy-fifth Report of the Committee on National Film Development Corporation Ltd.—Financing of Films and Theatres.

7. Motion regarding Fifty-eighth Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 20th March, 1984.”

The motion was adopted.

8. Matters Under Rule 377

(1) Shri Chintamani Panigrahi raised a matter regarding need for introduction of a fast train between Jharsuguda-Titlagarh and Bhubaneswar.

(2) Shri Ram Pyare Panika raised a matter regarding need for opening fair-price shops in Mirzapur district as per prescribed yard stick.

(3) Shri Rasa Behari Behra raised a matter regarding need for new Railway division for Western Orissa.

(4) Shri Narayan Choubey raised a matter regarding scarcity of drinking water in Midnapur and Kharagpur areas of West Bengal.

(5) Prof. Ajit Kumar Mehta raised a matter regarding central financial assistance to Bihar for the payment of sugarcane arrears to cane growers.

(6) Shri R. L. P. Verma raised a matter regarding need for direction to H.E.C. Ranchi to pay increased wage amount to Supervisors and teachers.

(7) Shri Ajit Kumar Saha raised a matter regarding need to grant identical pay scale to Ferro Printers in all Central Government establishments.

(8) Shri Xavier Arakal raised a matter regarding need for streamlining the working of Cochin Shipyard.

9. The Budget (General)—1984-85—Demands for Grants

(i) Discussion on the Demand for Grant No. 32 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on 20th March, 1984, continued. Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1984-85 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible, commenced.

One hundred twenty-one cut motions (Nos. 1—45, 48—58, 60—79 and 95—139) were moved.

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri Ram Vilas Paswan raised a discussion on points arising out of the answer given on 6 March, 1984 to Starred Question No. 137 about Enquiry report regarding Delhi Electric Supply Undertaking bills.

Shri Arif Mohammed Khan replied to the discussion.

7-28 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd March, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 22, 1984/Chaitra 2, 1906 (Saka)

No. 409

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 364, 366—369, 372 and 377 were orally answered. Starred Question No. 375 was postponed to 5-4-1984. Replies to Starred Questions Nos. 365, 370, 371, 373, 374, 376 and 378—384 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4196—4313, 4315—4362, 4364—4371, 4373—4383 and 4385—4426 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) for the year ended the 31st March, 1983 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1982-83 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Council of Educational Research and Training, New Delhi for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, for the period from 1st April, 1982 to 31st March, 1983.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, for the period from 1st April, 1982 to 31st March, 1983.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1982-83.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1981-82 together with Audit Report thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1982-83.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 209(E) and 210(E) published in Gazette of India dated the 9th March, 1984 together with an explanatory memorandum regarding exemption to wireless apparatus, accessories and components, when imported by a licensed amateur radio operator from the whole of the basic, auxiliary and additional duties of customs.
 - (ii) G.S.R. 211(E) published in Gazette of India dated the 9th March, 1984 together with an explanatory memorandum seeking to modify the description of goods covered under the exemption to 'Palm Fatty Acid including Palm Fatty Acid Distillate and Palm Stearin Fatty Acid including Split Palm Stearin Fatty Acid'.
 - (iii) G.S.R. 215(E) published in Gazette of India dated the 15th March, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kroners, Deutsche Marks, Dutch Guilders, French Francs, Japanese Yen and Swedish Kroners into Indian currency or vice-versa.

4. Motion for Election to Committee

Shri K. Vijaya Bhaskara Reddy moved the following motion:—

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

5. Matters Under Rule 377

(1) Shri Chandra Pal Shailani raised a matter regarding exploitation of handloom weavers in Uttar Pradesh by middlemen.

(2) Shri Chintamani Jena raised a matter regarding unsatisfactory working of telephone exchanges and public call offices located in the State of Orissa.

(3) Shri Virdhi Chander Jain raised a matter regarding need for installation of high power transmitters in Barmer, Jaisalmer, Jodhpur and Bikaner.

(4) Shri M. M. Lawrence raised a matter regarding resentment among the coal workers for non-convening the Bipartite Committee for coal industry.

(5) Shri Daulat Ram Saran raised a matter regarding need for Central Government's financial assistance and administrative control to run military schools in the country.

(6) Prof. N. G. Ranga raised a matter regarding need to start 'auction sale' of tobacco through Tobacco Board for stabilisation of tobacco prices.

(7) Shri J. S. Patil raised a matter regarding need for ban on import of rayon thread.

6. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on 21st March, 1984, continued.

The discussion was not concluded.

7. Discussion Under Rule 193

Prof. Ajit Kumar Mehta raised a discussion on the statement made by the Minister of Shipping and Transport in the House on 15th March, 1984 regarding indefinite strike by Port and Dock Workers at Major Ports from the mid-night of 15th/16th March, 1984.

The following Members took part in the debate:—

- (1) Smt. Krishna Sahi
- (2) Shri M. M. Lawrence
- (3) Shri Sontosh Mohan Dev
- (4) Shri Biju Patnaik
- (5) Shri Lakshman Mallick
- (6) Shri Rasheed Masood
- (7) Shri Braja Mohan Mohanty
- (8) Shri R. L. P. Verma
- (9) Shri Indrajit Gupta
- (10) Prof. Saif-ud-Din Soz
- (11) Shri Chitta Basu

Shri K. Vijaya Bhaskara Reddy replied to the debate.

The discussion was concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

✓ **LOK SABHA**
BULLETIN—PART I
[Brief Record of Proceedings]

Friday, March 23, 1984/Chaitra 3, 1906 (Saka)

No. 410

11. 05 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Gopikrishna Vijaivargiya who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 385, 386, 388, 390, 391, 393—395 and 397 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4427—4439, 4441—4487, 4489—4496, 4498—4518, 4520—4557, 4559—4578, 4580—4595, 4597—4644 and 4646—4659 were laid on the Table.

4. Homage to National Martyrs, Bhagat Singh, Rajguru and Sukhdev

The Speaker placed the following Resolution before the House:—

“This House pays its homage to the National Martyrs, Bhagat Singh, Rajguru and Sukhdev who were hanged on this day in 1930 by British Imperialists and

died for the cause of the freedom of Mother India, while declaring their faith in Republican, Democratic, Secular and Socialist India."

The Resolution was adopted unanimously by the House with all Members standing.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 45 of the Air Corporations Act, 1953:—

(i) The Air India Employees Provident Fund (Amendment) Regulations, 1983 published in Notification No. HO/66-1 in Gazette of India dated the 14th January, 1984 together with an explanatory note.

(ii) Notification No. HPDO2/4502 published in Gazette of India dated the 7th January, 1984 making certain amendment to Schedule I to the standing orders (Regulations) concerning discipline and appeals for both Factory Workers and Non-Factory Workers, published in Gazette of India dated the 25th November, 1961 together with an explanatory note.

(2) A copy of the Aircraft (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 1005 in Gazette of India dated the 24th December, 1983, under section 14A of the Aircraft Act, 1934, together with an explanatory note.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Export Promotion Council, Madras, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1982-83.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the *Corrigendum (Hindi and English versions) to the Audit Report on the Accounts of General Fund of the Coffee Board, for the year 1981-82.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1984-85.
- (7) A copy of Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of Delhi Financial Corporation for the year ended 31st March, 1983, under sub-section 7 of section 37 of the State Financial Corporation Act, 1951.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1982-83—Union Government (Posts and Telegraphs).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1982-83—Union Government (Defence Services).
- (10) A copy of the Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1982-83 (Hindi and English versions).
- (11) A copy of the Appropriation Accounts of the Defence Services for the year 1982-83 (Hindi and English versions).

*The Audit Report was laid on the Table on 16th December, 1983.

- (12) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1984 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India dated the 1st March, 1984 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (13) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1984 (Hindi and English versions) published in Notification No. S.O. 145 (E) in Gazette of India dated the 1st March, 1984 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (14) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1982-83 along with Audited Accounts.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1980-81.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1980-81 together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1980-81.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1981-82.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1981-82 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1981-82.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

6. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st March, 1984, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Mental Health Bill, 1981, in the vacancy caused by the death of Shri Mohd. Yusuf.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Pondicherry Appropriation (Vote on Account) Bill, 1984, passed by Lok Sabha on the 15th March, 1984.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Pondicherry Appropriation Bill, 1984, passed by Lok Sabha on the 15th March, 1984.
- (iv) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1984, passed by Lok Sabha on the 19th March, 1984.
- (v) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1984, passed by Lok Sabha on the 19th March, 1984.

7. Assent to Bill

Secretary-General laid on the Table the Prevention of Damage to Public Property Bill, 1984, passed by the Houses of Parliament during the current session and assented to.

8. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS laid on the Table a copy each of the following Reports (Hindi and English versions) of the study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Andaman and Nicobar Islands and Madras during January, 1984.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Cochin, Lakshadweep Islands and Mangalore during January, 1984.

9. Report of Public Accounts Committee

SHRI SUNIL MAITRA presented the Hundred and Seventy-ninth Report (Hindi and English versions) of the Public Accounts Committee on paragraph 36 of the Advance Report of Comptroller and Auditor General of India for the year 1980-81, Union Government (Civil) on Jawaharlal Nehru University.

10. Reports of Committee on Public Undertakings

SHRI MADHUSUDAN VAIRALE presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Eightieth Report on Action Taken by Government on the recommendations contained in the Seventy-second Report of the Committee on Hindustan Petroleum Corporation Limited.
- (ii) Eighty-third Report on Action Taken by Government on the recommendations contained in the Sixty-fifth Report of the Committee on National Fertilizers Limited.

11. Report of Joint Committee

Shri Ramprasad Ahirwar laid on the Table a copy of the Report (Hindi and English versions) of the Joint Committee of the Houses on the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the veterinary practitioners and for matters connected therewith.

12. Evidence before Joint Committee

Shri Ramprasad Ahirwar laid on the Table a copy of the record of evidence (Volumes I and II) tendered before the Joint Committee of the Houses on the Bill to regulate veterinary practice and to provide, for that purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the veterinary practitioners and for matters connected therewith.

13. Statement by Minister

The Deputy Minister in the Department of Electronics made a statement regarding "Manufacture of telecommunication equipment".

14. Matters Under Rule 377

(1) Shri Amarsinh Rathawa raised a matter regarding need to convert the present narrow gauge line between Dabhoi-Pratapnagar-Chhota Udaipur into a broad gauge line.

(2) Shri Bishnu Prasad raised a matter regarding need for dams over Lohit and Dihang tributaries of Brahmaputra river to control floods.

(3) Shri Harish Kumar Gangwar raised a matter regarding need to enhance pension amount of ex-M.Ps and MLAs and to provide them with other facilities including free rail travel.

(4) Smt. Geeta Mukherjee raised a matter regarding need to streamline disbursement of loans by banks of Midnapore district and to open more branches there.

(5) Shri Ajit Bag raised a matter regarding tension in Heavy Water Plant at Talcher, Orissa due to lathi-charge by CISF personnel on the employees.

(6) Shri K. Lakkappa raised a matter regarding need for effective steps to ban the manufacture and sale of harmful drugs.

(7) Shri Eduardo Faleiro raised a matter regarding grievances of college students of Goa.

15. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible and the cut motions thereto moved on 21st March, 1984, continued. Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1984-85 were voted in full.

16. Motion regarding Seventy-first Report of the Committee on Private Members' Bills and Resolutions

Shri Chitta Basu moved the following motion:—

“That this House do agree with the Seventy-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st March, 1984.”

The motion was adopted.

17. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1984 (*Amendment of article 130*) by Shri K. Lakkappa.

(2) The Land Acquisition (Amendment) Bill, 1984, (*Amendment of section 11, etc.*) by Prof. Madhu Dandavate.

(3) The Hoarding and Profiteering Prevention Bill, 1984 by Prof. Madhu Dandavate.

(4) The Lokpal Bill, 1984 by Prof. Madhu Dandavate.

(5) The Banking Laws (Amendment) Bill, 1984 by Prof. Madhu Dandavate.

(6) The Anti-Defection Bill, 1984 by Prof. Saif-ud-Din Soz.

* (7) The Constitution (Amendment) Bill, 1984 (*Amendment of article 51*) by Shri Ratansinh Rajda.

18. Private Member's Bill—Withdrawn

THE HINDU SCRIPTURES AND OTHER RELIGIOUS LITERATURE (REVIEW AND AMENDMENT) BILL, 1983, BY SHRI RAJNATH SONKAR SHASTRI

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 24th February, 1984 continued.

The following Members took part in the debate:—

- (1) Shri Virdhi Chander Jain
- (2) Shri Harish Rawat
- (3) Shri Abdul Rashid Kabuli
- (4) Prof. Ajit Kumar Mehta
- (5) Shri B. K. Nair
- (6) Shri Banarsi Das
- (7) Smt. Ramdulari Sinha

Shri Rajnath Sonkar Shastri replied to the debate.

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

*At 5.57 P.M.

19. Private Member's Bill—Under Consideration

**THE RESERVATION OF VACANCIES IN POSTS AND
SERVICES (FOR SCHEDULED CASTES AND
SCHEDULED TRIBES) BILL, 1980, BY
SHRI SURAJ BHAN**

The motion for consideration of the Bill was moved by Shri Suraj Bhan. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 26, 1984/Chaitra 6, 1906 (Saka)

No. 411

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 407, 408, 410 and 411 were orally answered. Replies to Starred Questions Nos. 405, 406, 409, 412—421, 423, 424 and 306 were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4660—4698, 4700—4703, 4705—4742, 4744—4749, 4751—4769, 4771—4787 and 4789—4894 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the North Eastern Regional Agricultural Marketing Corporation for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 791 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Madhya Pradesh Mahila Kalyan Samiti, Bhopal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (ii) S.O. 792 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'The C. P. Ramaswami Aiyar Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (iii) S.O. 793 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indo-German Social Service Society, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (iv) S.O. 794 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'National Council for Co-operative Training' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (v) S.O. 795 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'J. N. Tata Endowment, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (vi) S.O. 796 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Association of State Road Transport Undertakings, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (vii) S.O. 797 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Ecumenical Christian Centre, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1984-85.
- (viii) S.O. 798 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'St. Joseph's Education and Medical Relief Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (ix) S.O. 799 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Kamala

Nehru Memorial Hospital Society, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (x) S.O. 800 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indian Association for Research in National Income and Wealth, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xi) S.O. 804 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'The Social Work and Research Centre, Ajmer (Rajasthan)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83, 1983-84 and 1984-85.
- (xii) S.O. 805 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indian Council for Research on International Economic Relations, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (xiii) S.O. 806 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indian Standards Institution' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xiv) S.O. 807 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Cochin Dock Labour Board' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (xv) S.O. 808 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Oil Coordination Committee on Pool Accounts' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1988-89.
- (xvi) S.O. 809 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Federation

of Indian Export Organisations' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (xvii) S.O. 810 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Bongal Social Service League, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (xviii) S.O. 811 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Akhil Bharatiya Gandharva Mahavidyalaya Mandal, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
- (xix) S.O. 812 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Society of the Helpers of Mary, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.
- (xx) S.O. 813 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Wild Life Association of South India, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Land Development Banks Federation Limited, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Land Development Banks Federation Limited, Bombay, for the year 1982-83.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Karnataka Cashew Development Corporation Limited, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.

4. Calling Attention

Shri Saifuddin Chowdhary called the attention of the Minister of Home Affairs to the reported deaths due to consumption of spurious liquor in various parts of the country with particular reference to recent deaths in Kanpur and Farrukhabad districts of Uttar Pradesh and the action taken by the Government in regard thereto.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

5. Matters Under Rule 377

(1) Shri Bheekhabhai raised a matter regarding need for construction of small dwelling units by HUDCO and other agencies for tribals living in Dungarpur-Banswara districts of Rajasthan.

(2) Shri Uma Kant Mishra raised a matter regarding steps for the development of utensils making industry of Mirzapur.

(3) Shri Mani Ram Bagri raised a matter regarding tension in Varanasi on Supreme Court judgement relating to shifting of two graves.

(4) Shri Rasheed Masood raised a matter regarding failure to deposit the Provident Fund collected from the employees of Bharat Carpet Limited with the Provident Fund Commissioner.

(5) Shri Ram Vilas Paswan raised a matter regarding steps for lifting the lock-out in 'Samachar Bharati' and need for probe into its working.

(6) Shri Nirmal Sinha raised a matter regarding need for more trains between Diamond Harbour and Sealdah.

(7) Shri Rasa Behari Behra raised a matter regarding need to introduce one more passenger train between Rayguda and Jharsuguda.

(8) Shri Virldhi Chander Jain raised a matter regarding need for provision of adequate funds for timely completion of canal water schemes in Barmer and Jalore districts of Rajasthan.

6. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible commenced.

Two hundred and ten cut motions (Nos. 21, 37, 39—90, 105—158, 166—210, 267—272 and 276—326) were moved.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th March, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 27, 1984/Chaitra 7, 1906 (Saka)

No. 412

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 425, 429, 432—434 and 438 were orally answered. Replies to Starred Questions Nos. 426—428, 430, 431, 436, 437, 439—444 and 224 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4896—5019, 5021—5034, 5036—5073, 5075—5094 and 5096—5127 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Equal Remuneration (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 4095 in Gazette of India dated the 5th November, 1983 under sub-section (3) of section 13 of the Equal Remuneration Act, 1976.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1984-85.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1982-83.

(ii) Annual Report of the Coal India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1982-83.

(ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of Notification No. G.S.R. 221(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1984 together with an explanatory memorandum making certain amendment to Notificatoin No. 32/84-CE dated the 1st March, 1984 issued under the Central Excise Rules, 1944.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1984, Rajya Sabha passed the Workmen's Compensation (Amendment) Bill, 1984.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Workmen's Compensation (Amendment) Bill, 1984, as passed by Rajya Sabha.

6. Government Bill—Introduced

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1984

7. Matters Under Rule 377

(1) Shri Pratap Bhanu Sharma raised a matter regarding need for providing more funds to banks in Madhya Pradesh for distributing loans to educated youth and to provide them training.

(2) Dr. Krupasindhu Bhoi raised a matter regarding need to issue a commemorative stamp, naming of a road and installation of a statue in the Capital in memory of freedom fighter Shri Surendra Sai, during his death centenary.

(3) Shri Vijay Kumar Yadav raised a matter regarding need to develop the handloom industries in Bihar.

(4) Dr. Vasant Kumar Pandit raised a matter regarding need for stoppage of Sabarmati Express at Sarangpur and Ruthiai in Madhya Pradesh.

(5) Shri Ajit Bag raised a matter regarding reported decision to close down the refractory and ceramic units of Burn Standard Company Ltd., Raniganj.

(6) Shri Madhusudan Vairale raised a matter regarding need to expedite the O.N.G.C. surveys in Akola and Yeotmal districts for speedy and early industrial development of Vidarbha region.

(7) Smt. Madhuri Singh raised a matter regarding need to provide Vayudoot service between Patna and Purnea (Bihar).

(8) Shri Chitta Basu raised a matter regarding need for Central legislation for abolition of the Andhra Pradesh Legislative Council as recommended by Andhra Assembly.

8. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on 26th March, 1984, continued.

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Ram Vilas Paswan raised a discussion on continuing atrocities on Scheduled Castes and Scheduled Tribes.

The following Members took part in the debate:—

- (1) Shri A. R. Mallu
- (2) Shri Ajit Kumar Saha
- (3) Shri Chandra Pal Shailani
- (4) Shri Mani Ram Bagri
- (5) Shri Kishan Datt Sultanpuri
- (6) Shri Suraj Bhan
- (7) Shri Ram Swarup Ram
- (8) Shri Ramavatar Shastri
- (9) Shri Bheekhabhai
- (10) Shri Ram Lal Rahi
- (11) Shri Hiralal R. Parmar
- (12) Shri Sunder Singh

✓ Shri P. C. Sethi replied to the debate.

The discussion was concluded.

7.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th March, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 28, 1984/Chaitra 8, 1906 (Saka)

No. 413

11.02 A. M.

1. Starred Questions

Starred Questions Nos. 445, 447, 448, 452, 454—456, 459, 460 and 462 were orally answered. Replies to Starred Questions Nos. 446, 449, 451, 453, 457, 458, 461 and 463—465 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5128—5132, 5134—5153, 5155—5171, 5173—5184, 5186—5215, 5217—5234, 5236—5277, 5279—5295 and 5297—5366 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table.

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1984-85.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 132(E) published in Gazette of India dated the 28th February, 1984 regarding extension of period of take over of management of Messrs Malabar Spinning and Weaving Mills Limited, Calicut, beyond five years.

- (ii) S.O. 133(E) published in Gazette of India dated the 28th February, 1984 regarding extension of period of take over of management of Messrs Kottayam Textiles Limited, Kottayam, beyond five years.
 - (iii) S.O. 134(E) published in Gazette of India dated the 28th February, 1984 regarding extension of period of take over of management of Messrs Prabhuram Mills Limited, Chenganpur, beyond five years.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1982-83.

- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1982-83.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd March, 1984 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Board for the prevention and Control of Water Pollution New Delhi, for the year 1982-83, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventy-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Eighty-fourth Report on Action Taken by Government on the recommendations contained

in the Hundred and Forty-second Report of the Committee on Receipts of Union Territory of Delhi—Sales Tax—Falsification of documents by a dealer.

- (2) Hundred and Eighty-sixth Report on Action taken by Government on the recommendations contained in the Hundred and Fifty-fifth Report of the Committee on Customs Receipts—Non-levy of Customs Duty on confiscated for released on redemption fine.

6. Calling Attention

Shri Harish Rawat called the attention of the Minister of Health and Family Welfare to the reported sale of adulterated foodstuffs and spices in Delhi and Chandigarh and action taken by the Government in the matter.

The Minister of Health and Family Welfare made a statement in regard thereto.

7. Motions for Elections to Committees

- (i) Prof. Madhu Dandavate moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1984”.

The motion was adopted.

- (ii) Shri Sunil Maitra moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1984.”

The motion was adopted.

(iii) Shri Sunil Maitra moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1984 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Madhusudan Vairale moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1984.”

The motion was adopted.

(v) Shri Madhusudan Vairale moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1984 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) Shri A. C. Das moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1984.”

The motion was adopted.

(vii) Shri A. C. Das moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1984, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

8. Matters Under Rule 377

(1) Prof. Narain Chand Parashar raised a matter regarding need for relaxations in Wild Life Preservation Act and New Forest Act, to help farmers.

(2) Shri Chintamani Jena raised a matter regarding need for reinforcing security arrangements in Indian Missions abroad.

(3) Shri V. S. Vijayaraghavan raised a matter regarding need for central assistance to develop the small and medium ports in Kerala.

(4) Shri Harish Kumar Gangwar raised a matter regarding steps to curb the activities of luggage-lifter gangs at New Delhi Railway Station.

(5) Shri Ramavatar Shastri raised a matter regarding irregularities by Banks in giving loans to educated youth in Bihar.

(6) Dr. A. Kalanidhi raised a matter regarding need for take over of Buckingham and Caranatic Mills, Madras by the Government.

(7) Shri Sushil Bhattacharya raised a matter regarding need for take over of Birla Mills, Delhi.

(8) Shri Satyacharayan Jatiya raised a matter regarding need for expansion of A.I.R. and Doordarshan facilities in Madhya Pradesh.

(9) Dr. Subramaniam Swamy raised a matter regarding need to establish the proposed Integral Coach Factory in Maharashtra.

(10) Shri Harish Rawat raised a matter regarding funds for various hydel projects and dams.

(11) Shri Arjun Sethi raised a matter regarding need to provide rigs for tubewells to the Government of Orissa to meet the water shortage in the State.

9. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on 26th March, 1984, continued.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th March, 1984)

SUBHASH C. KASHYAP,
Secretary-General

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 29, 1984/Chaitra 9, 1906 (Saka)

No. 414

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 466, 467, 473, 475 and 479 were orally answered. Replies to Starred Questions Nos. 468, 470, 471, 474, 476, 478 and 480—486 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5367—5372, 5374—5425, 5427—5593, 5595—5602 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Health and Family Welfare correcting the reply given on 24 March, 1983 to Unstarred Question No. 4307 regarding Ad-hoc appointment of Unani physicians in CGHS dispensaries, Sarojini Nagar and Darya Ganj was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1982-83.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1982-83 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati Santiniketan, for the year 1982-83.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1982-83.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1982-83.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1982-83 together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1982-83.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1982-83 together with Audit Report thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1982-83.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Calcutta, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1982-83.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1982-83.
- (18) A statement (Hindi and English versions) (a) showing reasons for delay in laying the papers mentioned at (16) above and (b) explaining the reasons for not laying the Audited Accounts of the Indian Council of Social Science Research, New Delhi, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1982-83 together with Audit Report thereon (Volumes I and II).
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1981-82.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1981-82 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1981-82.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (24) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.

4. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Eighty-second Report on Action Taken by Government on the recommendations contained in the Hundred and Forty-eighth Report of the Committee on Introduction of a new system of weapon training.
- (2) Hundred and Eighty-third Report on Action Taken by Government on the recommendations contained in the Hundred and Second Report of the Committee on Chittaranjan Locomotive Works—Suri Transmission and Reversing Gear Boxes for diesel shunters.

5. Statement by Minister

The Minister of Home Affairs made a statement regarding assassination of Shri H. S. Manchanda, President, Delhi Gurdwara Prabandhak Committee.

6. Government Bill—Introduced

THE MOGUL LINE LIMITED (ACQUISITION OF SHARES) BILL, 1984

7. Matters Under Rule 377

(1) Shri Abdul Rashid Kabuli raised a matter regarding need for dialogue with Pakistan for opening Srinagar-Rawalpindi Road to strengthen socio-economic and cultural relations between the two countries.

(2) Shri N. Dennis raised a matter regarding steps for re-opening of the Tacfloor coir factory at Ammendivilai, Kanyakumari.

(3) Smt. Bibha Ghosh Goswami raised a matter regarding need to simplify the procedure of sanctioning pension to widows of freedom fighters.

(4) Dr. V. Kulandaivelu raised a matter regarding need for re-orientation of Radio and T.V. programmes.

(5) Prof. Ajit Kumar Mehta raised a matter regarding need for a common policy for all States in regard to inter-State sale of wheat.

8. The Budget (General)—1984-85—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 50 to 60 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on 26th March, 1984, continued. Discussion was concluded.

All the cut motions moved were negatived.

On the voting of Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1984-85, the House divided, Ayes *47, Noes *22. The Demands for Grants were accordingly voted in full.

*Subject to correction.

(ii) Discussion on the Demands for Grants Nos. 71 and 72 for which the Ministry of Law, Justice and Company Affairs is responsible, commenced.

Thirty-Eight cut motions (9—14 and 22—53) were moved.

The discussion was not concluded.

The House was adjourned for want of quorum.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th March 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 30, 1984/Chaitra 10, 1906 (Saka)

No. 415

11.01 A.M.

1. **Obituary References**

The Deputy Speaker made references to the passing away of Lt. Col. Kanwar Dalel Singh who was a Member of Constituent Assembly and Provisional Parliament and Shri Shobha Ram who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. **Starred Questions**

Starred Questions Nos. 487—489, 491 and 492 were orally answered. Replies to Starred Questions Nos. 493—501 and 503—507 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Questions Nos. 5603—5611, 5613—5622, 5624—5629, 5631—5654, 5657—5677, 5679—5729, 5731—5735, 5737—5757, 5759—5771, 5773—5789, 5791—5796, 5798—5806, 5808—5824 and 5827—5837 were laid on the Table.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1984-85.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, Bangalore, for the year 1982-83.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1982-83, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Irrigation for 1984-85.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for 1984-85.
- ✓ (7) A copy of Notification No. G.S.R. 219(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1984 together with an explanatory memorandum making certain amendments to Notification No. 13-Customs dated the 9th February, 1981 so as to exempt spare parts of machinery, consumables, material, handling equipments such as forklifts and overhead cranes, samples and prototypes not exceeding two in number of each type of sample and drawings, blueprints, technical maps and charts from the whole of basic, auxiliary and additional duties of customs leviable thereon, under section 159 of the Customs Act, 1962.
- ✓ (8) A copy of Notification No. G.S.R. 224(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1984 together with an explanatory memorandum making certain amendment

to Notification No. 51/70-CE dated the 1st March, 1970 so as to include Electronic Stencil Scanners in the dutiable list of office machines under item 33D of the Central Excise Tariff, issued under the Central Excise Rules, 1944.

- (9) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, for the year ended the 30th June, 1983 along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (10) A copy of the Export of Switchgear and Controlgear (Quality Control and Inspection) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 730 in Gazette of India dated the 10th March, 1984, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1982-83.

5. Assent to Bills

Secretary-General laid on the Table the following 11 Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Asiatic Society Bill, 1984.
- (2) The Appropriation (Vote on Account) Bill, 1984.
- (3) The Appropriation Bill, 1984.
- (4) The Appropriation (No. 2) Bill, 1984.
- (5) The Appropriation (Railways) Bill, 1984.
- (6) The Appropriation (Railways) No. 2, Bill, 1984.
- (7) The Appropriation (Railways) No. 3, Bill, 1984.
- (8) The Pondicherry Appropriation (Vote on Account) Bill, 1984.

- (9) The Pondicherry Appropriation Bill, 1984.
(10) The Punjab Appropriation (Vote on Account) Bill, 1984.
(11) The Punjab Appropriation Bill, 1984.

6. Report of Public Accounts Committee

Shri Sunil Maitra presented the Hundred and Eighty-fifth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Fiftieth Report on Receipts of Union Territory of Delhi—Stamps Duties and Registration Fees—Evasion/Avoidance of Higher Rates of Stamp Duty.

7. Statements by Ministers

(i) The Minister of Finance made a statement on 'Suspension of payments by the Reserve Bank of India on behalf of Government of West Bengal'.

(ii) The Minister of State in the Ministry of Defence made a statement regarding explosion in Jannagar while bombs were being loaded.

8. Motion for Election to Committee

Shri Nihar Ranjan Laskar moved the following motion:—

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

9. Calling Attention

Shri M. Ramgopal Reddy called the attention of the Minister of External Affairs to the situation arising out of the reported nuclear collaboration between Pakistan and China and the reaction of the Government in regard thereto.

The Minister of External Affairs made a statement in regard thereto.

10. Matters under Rule 377

(1) Shri Kishan Datt Sultanpuri raised a matter regarding need for Hydro-electric projects for industrialisation of Himachal Pradesh.

(2) Shri Chandra Pal Shailani raised a matter regarding need for high-level inquiry in supply of cooking gas cylinders.

(3) Shri Ajit Kumar Saha raised a matter regarding need to finalise the terms and conditions of service of employees of Coal Mines Labour Welfare Organisation before its merging with CIL.

(4) Shri Harikesh Bahadur raised a matter regarding need for sympathetic consideration of demands of school and college teachers of Uttar Pradesh.

(5) Shri Chitta Basu raised a matter regarding need for ensuring safety and security of Tamilians in Sri Lanka.

(6) Shri R. P. Gaekwad raised a matter regarding need for stringent measures to stop piracy of cassettes.

(7) Shri Chandrajit Yadav raised a matter regarding need for early implementation of recommendations of Mandal Commission.

11. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 71 and 72 for which the Ministry of Law, Justice and Company Affairs is responsible and the cut motions thereto moved on 29th March, 1984, continued.

The discussion was not concluded.

12. Motion regarding Seventy-second Report of the Committee on Private Members' Bills and Resolutions

Shri Chitta Basu moved the following motion:—

“That this House do agree with the Seventy-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th March, 1984.”

The motion was adopted.

13. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri T. S. Negi on the 16th December, 1983, continued:—

“This House expresses its concern over the growing unemployment in the country and urges upon Government to take immediate steps to raise a land army of unemployed persons to take up—

- (a) the work of deepening the river beds of major rivers;
- (b) the afforestation programme throughout the country including Himalayan region in such a way as to cover at least one-third part of the land;
- (c) extensive land conservation programmes;
- (d) linking of major rivers of the country; and recommends that Government should pay an unemployment allowance of at least Rs. 100 per month to all unemployed persons.”

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Harikesh Bahadur
- (3) Shri Chandra Pal Shailani
- (4) Shri R. L. P. Verma

- (5) Smt. Vidya Chennupati
- (6) Shri Abdul Rashid Kabuli
- (7) Shri Arjun Sethi
- (8) Shri Ram Vilas Paswan
- (9) Dr. V. Kulandaivelu
- (10) Shri K. M. Madhukar
- (11) Shri Rajnath Sonkar Shastri
- (12) Shri Sunder Singh

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd April, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 2, 1984/Chaitra 13, 1906 (Saka)

No. 416

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 510, 512 and 514 were orally answered. Replies to Starred Questions Nos. 508, 511 and 515—528 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5838—5872, 5874—5887, 5889—5891, 5893—5909 and 5911—6055 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1976-77.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Co-operative Banks Limited, Bombay, for the year 1982-83.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Co-operative Banks Limited, Bombay, for the year 1982-83 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Co-operative Banks Limited, Bombay, for the year 1982-83.

✓ (5) A copy of Notification No. 83/84-CE (Hindi and English versions) published in Gazette of India dated the 2nd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 108/81-CE dated the 24th April, 1981 and to extend the Scheme to new paper mills, issued under the Central Excise Rules, 1944.

*Laid at 6 P.M.

4. Motion for Election to Committee

Shri Yogendra Makwana moved the following motion:—

“That in pursuance of sub-section (4) (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act.”

The motion was adopted.

5. Matters under Rule 377

✓(1) Shri D. L. Baitha raised a matter regarding need for setting up a relay centre of T.V. at Forbesganj (Purnea-Bihar).

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.07 P.M.)

(2) Shri Baburao Paranjpe raised a matter regarding need to construct more houses for workers of ordnance factories at Jabalpur.

(3) Shri Arjun Sethi raised a matter regarding funds for roads in Orissa.

(4) Shri Mani Ram Bagri raised a matter regarding need to declare people of Vimukata Jati (Tapriwas) as Scheduled Tribes.

(5) Shri Chandra Pal Shailani raised a matter regarding non-use of Hindi in writing names of roads etc. in Hyderabad and Secunderabad.

(6) Shri Ramavatar Shastri raised a matter regarding issue of special postal stamp to commemorate the fourteen hundredth Birth Centenary of Hazarat Imam Hussain.

(7) Shri Ram Vilas Paswan raised a matter regarding production and screening of films relating to Independence Movement by the Films Division.

(8) Shri Rajesh Pilot raised a matter regarding financial assistance to farmers of Rajasthan whose crops were destroyed due to cold wave.

(9) Shri Mangal Ram Premi raised a matter regarding need for more railway services for Bijnore and construction of over bridges in that area.

(10) Smt. Usha Prakash Choudhari raised a matter regarding need to declare Amravati as industrially backward district.

(11) Prof. Saif-ud-Din Soz raised a matter regarding need to provide residential accommodation to traders of Kashmir in Delhi.

6. Calling Attention

Prof. Madhu Dandavate called the attention of the Minister of Works and Housing to the reported failure of the Delhi Development Authority to allot land to a large number of Group Housing Societies which are registered and have deposited several crores of rupees with D.D.A. and the action taken by the Government in the matter.

The Deputy Minister in the Ministry of Works and Housing made a statement in regard thereto.

7. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 71 and 72 for which the Ministry of Law, Justice and Company Affairs is responsible and the cut motions thereto moved on 29th March, 1984, continued.

The discussion was not concluded.

***8. Statement by Minister**

The Minister of Home Affairs made a statement regarding Akalis demands concerning Article 25 of the Constitution.

9. Report of Business Advisory Committee

Shri Buta Singh presented the Fifty-ninth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd April, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

*Made at 4 P.M.

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 3, 1984/Chaitra 14, 1906 (Saka)

No. 417

11.01 A.M.

1. Obituary Reference

The Deputy Speaker placed the following Resolution before the House:—

“This House expresses its profound grief at the dastardly killing of Shri V. N. Tewari, a Member of Parliament at Chandigarh, this morning, and conveys its deep condolences to the bereaved family.”

The Resolution was adopted unanimously.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

(Lok Sabha adjourned at 11.30 A.M. and re-assembled at 11.50 A.M.)

2. Starred Questions

Replies to Starred Questions Nos. 529—548 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6056—6068, 6070—6101 and 6103—6291 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
 - (i) Statement No. XIX—Fourth Session, 1980.
 - (ii) Statement No. XVII—Sixth Session, 1981.
 - (iii) Statement No. XVI—Seventh Session, 1981.
 - (iv) Statement No. XV—Eighth Session, 1982.
 - (v) Statement No. XI—Ninth Session, 1982.
 - (vi) Statement No. X—Tenth Session, 1982.
 - (vii) Statement No. VIII—Eleventh Session, 1983.
 - (viii) Statement No. IV—Twelfth Session, 1983.
 - (ix) Statement No. II—Thirteenth Session, 1983.
 - (x) Statement No. I—Fourteenth Session, 1984.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Culture (Department of Education) for 1984-85.
- (5) A copy of the Detailed Demands or Grants (Hindi and English versions) of the Ministry of Education and Culture (Department of Culture) for 1984-85.

(6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982-83—Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151(1) of the Constitution.

* (7) A copy of Notification No. G.S.R. 268(E) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 341—Customs dated the 2nd August, 1976 to add another 14 items to the list which are exempt from 50 *per cent* of the standard rate of customs duty leviable thereon, when imported from U.A.R. or Yugoslavia, under section 159 of the Customs Act, 1962.

5. Motion regarding Fifty-ninth Report of Business Advisory Committee

Shri Buta Singh moved the following motion:

“That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 2nd April, 1984.”

The motion was adopted.

6. Matters Under Rule 377

1. Shri Pratap Bhanu Sharma raised a matter regarding need for surveying the villages in Vidisha (M.P.) for solving the problem of water scarcity.

2. Shri B. R. Kharlukhi raised a matter regarding need to discontinue the practice of holding competitive examinations for Central Services on Sundays.

3. Shri Chintamani Jena raised a matter regarding need for counting the service rendered by Emergency Commissioned Officers in armed forces towards civil pension without refund of gratuity.

4. Shri Ram Pyare Panika raised a matter regarding need to open an E. S. I. Hospital at Mirzapur.

*At 6.02 P.M.

7. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement on The situation in Sri Lanka.

8. The Budget (General)—1984-85—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 71 and 72 for which the Ministry of Law, Justice and Company Affairs is responsible and the cut motions thereto moved on 29th March, 1984, continued. Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Law, Justice and Company Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1984-85 were voted in full.

(ii) Combined discussion on the following items of business commenced:—

* (1) Demands for Grants Nos. 1 to 8 for which the Ministry of Agriculture is responsible.

* (2) Demand for Grant No. 76 for which the Ministry of Rural Development is responsible.

* (3) Demand for Grant No. 67 for which the Ministry of Irrigation is responsible.

Thirty five cut motions [Nos. 1, 3, 7 to 12, 17 to 21, 27 to 35, 142 to 152, 170 and 195] to the Demands for Grants for which the Ministry of Agriculture is responsible, were moved.

Twenty cut motions [Nos. 1 to 19 and 21] to the Demand for Grant for which the Ministry of Rural Development is responsible, were moved.

Twenty eight cut motions [1 to 20, 23 to 28, 102 and 103] to the Demand for Grant for which the Ministry of Irrigation is responsible, were moved.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

Discussion was concluded.

*Discussed together.

5 All the cut motions moved to the Demands for Grants for which the Ministry of Agriculture is responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amount shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1984-85 were voted in full.

All the cut motions moved to the Demand for Grant for which the Ministry of Rural Development is responsible, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Rural Development is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1984-85 was voted in full.

All the cut motions moved to the Demand for Grant for which the Ministry of Irrigation is responsible, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1984-85 was voted in full.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th April, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 4, 1984/Chaitra 15, 1906 (Saka)

No. 418

11 A.M.

1. Statement by Prime Minister

The Prime Minister made a statement expressing pride and pleasure at Sqn. Leader Rakesh Sharma being the first Indian to go into space.

2. Starred Questions

Starred Questions Nos. 549, 551, 552 and 555—558 were orally answered. Starred Question No. 550 was postponed to 2-5-1984. Replies to Starred Questions Nos. 553 and 559—573 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6292—6345, 6347—6640 and 6442—6530 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 14 March, 1984 to Unstarred Question No. 3006 regarding dowry deaths was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1982-83.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1982-83 along with Audited Accounts.
- (4) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1982-83.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventy-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Seventy-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Seventy-first Report of the Committee on Bharat Aluminium Company Ltd.

7. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of Home Affairs in the House on 2 April, 1984 regarding Akalis' demands concerning article 25 of the Constitution and incidental matters.

The following Members took part in the debate:—

- (1) Shri R. S. Sparrow
- (2) Shri Satyasadhan Chakraborty
- (3) Prof. K. K. Tewari
- (4) Shri Atal Bihari Vajpayee
- (5) Shri G. S. Nihal Singh Wala
- (6) Swami Indervesh
- (7) Dr. Rajendra Kumari Bajpai
- (8) Shri Indrajit Gupta
- (9) Shri Sontosh Mohan Dev
- (10) Shri R. N. Rakesh
- (11) Shri C. T. Dhandapani
- (12) Shri Sunder Singh
- (13) Shri K. P. Unnikrishnan
- (14) Shri Chitta Basu
- (15) Shri Chandrajit Yadav
- (16) Shri Abdul Rashid Kabuli

✓ Shri P. C. Sethi replied to the debate.

The discussion was concluded.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 5, 1984/Chaitra 16, 1906 (Saka)

No. 419

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 574 and 576—580 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6531—6584 and 6586—6741 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region), Calcutta, for the year 1982-83.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers Training Institute (Eastern Region), Calcutta, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute (Eastern Region), Calcutta, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1982-83.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1982-83.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1982-83.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1982-83.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1982-83.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10), above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1982-83.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- * (14) A copy of the National Security (Amendment) Ordinance, 1984 (No. 5 of 1984) (Hindi and English versions) promulgated by the President on the 5th April, 1984, under article 123(2)(a) of the Constitution.

4. Reports of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Eighty-second Report on Action Taken by Government on the recommendations contained in the Seventy-sixth Report of the Committee on Minerals and Metals Trading Corporation of India Ltd.—
Export of Iron Ore.

*Laid at 3.34 P.M.

- (ii) Eighty-fourth Report on Action Taken by Government on the recommendations contained in the Sixty-first Report of the Committee on Central Cottage Industries Corporation of India Ltd.

5. Matters Under Rule 377

(1) Shri Amarsinh Rathawa raised a matter regarding need to implement new programmes for afforestation in Chhota Udaipur and other parts of India.

(2) Shri Rajnath Sonkar Shastri raised a matter regarding need for an inquiry into the working of Diesel Engine Factory at Varanasi.

(3) Smt. Geeta Mukherjee raised a matter regarding acute water scarcity in Midnapur area resulting in drought conditions.

(4) Shri N. K. Shejwalkar raised a matter regarding need for representation of Madhya Pradesh on the Board proposed to be constituted for considering the places for shifting some offices from Delhi.

(5) Dr. Karan Singh raised a matter regarding need to restore the site of Sri Rama Janmasthan in Ayodhya to Hindu community.

(6) Shri Ajit Kumar Saha raised a matter regarding need for immediate intervention to solve the dispute of federation of Medical Representatives' Association.

(7) Shri K. Lakkappa raised a matter regarding need for full exemption to small scale units manufacturing glass chimneys from excise duty.

*(8) Shri Harish Kumar Gangwar raised a matter regarding need for early construction of an over-bridge at a railway crossing in Pilibhit, Uttar Pradesh.

✓*(9) Shrimati Jayanti Patnaik raised a matter regarding need to include more topics on Oriya culture in national programmes and improvement in facilities at Cuttack T.V. Centre.

*(10) Dr. Subramaniam Swamy raised a matter regarding need to set up the proposed Electronic Switching factory in Maharashtra.

*(11) Shri Bheekhabhai raised a matter regarding need to tone up the pace of development in Dungarpur—Banswara area.

*At 2.05 P.M.

6. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 28 to 31 for which the Ministry of Energy is responsible, commenced.

One hundred and thirty-two cut motions (1—3, 5—33, 40—50, 116—137 and 201—267) were moved.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

6. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 28 to 31 for which the Ministry of Energy is responsible, commenced.

One hundred and thirty-two cut motions (1—3, 5—33, 40—50, 116—137 and 201—267) were moved.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 6, 1984/Chaitra 17, 1906 (Saka)

No. 420

11.03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Hari Ram Nathany who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 597, 598, 605, 607, 608, 612 and 614 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6742—6801, 6803—6809, 6811—6819, 6821—6863, 6865—6892, 6894—6925, 6927—6931, 6933—6941, 6943—6946, 6948 and 6950—6979 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Reserve and Auxiliary Air Force (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.R.O. 77 in Gazette of India dated the 24th March, 1984, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.

- (2) A copy of the Ministry of Tourism and Civil Aviation Junior Analyst (Work Study) and Research Assistant (Work Study) Recruitment (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 662 in Gazette of India dated the 10th September, 1983, issued under proviso to article 309 of the Constitution.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
- (i) Annual Report of the Indian Airlines for the year 1982-83.
 - (ii) Annual Report of Air India for the year 1982-83 together with Reports of its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
- (i) Annual Accounts of the Indian Airlines for the year 1982-83 and the Audit Report thereon.
 - (ii) Annual Accounts of the Air India for the year 1982-83 and the Audit Report thereon.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1982-83.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited, for the year 1982-83.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) and (4) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export Inspection Agency Death-cum-Retirement Gratuity (Amendment) Rules, 1984 published in Notification No. S.O. 829 in Gazette of India dated the 17th March, 1984.

(ii) The Export Inspection Council Death-cum-Retirement Gratuity (Amendment) Rules 1984 published in Notification No. S.O. 830 in Gazette of India dated the 17th March, 1984.

(iii) S.O. 831 published in Gazette of India dated the 17th March, 1984 containing Corrigendum to Notification No. S.O. 1608 dated the 30th May, 1981.

(iv) S.O. 832 published in Gazette of India dated the 17th March, 1984 containing Corrigendum to Notification No. S.O. 1607 dated the 30th May, 1981.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 227(E) published in Gazette of India dated the 27th March, 1984 together with an explanatory memorandum extending the validity of Notification No. 76—Customs dated the 31st March, 1978 upto 31st March, 1985.

(ii) G.S.R. 228(E) published in Gazette of India dated the 27th March, 1984 together with an explanatory memorandum extending the validity of Notification No. 197—Customs dated the 14th October, 1978 upto 31st March, 1985.

(iii) G.S.R. 239(E) published in Gazette of India dated the 30th March, 1984 together with an explanatory note extending the validity of Notification No. 184/82—Customs dated the 22nd July, 1982 upto 30th September, 1984.

(iv) G.S.R. 265(E) published in Gazette of India dated the 1st April, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(10) A copy of Notification No. G.S.R. 250(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum regarding exemption to components and raw-materials cleared for repair of ocean-going vessels by ship repair units, from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1982-83.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

✓
*(13) A copy each of Notification Nos. 87/84-CE to 89/84-CE (Hindi and English versions) published in Gazette of India dated the 6th April, 1984 together with an explanatory memorandum granting excise duty relief to capital intensive tyre units, issued under the Central Excise Rules, 1944.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Forty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Reservations for and employment of, Scheduled Castes and Scheduled Tribes in Assam Rifles, Border Security Force, Central Industrial Security Force and Central Reserve Police Force.

6. Calling Attention

Shri M. Ramgopal Reddy called the attention of the Minister of Labour and Rehabilitation to the reported deaths of bonded labourers and deplorable conditions of work in unauthorised Red Sand Stone quarries in Delhi and Faridabad and inhuman atrocities on them in Chittorgarh district of Rajasthan and steps taken by the Government in that regard.

The Minister of State in the Ministry of Labour and Rehabilitation made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri Harish Rawat raised a matter regarding need for improving telephone facilities in Uttar Pradesh particularly in hilly areas.

(2) Shri Braja Mohan Mohanty raised a matter regarding need for effective measures to save paddy crop in Puri district of Orissa from pest infection.

(3) Shri Era Anbarasu raised a matter regarding need to provide residential accommodation to migrant Government employees, working in Delhi and other metropolitan cities on a priority basis.

*Laid at 9.41 P.M.

(4) Shri R. L. P. Verma raised a matter regarding need to provide coal to villagers of Bihar by opening coal-depots to save trees from being destroyed.

(5) Shri Ajit Bag raised a matter regarding rehabilitation of remaining refugee families from Bangladesh in Jamshedpur.

(6) Shri B. D. Singh raised a matter regarding need to ban political parties based on religion or castes.

(7) Shri Banarsi Das raised a matter regarding mismanagement and embezzlement of funds in Devi Temple Jhandewalan, Delhi.

(8) Shri A. K. Roy raised a matter regarding need for a probe into the alleged collousness of railway officials in tackling the incidence of public demonstrations against withdrawal of stop-pages of 51 UP and on 52 DN trains at Choube and Chichaki stations on Eastern Railway.

(9) Shri Ram Lal Rahi raised a matter regarding need to provide reasonable prices to the jute growers of Uttar Pradesh by opening procurement centres.

8. Discussion Under Rule 193

Shri Rasheed Masood raised a discussion on the situation arising out of the reported decision of the Government of Sri Lanka to impose military rule in Jaffna, Sri Lanka and the renewed spate of killings of Tamilians of Indian origin there and the reaction of the Government with regard thereto.

The following Members took part in the debate:—

- (1) Shri B. D. Singh
- (2) Shri Ramavatar Shastri
- (3) Shri Ram Vilas Paswan
- (4) Shri Abdul Rashid Kabuli

(Further discussion under Rule 193 was held over at 3.30 P.M. and resumed at 6.03 P.M. (*vide Para 13*), after Private Members' Business and the Statement by the Prime Minister).

9. Motion regarding Seventy-third Report of the Committee on Private Members' Bills and Resolutions

Shri Chitta Basu moved the following motion:—

“That this House do agree with the Seventy-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th April, 1984”.

The motion was adopted.

10. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 341 and 342*) by Shri Ram Lal Rāhi.

(2) The Abolition of Begging Bill, 1984 by Shri B. V. Desai.

11. Private Members' Bill—Under Consideration

THE RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL, 1980, BY SHRI SURAJ BHAN

Shri Suraj Bhan concluded his speech on the motion for consideration of the Bill moved by him on the 23rd March, 1984.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st July, 1984, was moved by Shri Mool Chand Daga.

The following members took part in the debate:—

- (1) Shri Mool Chand Daga ✓
- (2) Shri Rajesh Kumar Singh
- (3) Shri Uttam Rathod
- (4) Shri Harish Kumar Gangwar
- (5) Shri Virdhi Chander Jain
- (6) Shri P. K. Kodiyan
- (7) Shri Sunder Singh

The discussion was not concluded.

12. Statement by Prime Minister

The Prime Minister made a statement regarding her forthcoming visit to some foreign countries.

13. Discussion under Rule 193

Further discussion under Rule 193 was resumed.

- (6) Shri Era Anbarasu
- (7) Shri M. M. Lawrence
- (8) Shri K. Mayathevar
- (9) Shri Braja Mohan Mohanty
- (10) Shri Satish Agarwal
- (11) Shri R. V. Swaminathan
- (12) Shri C. Chinnaswamy
- (13) Shri Chitta Basu
- (14) Shri K. T. Kosalram
- (15) Shri C. T. Dhandapani

✓ Shri P. V. Narasimha Rao replied to the discussion.

The discussion was concluded.

9.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ **BULLETIN—PART I**
[Brief Record of Proceedings]

Monday, April 9, 1984/Chaitra 20, 1906 (Saka)

No. 421

11.07 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Shivdutt Upadhyaya who was a Member of First to Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 622, 623, 628, 630 and 633 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6980—7044, 7046—7079 and 7081—7129 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1984-85.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Supply for 1984-85.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1984-85.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1982-83 along with Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institution, New Delhi for the year 1982-83.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1984-85.
- (7) A copy of the National Oilseeds and Vegetable Oils Development Board Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated the 8th March, 1984, under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
- (8) A copy of Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1984 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States/Union Territories/Commodity Boards during the period 1st October, 1983 to 31st March, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum for the year 1979-80.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1982-83.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1982-83.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Co-operatives Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Co-operatives Limited, New Delhi, for the year 1982-83.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Dairy Federation of India, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India, New Delhi, for the year 1982-83.
- (14) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1982-83 under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962.

- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (16) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation Act, 1962.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) to (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation, New Delhi, for the year 1982-83.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation Limited, New Delhi, for the year 1982-83 together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation Limited, New Delhi, for the year 1982-83.
- (19) A copy of the Accounts (Hindi and English versions) of the Central Fisheries Corporation Limited, Calcutta for the period from 1st April, 1982 to 31st May, 1983.
- (20) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Central Fisheries Corporation Limited, Calcutta, for the period from 1st April, 1982 to 31st May, 1983.

5. Reports of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Eighty-fifth Report on Action Taken by Government on the recommendations contained in the Sixty-seventh Report of the Committee on Hindustan Antibiotics Limited.

- (ii) Eighty-sixth Report on Action Taken by Government on the recommendations contained in the Seventy-fourth Report of the Committee on Mazagon Dock Limited—Shipbuilding.

6. Calling Attention

Shri Rajnath Sonkar Shastri called the attention of the Minister of Agriculture to the reported glut of potatoes in the country resulting in sharp fall in their prices causing sufferings to farmers and the action taken by the Government in the matter.

The Minister of State in the Ministry of Agriculture made a statement in regard thereon.

7. Motion for election to committee

Rao Birendra Singh moved the following motion:—

“That in pursuance of sub-section (4)(e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act.”

The motion was adopted.

8. Matters under Rule 377

(1) Shrimati Jayanti Patnaik raised a matter regarding need for clearance of Mahanadi-Chitrotpala irrigation project.

(2) Shri Lakshman Mallick raised a matter regarding crisis in iron ore industry of Orissa and need to take steps to avoid large scale retrenchment.

(3) Shri Harish Rawat raised a matter regarding need to take steps to stop the illegal sale of intoxicants in hilly areas of Uttar Pradesh.

(4) Shri Uma Kant Mishra raised a matter regarding need for improving the lot of labour engaged in carpet weaving in Bhadoi-Mirzapur.

(5) Shri Baburao Paranjpe raised a matter regarding facilities in the railway colony at New Katni Junction on Central Railway.

(6) Shri Nirmal Sinha raised a matter regarding extension of measures taken by Port Commissioners for Western bank of Hooghly river to check erosion and to save villagers of Kakdwip on eastern bank of the river (Muriganga).

(7) Shri Ramavatar Shastri raised a matter regarding need to solve the problem of acute water scarcity in Danapur Cantt. and some areas of Patna.

(8) Shri Ram Vilas Paswan raised a matter regarding need to constitute a high level committee to look into complaints and grievances of telephone subscribers of Kanpur.

9. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. 28 to 31 for which the Ministry of Energy is responsible and the cut motions thereto moved on 5th April, 1984, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Energy is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1984-85 were voted in full.

10. Report of Business Advisory Committee

Shri Buta Singh presented the Sixtieth Report of the Business Advisory Committee.

6.17 P.M.

(Lok Sabha adjourned till 11 A. M. on Wednesday, the 11th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 11, 1984|Chaitra 22, 1906 (Saka)

No. 422

11 A.M.

1. Starred Questions

Starred Questions Nos. 639—643 and 645 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7130—7138, 7140—7321 and 7323—7370 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Rehabilitation for 1984-85.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1984-85.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of Maruti Udyog Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the Maruti Udyog Limited New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1982-83.
- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Central Industrial Security Force (Fourth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 2 in Gazette of India dated the 7th January, 1984 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (7) above.

- (9) A copy of the Border Security Force (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 187(E) in Gazette of India dated the 23rd March, 1984, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Environment for 1984-85.

4. Report of Committee on Private Members' Bills & Resolutions

SHRI G. LAKSHMANAN presented the Seventy-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Petitions

SHRI K. P. TEWARI presented the Sixteenth Report (Hindi and English versions) of the Committee on Petitions.

6. Report of Public Accounts Committee

SHRI SUNIL MAITRA presented the Hundred and Eightieth Report (Hindi and English versions) of the Public Accounts Committee on Paragraph 2.08 of the Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Civil)—Revenue Receipts Vol. I, Indirect Taxes, relating to exemption of goods falling under Tariff Item 68.

7. Reports and Minutes of Estimates Committee

SHRI BANSI LAL presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-eighth Report on Ministry of Railways—Movement of coal by Railways, and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-second Report on Action Taken by Government on the recommendations contained in the Forty-seventh Report of the Committee on the Ministry of Defence—Cantonments.

8. Calling Attention

SHRI SATISH AGARWAL called the attention of the Minister of Commerce to the reported sharp fall in the prices of tobacco leaf in **Andhra Pradesh** and other States due to non purchase of tobacco leaf by Government at the price fixed by them leading to agitation and resentment amongst the tobacco growers and the action taken by the Government in that regard.

The Minister of Commerce made a statement in regard thereto.

9. Motion regarding Sixtieth Report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Sixtieth Report of the Business Advisory Committee presented to the House on the 9th April, 1984.”

The motion was adopted.

10. Matters under Rule 377

(1) **Shri Bheekhabhai** raised a matter regarding damage done due to the sudden release of water in canals fed by Mahi River.

(2) **Shri Harikesh Bahadur** raised a matter regarding need for measures to improve the economic condition of weavers.

(3) **Shri Zainul Basher** raised a matter regarding delay in establishing steel processing plant in Ghazipur.

(4) **Shri Bajubon R. Kharlukhi** raised a matter regarding need for relaxation in the restrictions imposed on the entry of Bangladesh traders to the weekly markets held at various places of Khasi & Jaintia Hills District.

(5) **Shri Xavier Arakal** raised a matter regarding need for early sanction of the Cardamom Replantation Programme by the Government.

(6) Shri Mani Ram Bagri raised a matter regarding need for direction to Food Corporation of India to start immediate purchase of new crop of wheat arriving in the mandis of Punjab, Haryana and Uttar Pradesh.

(7) Shri Banarasi Das raised a matter regarding need to shift the Railway crossing gate between Chola and Sikanderpur Stations to avert accidents.

(8) Shri Krishna Chandra Halder raised a matter regarding need to re-open the three units of Burn Standard Company Ltd., a Government of India Undertaking in West Bengal.

(9) Shri Chander Pal Shailani raised a matter regarding need for inquiry into the alleged irregularities in giving loans by banks under 20 Point Programme.

***11. Statement by Minister**

The Minister of Shipping and Transport made a statement regarding calling off of the strike by the port and dock workers of the Major Ports over the revision of their wage structure.

12. The Budget (General)—1984-85—Demands for Grants

Discussion on the Demands for Grants Nos. . 24 to 27 for which the Ministry of Education and Culture is responsible commenced.

One hundred and ninety-seven cut motions (30—37, 50—86, 99—106 and 140—283) were moved.

The discussion was concluded.

The House was adjourned for want of quorum.

8.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

*Made at 6.08 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 12, 1984/Chaitra 23, 1906 (Saka)

No. 423

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 661, 662, 664 and 665 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7371—7414, 7416—7424 and 7426—7542 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railway Accidents (Compensation) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 171(E) in Gazette of India dated the 20th March, 1984, under sub-section (3) of section 82J of the Indian Railways Act, 1890.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1982-83 and of its nine Subsidiary Corporations for the year 1981-82 and 1982-83.

- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon and of its nine Subsidiary Corporations for the year 1981-82 and 1982-83.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1982-83 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1982-83, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1982-83.
- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Council of Medical Research, New Delhi, for the year 1982-83 within stipulated period of nine months after the close of the Accounting Year.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Studies, Bombay, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the International Institute for Population Studies, Bombay, for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Studies, Bombay, for the year 1982-83.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 254(E) and 255(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 80—Customs dated the 31st March, 1979 and 56/84—Customs dated the 1st March, 1984 exempting DDT formulations for National Malaria Eradication Programme from the whole of basic and additional duties of customs upto 31-3-1987.
- (ii) G.S.R. 256(E) and 257(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum extending the validity of Notification Nos. 311—Customs dated the 22nd November, 1983 and 16/84—Customs dated the 13th February, 1984 upto 31st March, 1985.
- (iii) G.S.R. 258(E) and 259(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 157/82—Customs dated the 26th May, 1982 and 57/84—Customs dated the 1st March, 1984 extending the validity of customs duty exemption on lead glass tubings and rods upto 31-3-85 with slight modification.
- (iv) G.S.R. 260(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum extending the validity of Notification No. 2—Customs dated the 1st January, 1979 upto 30th June, 1984.
- (v) G.S.R. 261(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum extending the validity of Notification No. 179—Customs dated the 22nd August, 1979 upto 30th June, 1984.

(v) G.S.R. 262(E) and 263(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 89—Customs dated the 30th March, 1981 and 56/84—Customs dated the 1st March, 1984 extending the validity of customs duty exemption on primiphos methyl 25 per cent wdp upto 31-3-1985 with slight modification.

(10) A copy of Notification No. G.S.R. 270(E) (Hindi and English versions) published in Gazette of India dated the 5th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 271/82—CE dated the 13th November, 1982 so as to equate the rates of excise duty on aluminium products made from imported C.G. aluminium ingots, with those on the products made from the indigenous ingots, issued under the Central Excise Rules, 1944.

4. Reports of the Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and Eighty-first Report on action taken by Government on the recommendations of the Committee contained in their Hundred and first Report on 'Wealth-tax' relating to the Ministry of Finance.
- (ii) Hundred and eighty-seventh Report on action taken by Government on the recommendations of the Committee contained in their Hundred and seventh Report on 'Replacement of Assets on the Railways, Rolling Stock, Purchases and Stores, Works and Earnings' relating to the Ministry of Railways.
- (iii) Hundred and eighty-eighth Report on action taken by Government on the recommendations of the Committee contained in their Hundred and twenty-second Report on 'All India Handicrafts Board' relating to the Ministry of Commerce.

5. Report of Estimates Committee

Shri Bansi Lal presented the Sixty-fifth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Forty-ninth Report of the Committee on the Ministry of Home Affairs—Police (including CBI).

6. Motions regarding Joint Committees

(i) Shri B. Shankaranand moved the following motion:—

“That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a member to the Joint Committee of the Houses on the Mental Health Bill, 1981, in the vacancy caused by the death of Shri Mohd. Yusuf and resolves that Shri V. S. Vijayaraghavan be nominated to the said Joint Committee to fill the vacancy.”

The motion was adopted.

*(ii) Shri Mool Chand Daga moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the retirement of Shri B. Ibrahim from Rajya Sabha and do communicate to this House the name of the Members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

7. Statements by Ministers

(i) The Minister of Commerce made a statement regarding Import and Export Policy for 1984-85.

The Minister also laid on the Table a copy of the Import and Export Policy for 1984-85—Volumes I and II (Hindi and English versions).

@(ii) The Minister of Commerce also made a statement relating to certain firms placed in abeyance for improper imports of tallow.

*At 12.25 P.M.

@Made at 2.20 P.M.

8. Matters Under Rule 377

(1) Shri Viridhi Chander Jain raised a matter regarding failure of Gujarat Government to implement the provisions of agreement between Gujarat and Rajasthan Government in 1966 regarding Mahi Bajaj Sagat Dam and Kadana Dam and need for Central intervention.

(2) Shri Kishan Datt Sultanpuri raised a matter regarding financial help to Himachal Pradesh Government to remove backwardness of rural areas of the State.

(3) Prof. Narain Chand Parashar raised a matter regarding need to provide more telecommunication facilities in Himachal Pradesh and to improve the present facilities which have been disrupted due to construction of some projects.

(4) Shri Rasheed Masood raised a matter regarding need to provide the same facilities as enjoyed by the backward classes to Muslim Gujars of Haryana and Uttar Pradesh and Hindu Aherias of Tarai region of Uttar Pradesh.

(5) Shri Chitta Basu raised a matter regarding need to reject the proposal of Bangladesh for extension of agreement on sharing of Ganga waters.

(6) Shri Ram Lal Rahi raised a matter regarding need for direction to State Governments to carry out anti-mosquito and anti-flies drives to protect people from diseases.

(7) Prof. Saif-ud-Din Soz raised a matter regarding need to verify the grant of pension to some freedom fighters in J & K State.

(8) Shri Sushil Bhattacharya raised a matter regarding move of the management of Modi Syntex Ltd. to close down the mill and need for Government's intervention.

(9) Shri Partap Bhanu Sharma raised a matter regarding need for efforts to save Harappa and Mohanjodaro from destruction in cooperation with UNESCO.

(10) Prof. Ajit Kumar Mehta raised a matter regarding need to put a ban on the election campaign using messages of Shri Laldenga during elections to be held in Mizoram.

9. The Budget (General)—1984-85—Demands for Grants

(i) All the cut motions moved on 11th April, 1984 to the Demands for Grants for which the Ministry of Education and Culture is responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Culture is responsible for the amount shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1984-85 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 10 to 12 for which the Ministry of Commerce is responsible, commenced.

Seventy-six cut motions (22—25, 27—33, 38—47, 49 to 79 and 81—104) were moved.

The discussion was not concluded.

10. Motion regarding Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Chitta Basu moved the following motion:—

“That this House do agree with the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1984”

The motion was adopted.

11. Private Member's Resolution—Negatived

Further discussion on the following Resolution moved by Shri T. S. Negi on the 16th December, 1983, continued:—

“This House expresses its concern over the growing unemployment in the country and urges upon Government to take immediate steps to raise a land army of unemployed persons to take up—

- (a) the work of deepening the river beds of major rivers;
- (b) the afforestation programme throughout the country including Himalayan region in such a way as to cover at least one-third part of the land;

(c) extensive land conservation programmes;

(d) linking of major rivers of the country;

and recommends that Government should pay an unemployment allowance of at least Rs. 100 per month to all unemployed persons."

Shri Veerendra Patil took part in the debate.

Shri T. S. Negi replied to the debate.

The Resolution was negatived.

12. Private Member's Resolution—Under Consideration

Shri Saifuddin Chowdhary moved the following Resolution:—

"This House expresses its grave concern over the high percentage of illiteracy prevailing throughout the country even after thirty-six years of Independence and resolves that the right to free and compulsory education for all children until they complete the age of 14 years be included as a Fundamental Right in our Constitution."

Two amendments were moved by Shri Mool Chand Daga and Prof. Saif-ud-Din Soz.

The following Members took part in the debate:—

(1) Shri Virdhi Chander Jain

(2) Shri Rajesh Kumar Singh

(3) Shri Mool Chand Daga ✓

(4) Shri Chandra Pal Shailani (*Speech Unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th April, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 16, 1984/Chaitra 27, 1906. (Saka)

No. 424

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 680 and 682—685 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7543—7709 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1984-85.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1984-85.
- (3) A copy of the Food Corporation of India (Staff) (Eighty-Eighth) Amendment Regulations, 1984 (Hindi and English versions) published in Notification No. 28/F. No. 5-2/77-EP in Gazette of India dated the 24th March, 1984, under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (4) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board India, Calcutta, for the year 1982-83.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Calcutta, for the year 1982-83 together with Audit Report thereon.

- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board India, Calcutta, for the year 1982-83.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Oil Palm India Limited for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 251(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum making certain amendment to Notification No. 95/81-CE dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Transformers of rating of 150 KVA and above upto and including 30th June, 1984.
- (ii) G.S.R. 252(E) published in Gazette of India dated the 31st March, 1984 together with an explanatory memorandum making certain amendment to Notification No. 96/81-CE dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty thereunder to Electric Motors of 5 KW and above upto and including 30th June, 1984.
- (iii) G.S.R. 269(E) published in Gazette of India dated the 3rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 184/81-CE dated the 5th November, 1981.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1984-85.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1984-85.
- (11) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit

Guarantee Corporation, Bombay, for the year ended the 31st December, 1963 along with Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982-83—Union Government (Civil), under article 151(1) of the Constitution.
- (13) A copy of the Union Government Appropriation Accounts (Civil) for the year 1982-83 (Hindi and English versions).

4. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-second Report on the Department of Supply—Directorate General of Supplies and Disposals, and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-Fourth Report on Action Taken by Government on the recommendations contained in the Fifty-Fourth Report of the Committee on the Ministry of Defence (Department of Defence Production) Ordnance Factories.

5. Calling Attention

Shri P. Namgyal called the attention of the Minister of Home Affairs to the reported threat by the so called “Kashmir Liberation Front” and other extremists to the life of the Prime Minister and other VIPs and action taken by the Government to meet the situation.

✓ The Minister of Home Affairs made a statement in regard thereto.

6. Matters Under Rule 377

(1) Shri P. Namgyal raised a matter regarding need to take up construction of atleast one hydel project in Ladakh either in Parkachik or in Leh in the Central Sector.

(2) Shri Zainul Basher raised a matter regarding scarcity of drinking water in Ghazipur District of Uttar Pradesh.

(3) Shri Mani Ram Bagri raised a matter regarding scarcity of Vanaspati in the country.

(4) Prof. P. J. Kurien raised a matter regarding need to declare Pathnamthitta district of Kerala as industrially backward district to enable its rapid industrialisation.

(5) Shri Ram Vilas Paswan raised a matter regarding harassment to the public caused by the Scooter and Taxi Drivers.

(6) Prof. Rup Chand Pal raised a matter regarding irregularities in the recruitment in Dena Bank of Calcutta region.

(7) Shri V. S. Vijayaraghavan raised a matter regarding need to exempt small huller rice mills of Kerala from the Central Government's order for modernisation of all rice mills of the country.

(8) Shri Ram Lal Rahi raised a matter regarding need to provide loans for more irrigation facilities in Sitapur and Hardoi.

7. The Budget (General)—1984-85—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 10 to 12 for which the Ministry of Commerce is responsible and the cut motions thereto moved on 12th April, 1984, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1984-85 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 64 to 66 for which the Ministry of Information and Broadcasting is responsible, commenced.

Thirty-six cut motions (67—102) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th April, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LUK SABHA

✓ **BULLETIN—PART I**
[Brief Record of Proceedings]

Tuesday, April 17, 1984/Chaitra 28, 1906 (Saka)

No. 425

11.05 A.M.

1. Starred Questions

Starred Questions Nos. 700, 702, 706, 707, 711 and 712 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7710—7845, 7847—7903 and 7905—7941 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for 1984-85.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1984-85.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1984-85.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1984-85.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications (other than Posts and Telegraphs Department) for 1984-85.

- (6) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1984-85.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Welfare for 1984-85.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism and Civil Aviation for 1984-85.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1984-85.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Science and Technology for 1984-85.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1984-85.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1984-85.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Sports for 1984-85.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1984-85.

4. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-seventh Report on the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)—All India Services, and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-third Report on Action Taken by Government on the recommendations contained in the

Forty-fifth Report of the Committee on the Ministry of Railways—Production Units.

5. Report of Railway Convention Committee

Shri D. L. Baitha presented the Eleventh Report (Hindi and English versions) of the Railway Convention Committee (1980) on 'Cost of Operation of Railways (Cost of Materials)'.

6. Statement by Minister

✓ The Minister of Home Affairs made a statement regarding the burning of railway stations in Punjab and the shooting of some persons at Amritsar.

7. Matters Under Rule 377

(1) Shri Chintamani Jena raised a matter regarding need to supply kerosene oil to the State of Orissa immediately.

(2) Shri Arjun Sethi raised a matter regarding need to include the development of Chandbali Port of Orissa in the 7th Five Year Plan.

✓ (3) Shri Chintamani Panigrahi raised a matter regarding need to expedite the doubling of railway line between Khurda and Puri.

(4) Shri Virndhi Chander Jain raised a matter regarding need for constructing the new Railway Station at Bikaner at such a place where the number of railway crossings would be minimum.

8. The Budget (General)—1984-85—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 64 to 66 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on 16th April, 1984, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Information and Broadcasting is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1984-85 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 68 to 70 for which the Ministry of Labour and Rehabilitation is responsible commenced and was concluded.

Eight cut motions (Nos. 1, 3—7, 24 and 25) were moved and negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour and Rehabilitation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) 1984-85, were voted in full.

(iii) At 6.03 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1984-85 were submitted to the vote of the House and voted in full:—

- (1) Demand No. 9 for which the Ministry of Chemicals and Fertilizers is responsible;
- (2) Demands Nos. 13 to 17 for which the Ministry of Communications is responsible;
- (3) Demands Nos. 33 to 44 for which the Ministry of Finance is responsible;
- (4) Demands Nos. 45 and 46 for which the Ministry of Food and Civil Supplies is responsible;
- (5) Demands Nos. 47 to 49 for which the Ministry of Health and Family Welfare is responsible;
- ✓ (6) Demands Nos. 61 to 63 for which the Ministry of Industry is responsible;
- (7) Demands Nos. 73 to 75 for which the Ministry of Planning is responsible;
- (8) Demands Nos. 77 to 80 for which the Ministry of Shipping and Transport is responsible;
- (9) Demand No. 81 for which the Ministry of Social Welfare is responsible;

- (10) Demands Nos. 82 and 83 for which the Ministry of Steel and Mines is responsible;
- (11) Demands Nos. 84 to 87 for which the Ministry of Tourism and Civil Aviation is responsible;
- (12) Demands Nos. 88 to 92 for which the Ministry of Works and Housing is responsible;
- (13) Demands Nos. 93 to 95 for which the Department of Atomic Energy is responsible;
- (14) Demand No. 96 for which the Department of Electronics is responsible;
- (15) Demand No. 97 for which the Department of Environment is responsible;
- (16) Demand No. 98 for which the Department of Ocean Development is responsible;
- (17) Demands Nos. 99 to 101 for which the Department of Science and Technology is responsible;
- (18) Demand No. 102 for which the Department of Space is responsible;
- (19) Demand No. 103 for which the Department of Sports is responsible;
- (20) Demands Nos. 104 and 105 for which the Department of Supply is responsible;
- (21) Demand No. 106 for which Lok Sabha is responsible;
- (22) Demand No. 107 for which Rajya Sabha is responsible;
- (23) Demand No. 108 for which the Department of Parliamentary Affairs is responsible; and
- (24) Demand No. 109 for which the Secretariat of the Vice-President is responsible.

9. Government Bill—Introduced

THE APPROPRIATION (NO. 3) BILL, 1984

10. Government Bill—Passed

THE APPROPRIATION (NO. 3) BILL, 1984

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

Shri Ramavatar Shastri took part in the debate.

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

Prof. M. G. Ranga took part in the debate.

The motion was adopted and the Bill was passed.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 18, 1984/Chaitra 29, 1906 (Saka)

No. 426

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 720—725 were orally answered. Replies to Starred Questions Nos. 726—734 and 736—739 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7942—7987, 7989—8073, 8075—8159 and 8161—8170 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 162(E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1984 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Pay) Third Amendment Rules, 1984 published in Notification No. G.S.R. 334 in Gazette of India dated the 31st March, 1984.

- (ii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1984 published in Notification No. G.S.R. 335 in Gazette of India dated the 31st March, 1984.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventy-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-third Report on the Ministry of Information and Broadcasting—Broadcasting, and Minutes of the sittings of the Committee relating thereto.
- (ii) Seventy-fourth Report on the Ministry of Agriculture—Distribution of Fertilisers, and Minutes of the sittings of the Committee relating thereto.
- (iii) Sixty-seventh Report on Action Taken by Government on the recommendations contained in the Fiftieth Report of the Committee on the Ministry of Works and Housing—C.P.W.D.

6. Calling Attention

Shri B. D. Singh called the attention of the Minister of Education and Culture and Social Welfare to the reported sad plight of inmates of Beggars' Homes and Rescue Homes and the recent incident in the Resettlement-cum-Classification Centre of the Directorate of Social Welfare, Delhi and the action taken by the Government in the matter.

The Deputy Minister of Education and Culture and Social Welfare made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri Chandra Pal Shailani raised a matter regarding need to check the growth of illegal and fake finance and savings companies in the country.

(2) Shrimati Jayanti Patnaik raised a matter regarding need to send directives to the Kendriya Vidyalaya Sanghatan to take up the construction work on the plot allotted to them at Cuttack.

(3) Shri Ramavatar Shastri raised a matter regarding need to improve amenities in the Railway Colony of Danapur.

(4) Shri Abdul Rasheed Kabuli raised a matter regarding need to upgrade Srinagar Airport as an international airport.

(5) Shri Rasheed Masood raised a matter regarding need for starting Sangam Express from Saharanpur.

(6) Shri A. K. Roy raised a matter regarding need to centralise designing and engineering activity of PDIL at one place.

(7) Dr. V. Kulanadaivelu raised a matter regarding need to ensure parity in pay scales of teachers and staff of schools run by Neyveli Lignite Corporation.

(8) Shri Ajit Kumar Saha raised a matter regarding need to restore stoppages of Bikaner-Delhi Mail at Napasar, Sri Dungargarh and Rajaldesar Stations on Western Railways.

(9) Shri Motibhai R. Chaudhari raised a matter regarding need to extend the 49 DN, 50 UP train running between Sabarmati and Ahmedabad upto Kadi.

(10) Shri Satyanarayan Jatiya raised a matter regarding need to implement the suggestions of National Campaign Committee of Labour Organisation of January, 1984.

(11) Shri Bishnu Prasad raised a matter regarding need to ban smoking on the Indian Airlines flights.

(12) Shri K. Pradhani raised a matter regarding need to provide air service to Koraput (Orissa).

8. Government Bill—Under Consideration

THE FINANCE BILL, 1984

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Ram Singh Yadav (Speech Unfinished).

The discussion was not concluded.

9. Discussion Under Rule 193

Dr. Subramaniam Swamy raised a discussion on the statement made by the Minister of Home Affairs in the House on the 17th April, 1984 regarding the burning of railway stations in Punjab and the shooting of some persons at Amritsar.

The following Members took part in the debate:—

- (1) Shri B. R. Bhagat
- (2) Shri Somnath Chatterjee
- (3) Shri R. L. Bhatia
- (4) Shri Mani Ram Bagri
- (5) Shri Indrajit Gupta
- (6) Shri G. S. Nihal Singh Wala
- (7) Prof. K. K. Tewari
- (8) Shri Suraj Bhan
- (9) Shri Rajesh Pilot
- (10) Shri Harish Kumar Gangwar
- (11) Shri Sontosh Mohan Dev
- (12) Shri Uttam Rathod
- (13) Dr. V. Kulandaivelu

✓ Shri P. C. Sethi replied to the debate.

The discussion was concluded.

***10 Sitting of Lok Sabha on Saturday, 21 April, 1984**

The House decided to sit also on Saturday, 21st April, 1984, for transaction of Government Business.

7.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

*AT 7.30 P.M.

LOK SABHA

✓ BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 19, 1984/Chaitra 30, 1906 (Saka)

No. 427

11.02 A.M. .

1. Obituary References

The Speaker made references to the passing away of Shri Yogesh Chandra Murmu who was a Member of the Fifth Lok Sabha and Shri Shantilal Harijivan Shah who was a Member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 740, 741, 744, 745 and 749—752 were orally answered. Replies to Starred Questions Nos. 742, 743, 746, 748 and 753—759 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 8171—8343 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Calcutta Dock Workers (Regulation of Employment) Second Amendment Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 4171 in Gazette of India dated the 12th November, 1983 together with corrigendum thereto published in Notification No. S.O. 447 in Gazette of India dated the 11th February, 1984, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1982-83.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Transport Corporation, New Delhi, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 264(E) in Gazette of India dated the 1st April, 1984, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 278(E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to prohibit import of animal fat and similar products of animal kingdom under Duty Exemption Scheme, Appendix 19 Import-Export Policy 1984-85.
- (ii) G.S.R. 279(E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum regarding exemption to certain raw materials specified in the revised Schedule annexed thereto when imported into India under the Import Replenishment Licences issued in terms of Appendix 21 of the Import-Export Policy 1984-85 from the whole of the customs duty leviable thereon.
- (iii) G.S.R. 280(E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum regarding exemption to raw materials covered by Notification No. 107/84-Customs dated the 12th April, 1984 from the levy of auxiliary duty of customs when imported under the import Replenishment of Licences.

5. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-ninth Report on the Ministry of Railways—Railway Purchases and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-eighth Report on Action Taken by Government on the recommendations contained in the Fifty-first Report of the Committee on the Ministry of Energy—Department of Petroleum.

6. Statement by Minister

The Minister of Agriculture made a statement about the revised figures of foodgrains production.

7. Calling Attention

Shri Hiralal R. Parmar called the attention of the Minister of Health and Family Welfare to the reported malpractices and alleged ill-treatment by doctors towards patients in various hospitals particularly in Dr. Ram Manohar Lohia Hospital, New Delhi and the action taken by the Government in regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

8. Matters Under Rule 377

(1) Shri Krishan Pratap Singh raised a matter regarding need for discussion on the policy of sugar pricing.

(2) Shri Ram Pyare Panika raised a matter regarding need to provide departmental transport to the postal department in Mirzapur district of Uttar Pradesh to enable prompt delivery of mail.

(3) Shri Subodh Sen raised a matter regarding need for Central assistance to West Bengal Government for early completion of Teesta barrage irrigation project.

(4) Shri Chitta Basu raised a matter regarding status of Urdu.

(5) Shri Laxman Karma raised a matter regarding need to take measures to suppress Naxalite activities in the country and save tribal people from sufferings.

9 Government Bill—Under Consideration

THE FINANCE BILL, 1984

Further discussion on the motion for consideration of the Bill moved on the 18th April, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Ram Singh Yadav
- (2) Shri Bhogendra Jha
- (3) Prof. Saif-ud-Din Soz
- (4) Shri V. S. Vijayaraghavan (Speech Unfinished)

The discussion was not concluded.

10. Motion Regarding Seventy-Fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Jalil Abbasi moved the following motion:—

“That this House do agree with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th April, 1984”.

The motion was adopted.

11. Private Member's Bill—Introduced

The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1984 (Amendment of sections 2 and 3) by Shri Ram Nagina Misra.

12. Private Member's Bill—Under Consideration

THE RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL, 1980, BY SHRI SURAJ BHAN

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 6th April, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Sunder Singh
- (2) Shri R. N. Rakesh
- (3) Shri Xavier Arakal
- (4) Shri Jagpal Singh
- (5) Shri Ram Pyare Panika
- (6) Shri Ram Vilas Paswan
- (7) Shri Chandra Pal Shailani
- (8) Dr. V. Kulandaivelu
- (9) Shri A. R. Mallu
- (10) Shri Ajit Bag (Speech unfinished)

The discussion was not concluded.

13. Discussion Under Rule 193

Shri Mohd. Asrar Ahmad raised a discussion on the reported economic crisis in the language news agencies leading to strike and lockout in "Samachar Bharati" and strike notice by the workers of "Hindustan Samachar" and the action taken by the Government in the matter.

The following Members took part in the debate:—

- (1) Shri Krishan Pratap Singh
- (2) Shri Jaipal Singh Kashyap
- (3) Shri D. P. Yadav
- (4) Shri Ram Lal Rahi
- (5) Shri Chandra Pal Shailani
- (6) Prof. Rupchand Pal
- (7) Acharya Bhagwan Dev
- (8) Shri J. S. Patil
- (9) Shri Ramavatar Shastri
- (10) Shri G. M. Banatwalla
- (11) Prof. Saif-ud-Din Soz
- (12) Shri Satyanarayan Jatiya

Shri Veerendra Patil replied to the debate.

The discussion was concluded.

8.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, April 21, 1984/Vaisakha 1, 1906 (Saka)

No. 428

11.01 A.M.

1. Assent to Bills

Secretary-General laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1984.
- (2) The Industries (Development and Regulation) Amendment Bill, 1984.
- (3) The Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984.
- (4) The Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Bill, 1984.

2. Statements by Ministers

(i) The Minister of Defence made a statement about the landing of a Pakistani small aircraft at Mukerian, Hoshiarpur District, Punjab, on the 18th April, 1984.

(ii) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd April, 1984.

3. Government Bill—under consideration

THE FINANCE BILL, 1984

Further discussion on the motion for consideration of the Bill moved on the 18th April, 1984, continued.

The following Members took part in the debate:—

- (1) Shri V. S. Vijayaraghavan
- (2) Shri K. Pradhani
- (3) Shri Mool Chand Daga ✓
- (4) Shri Chintamani Panigrahi ✓
- (5) Shri K. P. Tewari
- (6) Shri Arjun Sethi
- (7) Shri Ram Pyare Panika
- (8) Shri Nurul Islam
- (9) Shri Virdhi Chander Jain
- (10) Shri Bhubaneswar Bhuyan
- (11) Smt. Krishna Sahi
- (12) Shri Maganbhai Barot
- (13) Shri Keyur Bhushan
- (14) Shri Chintamani Jena
- (15) Shri P. Namgyal
- (16) Shri A. K. Balan
- (17) Shri D. P. Yadav
- (18) Prof. N. G. Ranga
- (19) Shri S. T. K. Jakkayan
- (20) Shri Dileep Singh Bhuria

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd April, 1984).

SUBHASH C. KASHYAP.
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 23, 1984/Vaisakha 3, 1906 (Saka)

No. 429

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 761—763, 765 and 766 were orally answered. Starred Question No. 775 was postponed to 7-5-1984. Replies to Starred Questions Nos. 760, 764, 767—774 and 776—779 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8344—8464 and 8466—8486 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 253(E) in Gazette of India dated the 31st March, 1984, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (2) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi, for the period from 1st July, 1982 to 30th June, 1983 along with Accounts and the Audit Report thereon, under Clause 10 of the Statutory Order regarding setting up of the Narmada Control Authority.

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 290(E) published in Gazette of India dated the 18th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 25/84-CE dated the 1st March, 1984 so as to prescribe concessional rates of excise duty for specified varieties of papers produced by paper mills not having any bamboo or wood pulp plant and using unconventional raw materials to the extent of at least 50 per cent by weight of pulp.
- (ii) G.S.R. 291(E) published in Gazette of India dated the 18th April, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 33/84-CE and 53/84-CE dated the 1st March, 1984.
- (iii) G.S.R. 292(E) and 293(E) published in Gazette of India dated the 18th April, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 34/84-CE and 35/84-CE dated the 1st March, 1984.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 294(E) published in Gazette of India dated the 18th April, 1984 together with an explanatory note making certain amendment to Notification No. 36/84-Customs dated the 1st March, 1984, so as exempt wood pulp imported for the manufacture of paperboard from the whole of the basic and additional duties of customs leviable thereon.
- (ii) G.S.R. 295(E) published in Gazette of India dated the 18th April, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 57/84-Customs and

58/84-Customs dated the 1st March, 1984 so as to reduce the rate of auxiliary duty of customs applicable to certain specified items of printing machinery and appliances from 10 per cent to 5 per cent of the value.

4. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Eighty-ninth Report on Action Taken by Government on the recommendations contained in the Hundred and Thirty-ninth Report of the Committee on Procurement and Utilisation of 10-Ton Chassis and vehicles built thereon.
- (2) Hundred and Ninetieth Report on Action Taken by Government on the recommendations contained in the Hundred and Fifty-sixth Report of the Committee on Establishment of production facilities for an ammunition.
- (3) Hundred and Ninety-second Report on Action Taken by Government on the recommendations contained in the Hundred and Tenth Report of the Committee on Western Railway—Immobilisation of Railway coaches consequent on fire during shooting of 'The Burning Train' and Eastern Railway—Damages to and deficiencies in wagons delivered to a steel plant.
- (4) Hundred and Ninety-fourth Report on Action Taken by Government on the recommendations contained in the Seventy-fifth Report of the Committee on Irregular allowance of relief in respect of newly established undertakings.

5. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Eightieth Report on the Ministry of Home Affairs—Administration of Union Territory of Delhi—Part I—Law and Order.

- (ii) Eighty-first Report on the Ministry of Home Affairs—Administration of Union Territory of Delhi—Part II—Pollution Control, and Minutes of the sittings of the Committee relating to both eightieth and Eighty-first Reports.
- (iii) Sixty-ninth Report on Action Taken by Government on the recommendations contained in the Fifty-second Report of the Committee on the Ministry of Industry-Productivity in Industry.

6. Government Bill—Introduced

THE NATIONAL SECURITY (AMENDMENT) BILL, 1984

The motion for leave to introduce the Bill moved by Smt. Ram Dulari Sinha was opposed. The motion was adopted and the Bill was introduced.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security (Amendment) Ordinance, 1984, was laid on the Table.

8. Government Bill—Introduced

THE PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL, 1984

9. Matters Under Rule 377

- (1) Shri N. Dennis raised a matter regarding need to include fishermen in the list of Scheduled Castes.
- (2) Shri Virdhi Chander Jain raised a matter regarding power shortage and need for early repairs to atomic and thermal power plants of Rajasthan.
- (3) Shri Chandra Pal Shailani raised a matter regarding spread of small-pox in certain districts of Uttar Pradesh and need to take immediate remedial measures.
- (4) Shri Chintamani Jena raised a matter regarding need to take appropriate steps to increase the production of pulses.

(5) Shri Digambar Singh raised a matter regarding insanitary conditions in Mathura (Uttar Pradesh) and its inclusion in the list of pilgrim places.

(6) Shri Puchalapalli Penchalaiah raised a matter regarding need to take up Srisailam Project in Andhra Pradesh as a National Project.

(7) Smt. Pramila Dandavate raised a matter regarding need to discuss with the representatives of women's organisations about the plan allocations for the upliftment of women before finalising the Seventh Five Year Plan.

(8) Shri Ananda Pathak raised a matter regarding need to give clearance to 'Neorakhola Project' of Kalimpong and to give funds to West Bengal Government for providing drinking water in Darjeeling and other areas.

10. Government Bill—Passed

THE FINANCE BILL, 1984

Further discussion on the motion for consideration of the Bill moved on the 18th April, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Satish Agarwal
- (2) Shri Chandulal Chandrakar
- (3) Shri C. T. Dhandapani
- (4) Shri G. L. Dogra
- (5) Shri George Fernandes
- (6) Shri K. Lakkappa
- (7) Shri H. N. Bhauguna
- (8) Shri Rasheed Masood
- (9) Shri Chandrajit Yadav

✓ Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clauses 10 to 12 were adopted, as amended.

Clauses 13 and 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 24 were adopted.

Clauses 25 to 27 were adopted, as amended.

Clauses 28 to 32 were adopted.

Clauses 33 and 34 were adopted, as amended.

Clauses 35 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 to 55 were adopted.

The First, Second, Third, Fourth and Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

***11. Report of Business Advisory Committee**

Shri Buta Singh presented the Sixty-first Report of the Business Advisory Committee.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th April, 1984)

SUBHASH C. KASHYAP.

Secretary-General.

*At 6 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 24, 1984/Vaisakha 4, 1906 (Saka)

No. 430

11. 02 A.M.

1. Starred Questions

Starred Questions Nos. 780—785 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8487—8510, 8512—8674, 8676—8690, 8692—8702, 8704—8711 and 8713—8716 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies Secretaries (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. ICSI/710/2/M(1) in Gazette of India dated the 30th March, 1984 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (2) A copy of the Ninety-First Report (Hindi and English versions) of Law Commission on the Dowry Deaths and Law Reform, Amending the Hindu Marriage Act, 1955, the Indian Penal Code, 1860 and the Indian Evidence Act, 1872.
- (3) A copy of the Ninety-Second Report (Hindi and English versions) of Law Commission on Damages in Applications for Judicial Review: Recommendations for Legislation.
- (4) A copy of the Ninety-Fourth Report (Hindi and English versions) of Law Commission on Evidence obtained Illegally or Improperly: Proposed Section, 166A, Indian Evidence Act, 1872.

- (5) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1982-83 along with Audited Accounts.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Indian Telegraph (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 230(E) in Gazette of India dated the 28th March, 1984, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 1982-83 along with Accounts and the Audit Report thereon, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, for the year 1982-83.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation, for the year 1984-85, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

4. Reports of Public Accounts Committee

Shri Bhiku Ram Jain presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Two Hundred and Seventh Report on paragraphs 5 and 44 of the Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Defence Services) on (i) Development of a weapon system and (ii) wrongful appropriation of public revenues to non-public funds, respectively.

- (2) Two Hundred and Eighth Report on paragraphs 2.17 and 2.40 of the Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil)—Revenue Receipts, Vol. I—Indirect Taxes relating to Union Excise Duties—Cosmetics and Suppression of Production.
- (3) Hundred and Ninety-third Report on Action Taken by Government on Eighty-fifth Report of the Committee on Corporation-Tax, Income-Tax and Wealth Tax.

5. Reports and Minutes of Estimates Committee

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-first Report on the Ministry of Defence—Coast Guard Organisation, and Minutes of the sittings of the Committee relating thereto.
- (ii) Seventieth Report on Action Taken by Government on the recommendations contained in the Fifty-third Report of the Committee on the Ministry of Health and Family Welfare—Medical Relief, Education, Training and Research.

***6 Calling Attention**

Shri Pitauber Sinha called the attention of the Minister of Labour and Rehabilitation to the reported engagement of Scheduled Caste children as bonded labour in the country and brutal treatment meted out to them with particular reference to the recent happenings in the carpet manufacturing units of Mirzapur district of Uttar Pradesh and the action taken by the Government in the matter.

The Minister of State in the Ministry of Labour and Rehabilitation made a statement in regard thereto.

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.]

*From 12.24 P.M. to 1 P.M. and from 2.05 P.M. to 3.38 P.M.

7. Motion regarding Sixty-first report of the Business Advisory Committee

Shri Buta Singh moved the following motion:—

“That this House do agree with the Sixty-first Report of the Business Advisory Committee presented to the House on the 23rd April, 1984.”

The motion was adopted.

8. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding abolition of Excise Duty on P. V. C. Films manufactured by Calendering process.

(2) Shri Mool Chand Daga raised a matter regarding need to take steps for effective utilisation of funds for research work in different science laboratories in India.

(3) Shri V. S. Vijayaraghavan raised a matter regarding need for setting up of proposed Railway Coach Factory in Palghat, Kerala.

(4) Shri Arjun Sethi raised a matter regarding steps to increase the rice production in the country.

(5) Shri Ram Lal Rahi raised a matter regarding policy in regard to prices of farm products.

(6) Smt. Geeta Mukherjee raised a matter regarding need to consider the demands of All India Secondary Teachers' Federation.

(7) Shri Ram Vilas Paswan raised a matter regarding agitation by employees of Comptroller and Auditor General of India against the proposed division of Accounts and Audit Departments.

**9. Amendments made by Rajya Sabha to Government Bill—
Amendments Agreed to**

**THE OILFIELDS (REGULATION AND DEVELOPMENT)
AMENDMENT BILL, 1983**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri P. Shiv Shanker:—

“Enacting Formula

- (1) That at page 1, line 1, for the word ‘Thirty-fourth’ the word ‘Thirty-fifth’ be substituted.”

“Clause 1

- (2) That at page 1, line 4, for the figure ‘1983’ the figure ‘1984’ be substituted.”

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri P. Shiv Shankar.

The motion was adopted and the amendments were agreed to.

10. Government Bill—Passed

**THE MOGUL LINE LIMITED (ACQUISITION OF SHARES)
BILL, 1984**

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Mool Chand Daga ✓
- (3) Shri Jamilur Rahman
- (4) Shri Rajesh Kumar Singh
- (5) Shri Xavier Arakal

- (6) Shri S. Murugain
- (7) Shri Girdhari Lal Vyas
- (8) Shri Ramavatar Shastri
- (9) Shri Harikesh Bahadur
- (10) Shri Chandra Pal Shailani
- (11) Shri Suraj Bhan.

Shri K. Vijaya Bhaskara Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Vijaya Bhaskara Reddy.

The motion was adopted and the Bill was passed.

11. Statutory Resolution—Under Consideration

Shri Suraj Bhan moved the following Resolution:—

“This House disapproves of the National Security (Amendment) Ordinance, 1984 (Ordinance No. 5 of 1984) promulgated by the President on the 5th April, 1984.”

His speech was not concluded.

The discussion on the Resolution was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

✓ **LOK SABHA**
BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, April 25, 1984/Vaisakha 5, 1906 (Saka)

No. 431

11 A.M.

1. Starred Questions

Starred Questions Nos. 800—802, 804 and 808—810 were orally answered. Starred Question No. 814 was postponed to 9-5-1984. Replies to Starred Questions Nos. 803, 805, 807, 811—813 and 815—819 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8717—8779 and 8781—8855 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 208(E) published in Gazette of India dated the 27th March, 1984 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills, Hubli, Karnataka, beyond five years.
 - (ii) S.O. 210(E) published in Gazette of India dated the 27th March, 1984 regarding extension of period of take over of management of Messrs Aluminium Corporation of India Limited, Calcutta, beyond five years.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1982-83, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1982-83.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the IISCO Stanton Pipe and Foundry Company Limited, Calcutta, for the year ended the 31st March, 1983.
 - (ii) Annual Report of the IISCO Stanton Pipe and Foundry Company Limited, Calcutta, for the year ended the 31st March, 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Payment of Arrears of Pension (Nomination) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 789 in Gazette of India dated the 17th March, 1984, under section 16 of the Pensions Act, 1871.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1982-83:
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1982-83 along with audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 24th April, 1984 Rajya Sabha passed the Government of Union Territories (Amendment) Bill, 1984.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Government of Union Territories (Amendment) Bill, 1984, as passed by Rajya Sabha.

6. Report of Committee on Private Members' Bills and Resolutions

SHRI G. LAKSHMANAN presented the Seventy-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Public Accounts Committee

SHRI BHIKU RAM JAIN presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Ninety-ninth Report on Action Taken by Government on the recommendations contained in the Hundred and Third Report of the Committee on Wagon Availability on the Railways.

- (2) Two Hundredth Report on Paragraph 1.19 of the Report of the Comptroller and Auditor General of India for the year 1980-81, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs Receipts—Duty on Passengers Baggage.

8. Reports and Minutes of Estimates Committee

SHRI GIRDHARI LAL VYAS presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Eighty-second Report on the Department of Atomic Energy—Generation of Electricity, and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-sixth Report on Action Taken by Government on the recommendations contained in the Forty-sixth Report of the Committee on the Ministry of Commerce—Department of Textiles—Textile Commissioner's Organisation.

9 Report and Minutes of Committee on Public Undertakings

SHRI MADHUSUDAN VAIRALE presented the Eighty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Central Coal Washeries Organisation and Minutes of the sittings of the Committee relating thereto.

10. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Forty-seventh Report on the Ministry of Energy (Department of Petroleum)—Reservations for Scheduled Castes and Scheduled Tribes in the allotment of distributive agencies by Indian Oil Corporation Ltd. and other Oil Companies.

- (2) Forty-eighth Report on the Ministry of Industry (Department of Industrial Development)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Bharat Leather Corporation Ltd. and facilities provided by the Corporation for the economic development of Scheduled Castes and Scheduled Tribes.
- (3) Forty-ninth Report on Action Taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on the Ministry of Energy (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Oil and Natural Gas Commission.

***11. Calling Attention**

SHRI RASHEED MASOOD called the attention of the Minister of Agriculture to the reported extensive damage to crops due to cold wave, rains and hailstorm particularly in the northern region of the country and the steps taken by the Government in the matter.

The Minister of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1.02 p.m. and re-assembled at 2.10 p.m.)

12. Matters under Rule 377

(1) Smt. Krishna Sahi raised a matter regarding need to protect archaeological excavations in Vaishali District of Bihar.

(2) Prof. P. J. Kurien raised a matter regarding havoc being caused on health by excessive use of toxic pesticides on vegetables and need to take effective steps to regulate it.

(3) Shri Mahavir Prasad raised a matter regarding need for a railway line between Sahajawan and Dohrighat to remove the backwardness of Bansaon.

(4) Shri Bheekhabhai raised a matter regarding need for a clear transfer policy in I.O.C. in regard to its personnel.

(5) Shri Nihal Singh Jain raised a matter regarding need for probe into the allegation that polluted water is being supplied to

*From 12.28 P.M. to 1.02 P.M., and from 2.10 P.M. to 3.10 P.M.

the people of Agra for drinking especially in the cantonment area.

(6) Shri Era Mohan raised a matter regarding strike by hosiery industry workers of Tiruppur in Tamil Nadu and West Bengal and need for Central intervention to settle their demands.

(7) Dr. Vasant Kumar Pandit raised a matter regarding delay in payments by Banks in certain districts of Madhya Pradesh including Rajgarh, Guna and Vidisha and need to provide sufficient funds to banks to enable normal functioning.

(8) Shri N. Soundarajan raised a matter regarding urgent need to supply band rolls by the excise department to factories manufacturing safety matches in Sivkashi.

(9) Shri Basudeb Acharya raised a matter regarding need to solve the grievances of Signal and Telecommunication staff.

(10) Prof. Saif-ud-Din Soz raised a matter regarding need to take policy decision that only non-arable land would be taken for construction of roads for defence purposes in Karnah and elsewhere in J & K.

13. Statutory Resolution—negatived

Shri Suraj Bhan concluded his speech on the following Resolution moved by him on the 24th April, 1984:—

“This House disapproves of the National Security (Amendment) Ordinance, 1984 (Ordinance No. 5 of 1984) promulgated by the President on the 5th April, 1984.”

After discussion as indicated in para 14 below, the Resolution was negatived.

14. Government Bill—Passed

THE NATIONAL SECURITY (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the combined debate on the Resolution (vide *para* 13 above) and the motion for consideration of the Bill:—

(1) Shri Somnath Chatterjee

(2) Shri R. S. Sparrow

- (3) Shri Rajesh Kumar Singh
- (4) Shri Rizaq Ram
- (5) Shri Ravindra Varma
- (6) Shri Chiranji Lal Sharma
- (7) Shri Chitta Basu
- (8) Shri Harikesh Bahadur
- (9) Shri Narayan Choubey
- (10) Prof. Saif-ud-Din Soz
- (11) Shri Chandrajit Yadav

Shri P. Venkatasubbaiah replied to the debate.

Shri Suraj Bhan spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

Shri Ramavatar Shastri took part in the debate.

The motion was adopted and the Bill was passed.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 26, 1984/Vaisakha 6, 1906 (Saka)

No. 432

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 822-824, 826 and 828-830 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8856-8977 and 8979-9020 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1982-83, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1982-83.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1982-83, under section 19 of the Post-graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 18 of the Post-graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- * (5) A copy of Notification No. G.S.R. 303 (E) (Hindi and English versions) published in Gazette of India dated the 26th April, 1984 together with an explanatory memorandum regarding exemption to barytes from the whole of the export duty leviable thereon, under section 159 of the Customs Act, 1962.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1984, passed by Lok Sabha on the 17th April, 1984.

*Laid at 7.44 P.M.

5. Reports of Public Accounts Committee

Shri Bhiku Ram Jain presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Hundred and Ninety-fifth Report on Action Taken by Government on the recommendations contained in the Hundred and Fifth Report of the Committee on Customs Receipts—Delay in revision of tariff values and exemption orders issued under the Customs Act, 1962.
- (ii) Hundred and Ninety-eighth Report on Action Taken by Government on the recommendations contained in the Hundred and Forty-fifth Report of the Committee on Delay in disposal of fired cartridge cases of high calibre.

6. Report and Minutes of Estimates Committee

Shri Bansi Lal presented the Eighty-third Report (Hindi and English versions) of the Estimates Committee on the Ministry of Industry—Motor Cars and Minutes of the sitting of the Committee relating thereto.

7. Report and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the Ninety-fourth Report (Hindi and English versions) of the Committee on Public Undertakings on H.M.T. Ltd. (Excluding Tractors Division) and Minutes of the sittings of the Committee relating thereto.

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C Das presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Fifty-first Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Dadra and Nagar Haveli.
- (ii) Fifty-fourth Report on the Ministry of Defence—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Defence Services.

9. Matters under rule 377

(1) Shri Bishnu Prasad raised a matter regarding need to develop the airstrip at Misa near Kaziranga, Assam for Vayudoot service.

(2) Shri Ramavatar Shastri raised a matter regarding need to abolish taxes on medicines, stopping the import of drugs and for revitalisation of Public Sector Drug industries.

(3) Shri Baburao Paranjpe raised a matter regarding need to stop the practice of surrender of dacoits in Madhya Pradesh.

(4) Smt. Bibha Ghosh Goswami raised a matter regarding need for a Railway Station at Bathna in Sealdah Division.

(5) Shri A. K. Roy raised a matter regarding need to develop the new break through in coke technology invented by a retired mining Engineer of CIL in Dhanbad by providing finances, facilities and other help to the inventor.

(6) Shri K. T. Kosalram raised a matter regarding scarcity of paper in Tamil Nadu resulting in postponement of examinations and need to take measures for increasing the production of paper by small paper mills.

(7) Shri Kishan Datt Sultanpuri raised a matter regarding need for central assistance to Himachal Pradesh Government for giving compensation to the people whose land/houses were acquired for constructing roads.

(8) Shri Uma Kant Mishra raised a matter regarding need to provide drinking water to the people of Mirzapur, Varanasi and small villages of hilly regions.

10. Government Bills—passed

(i) THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1982

Further discussion on the motion for consideration of the Bill moved on the 24th February, 1984, continued.

The following Members took part in the debate:—

(1) Shri K. Ramamurthy

(2) Dr. A. Kalanidhi

(3) Shri Mool Chand Daga ✓

- (4) Shri Rajesh Kumar Singh
- (5) Shri K. A. Rajan
- (6) Shri B. K. Nair
- (7) Shri Ram Vilas Paswan
- (8) Shri R. L. P. Verma
- (9) Shri Ram Lal Rahi
- (10) Shri Girdhari Lal Vyas
- (11) Shri A. K. Roy
- (12) Shri Abdul Rashid Kabuli
- (13) Shri Subodh Sen
- (14) Shri Era Mohan
- (15) Shri Satyanarayan Jatiya
- (16) Shri Harikesh Bahadur
- (17) Shri Braja Mohan Mohanty
- (18) Prof. Ajit Kumar Mehta

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill as amended, was passed.

(ii) THE PAYMENT OF GRATUITY (AMENDMENT)
BILL, 1984

The motion for consideration moved by Shri Veerendra Patil was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill, as amended, was passed.

11. Discussion under Rule 193

Shri R. N. Rakesh raised a discussion on the situation arising out of incidents over fencing on Indo-Bangladesh border.

✓ The Minister of Home Affairs made a statement on the matter. Thereafter, the following Members took part in the debate:—

- (1) Shri Madhavrao Scindia
- (2) Shri Chandrajit Yadav
- (3) Shri Satyasadhan Chakraborty
- (4) Shri Bhubaneswar Bhuyan
- (5) Shri Ratansinh Rajda
- (6) Shri Jagpal Singh
- (7) Shri Braja Mohan Mohanty
- (8) Shri Ram Jethmalani
- (9) Shri Rajesh Pilot

(10) Smt. Geeta Mukherjee

(11) Shri A. K. Roy

(12) Shri Abdul Rashid Kabuli

(13) Shri Chitta Basu

✓ Shri P. C. Sethi replied to the discussion.

The discussion was concluded.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th April, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

✓ BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 27, 1984/Vaisakha 7, 1906 (Saka)

No. 433

11. 04 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Kamakhya Prasad Tripathi who was a Member of the First Lok Sabha and Shri Jaspal Roy Kapoor who was a Member of the Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 840, 841, 843, 846 and 849 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 9021—9035, 9037—9073, 9075—9168 and 9170—9256 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Second Amendment) Rules, 1984 published in Notification No. G.S.R. 246(E) in Gazette of India dated the 31st March, 1984 together with an explanatory note.

- (ii) The Aircraft (First Amendment) Rules, 1984 published in Notification No. G.S.R. 340 in Gazette of India dated the 31st March, 1984 together with an explanatory note.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Punjab Tourism Development Corporation Limited, for the year 1982-83, within the stipulated period of nine months after the close of the Accounting Year.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1982-83.
- (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1982-83.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (8) A copy of the Central Excise (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 374 in Gazette of India dated the 14th April, 1984, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Revenues Sports Board, Delhi, for the year 1979-80.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Revenues Sports Board, Delhi, for the year 1979-80.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Revenues Sports Board, Delhi, for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Revenues Sports Board, Delhi, for the year 1980-81.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) and (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1982-83 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1982-83.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1982-83 together with Audit Report thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1982-83 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1982-83 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1982-83 along with Audited Accounts.
- (v) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, the Bombay Textile Research Association, Bombay, the South India Textile Research Association, Coimbatore and the Northern India Textile Research Association, Ghaziabad, for the year 1982-83.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1982-83 (General Fund).

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan laid on the Table Minutes (Hindi and English versions) of the Sixty-ninth to Seventy-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1984, Rajya Sabha passed the Visva Bharati (Amendment) Bill, 1984.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Visva-Bharati (Amendment) Bill, 1984, as passed by Rajya Sabha.

8. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Ninety-First Report on paragraph 16 of the Report of the Comptroller & Auditor General of India for the year 1981-82, Union Government (Posts and Telegraphs) relating to Expansion of Vijayawada Trunk Automatic Exchange, Arrears of Telephone Revenue and Excess Billing, STD-Barring and Telephone Complaints.
- (2) Hundred and Ninety-Seventh Report on Action Taken by Government on the recommendations contained in the Hundredth Report of the Committee on Direct Taxes relating to Provisional Assessments and Refunds.
- (3) Two Hundred and Second Report on Action Taken by Government on the recommendations contained in the Ninety-Fourth Report of the Committee on Non-payment of Railway dues in respect of land leased to private parties.

- (4) Two Hundred and Third Report on Paragraph 4.07 (iv) and 4.15 of the Report of the Comptroller & Auditor General of India for the year 1980-81, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to Incorrect valuation of unquoted shares and effect of change of previous year.
- (5) Two Hundred and Ninth Report on Paragraph 1 of the Advance Report of the Comptroller & Auditor General of India for the year 1981-82, Union Government (Railways) relating to Performance of Suburban Services of the Central Railway.

9. Report and Minutes of Estimates Committee

Shri Bansi Lal presented the Seventy-fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Tourism and Civil Aviation (Department of Civil Aviation)—Director General of Civil Aviation, and Minutes of the sittings of the Committee relating thereto.

10. Reports and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Eighty-ninth Report on Durgapur Steel Plant and Minutes of the sittings of the Committee relating thereto.
- (ii) Ninety-second Report on National Thermal Power Corporation Ltd. and Minutes of the sittings of the Committee relating thereto.
- (iii) Ninetieth Report on Action Taken by Government on the recommendations contained in the Sixty-eighth Report of the Committee on Scooters India Ltd.
- (iv) Ninety-third Report on Action Taken by Government on the recommendations contained in the Sixty-second Report of the Committee on Cotton Corporation of India.

11. Report of Joint Committee on Offices of Profit

Shri Gulsher Ahmed presented the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Fiftieth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Steel and Mines (Department of Steel)—Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in Rourkela Steel Plant.

13. Statement by Minister

Shri Buta Singh made a statement regarding Government business for the week commencing the 30th April, 1984.

14. Motion regarding Joint Committee

Shri Mool Chand Daga moved the following motion:—

“That this House do appoint Shri Bapusaheb Parulekar to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto *vice* Shri Ratansingh Rajda resigned.”

The motion was adopted.

15. Motion regarding Joint Committee on Offices of Profit

Shri Gulsher Ahmed moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the

vacancies caused by the retirement of Sarvashri Lakhani Singh, Dinesh Goswami and Robin Kakati from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee”.

The motion was adopted.

16. Government Bill—Passed

THE PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri Mallikarjun.

The following Members took part in the debate:—

- (1) Shri Basudev Acharya
- (2) Shri Girdhari Lal Vyas
- (3) Shri Rajesh Kumar Singh
- (4) Shri Chandra Pal Shailani

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

- (5) Shri Harikesh Bahadur
- (6) Shri Mool Chand Daga ✓
- (7) Shri Chitta Basu
- (8) Shri R. L. P. Verma

Shri Mallikarjun replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun.

The motion was adopted and the Bill was passed.

17. Government Bill—Under Consideration

THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1984, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

Shri Satyasadhan Chakraborty took part in the debate. His speech was not concluded.

The discussion was not concluded.

18. Motion regarding Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri K. Pradhani moved the following motion:—

“That this House do agree with the Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1984”.

The motion was adopted.

19. Private Member's Resolution—Negatived

Further discussion on the following Resolution moved by Shri Saifuddin Chowdhary and amendments thereto moved on the 12th April, 1984, continued:—

“This House expresses its grave concern over the high percentage of illiteracy prevailing throughout the country even after thirty-six years of Independence and resolves that the right to free and compulsory education for all children until they complete the age of 14 years be included as a Fundamental Right in our Constitution.”

The following Members took part in the debate:—

- (1) Shri Chandra Pal Shailani
- (2) Shri R. L. P. Verma
- (3) Shri Girdhari Lal Vyas
- (4) Shri Ram Vilas Paswan
- (5) Shri Arjun Sethi
- (6) Shri Ram Lal Rahi
- (7) Shri S. B. Sidnal

- (8) Shri Nirmal Sinha
- (9) Shri S. T. K. Jakkayan
- (10) Shri Braja Mohan Mohanty
- (11) Prof. Saif-ud-Din Soz
- (12) Shri P. K. Thungon

Shri Saifuddin Chowdhary replied to the debate.

The amendments moved by Shri Mool Chand Daga and Prof. Saif-ud-Din Soz were negatived.

The Resolution was negatived.

20. Private Member's Resolution—Under Consideration

Shri Ram Lal Rahi moved the following Resolution:—

“This House is of the opinion that Government have failed to ameliorate the lot of low income group people through planned development of rural areas on account of serious inadequacies in the administrative machinery and therefore recommends to the Government to devise pragmatic policies by laying emphasis on educational and moral values and by re-vamping the administrative structure so as to ensure integrated development of the rural areas for upliftment of the masses.”

His speech was not concluded.

The discussion was not concluded.

21. Half-an-Hour Discussion

Shri Ram Vilas Paswan raised a discussion on points arising out of the answer given on 14 March, 1984 to Starred Question No. 243 regarding Study made with regard to Socio-Economic Developments of Scheduled Castes in Rural Areas.

Shri P. Venkatasubbaiah replied to the discussion.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th April, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Monday, April 30, 1984 | Vaisakha 10, 1906 (Saka)

No. 434

11-05 A.M.

1. Starred Questions

Starred Questions Nos. 864, 868, 869, 871, 874, 878 and 882 were orally answered. Starred Question No. 863 was postponed to 7-5-1984. Replies to starred questions Nos. 865—867, 870, 872, 873, 875—877, 879—881 and 883 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9257—9304, 9306—9378, 9380—9384 and 9386—9415 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1979-80.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Simla, for the year 1982-83.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Simla, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1982-83.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Gauhati, for the year 1982-83 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding
 - (a) Review by the Government on the working of the Brahmaputra Board, Gauhati, for the year 1982-83 and
 - (b) reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Special Organising Committee, for IX Asian Games, New Delhi, for the year 1982-83 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Special Organising Committee for IX Asian Games, New Delhi, for the year 1982-83.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

4. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table the Minutes (Hindi and English versions) of the First to Thirty-eighth and Forty-third to Forty-seventh sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Fifty-second Report on the Ministry of Agriculture (Department of Agriculture and Cooperation)—Benefits provided to Scheduled Castes and Scheduled Tribes in the cooperative sector.

- (ii) Fifty-third Report on the Ministry of Energy (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Ltd. (Marketing Division and Refineries and Pipelines Division).
- (iii) Fifty-fifth Report on the Ministry of Finance Department of Economic Affairs—(Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Union Bank of India and credit facilities provided by the Bank for Scheduled Castes and Scheduled Tribes.
- (iv) Fifty-sixth Report on the Ministry of Commerce (Department of Textiles)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in National Textile Corporation Ltd. with special reference to National Textile Corporation (West Bengal, Assam, Bihar and Orissa) Ltd.

6. Reports of Public Accounts Committee

Shri Bhiku Ram Jain presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Ninety-sixth Report on Paragraphs 28 and 33 of the Report of C&AG of India for the year 1981-82, Union Government (Posts and Telegraphs) relating to Delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones inventory control and research, development and production.
- (2) Two hundred and first Report on Paragraph 1.20(i) of the Report of the C&AG of India for the year 1981-82, Union Government (Civil) Revenue Receipts, Volume I. Indirect Taxes, relating to Customs Receipts—irregular refund of duty due to incorrect grant of exemption.

- (3) Two hundred and fourth Report on Paragraph 2.11(ii) of the Report of the C&AG of India for the year 1981-82, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes, relating to mistakes in the Allowance of contributions to Provident Funds.
- (4) Two hundred and fifth Report on Paragraphs 39 and 42 of the Report of C&AG of India for the year 1981-82, Union Government (Posts and Telegraphs) relating to construction of staff quarters at Pancha Road, New Delhi and construction of staff quarters at Salt Lake, Calcutta.
- (5) Two Hundred and Sixth Report on paragraph 2.20(iii) of the Report of the C&AG of India for the year 1981-82, Union Government (Civil), Revenue Receipts, Vol. II, Direct Taxes, relating to Incorrect deduction in respect of inter-corporate dividends.
- (6) Two Hundred and Tenth Report on paragraph 2 of the Advance Report of C&AG of India for the year 1981-82, Union Government (Railways) relating to performance of container service.
- (7) Two Hundred and Eleventh Report on paragraph 1.18 of the Report of the C&AG of India for the year 1981-82, Union Government (Civil) Revenue Receipts, Volume II, Direct Taxes, relating to Acquisition of Immovable properties.
- (8) Two Hundred and Twelfth Report on paragraphs 4 and 5 of the Advance Report of the C&AG of India for the year 1981-82, Union Government (Railways) relating to Central Railway—Construction of broad gauge line between Diva and Bassein road stations and North Eastern Railway—Gauge conversion from Samastipur to Darbhanga.
- (9) Two Hundred and Thirteenth Report on action taken on 149th Report relating to Customs Receipts—Duty exemptions allowed overlooking condition of end-use.

- (10) Two Hundred and Fourteenth Report on paragraphs 8 and 12 of the Report of C&AG of India for the year 1981-82, Union Government (Defence Services) relating to shortfall in the production of an equipment and inventories and works in progress in ordnance factories.
- (11) Two Hundred and Fifteenth Report on paragraph 6 of the Report of C&AG of India for the year 1981-82, Union Government (Defence Services) relating to Import of a Trainer Aircraft.
- (12) Two Hundred and Sixteenth Report on paragraphs 1.21 and 1.22(i) and (ii) of the Report of the C&AG of India for the year 1981-82, Union Government (Civil), Revenue Receipts—Volume I—Indirect Taxes, relating to Drawback Payments.
- (13) Two Hundred and Seventeenth Report on paragraph 1.05 of the Report of the C&AG of India for the year 1981-82, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to Cost of Collection.

7. Reports and Minutes of Estimates Committee

Prof. Madhu Dandavate presented the following Report and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Seventy-sixth Report on Ministry of Commerce—Chief Controller of Imports and Exports, and Minutes of the sittings of the Committee relating thereto
- (ii) Eighty-fourth Report on Ministry of Finance—Banking, and Minutes of the sittings of the Committee relating thereto.
- (iii) Minutes of the sittings of the Committee relating to Procedural and General Matters.

8. Reports and Minutes of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Eighty-eighth Report on National Small Industries Corporation Ltd. and Minutes of sittings of the Committee relating thereto.

- (ii) Ninety-first Report on Bharat Petroleum Corporation Ltd. and Minutes of sittings of the Committee relating thereto.
- (iii) Ninety-fifth Report on Central Warehousing Corporation and Minutes of sittings of the Committee relating thereto.
- (iv) Ninety-sixth Report on Rehabilitation Industries Corporation Ltd. and Minutes of sittings of the Committee relating thereto.
- (v) Ninety-seventh Report on Productivity in Public Undertakings and Minutes of sittings of the Committee relating thereto.
- (vi) Minutes of the sittings of the Committee relating to Procedural and Miscellaneous Matters.

9. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Home Affairs to the reported increase in terrorist activities by extremist elements in Jammu and Kashmir posing a threat to the unity and integrity of the nation and the action taken by the Government in the matter.

✓ The Minister of Home Affairs made a statement in regard thereto.

10. Motion for Election to Committee

Shri S. B. P. Pattabhi Rama Rao moved the following motions:—

“That in pursuance of sub-rule (1)(e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government.”

✓ The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-06 P.M.)

11. Government Bills—Introduced

- (1) The Punjab State Legislature (Delegation of Powers) Bill, 1984.
- (2) The Union Duties of Excise (Distribution) Amendment Bill, 1984.
- (3) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1984.
- (4) The Union Duties of Excise (Electricity) Distribution (Amendment) Bill, 1984.
- (5) The Estate Duty (Distribution) Amendment Bill, 1984.

12. Matters Under Rule 377

(1) Prof. Narain Chand Parashar raised a matter regarding need to relax the ban for hilly areas in regard to creation of new posts and filling up of the vacant posts.

(2) Smt. Krishna Sahi raised a matter regarding non-availability of postal articles in certain rural post offices of Bihar and need to ensure their availability.

(3) Shri Digambar Singh raised a matter regarding need to extend the Yamuna-Ganga train up to Delhi in the morning and up to Mathura in the evening.

(4) Shri Virldhi Chandér Jain raised a matter regarding need to direct Punjab Government to transfer the charge of head-works of Roper, Ferozepur and Harika to Bhakra Beas Management Board as per Punjab Re-organisation Act, 1966.

(5) Shri Harikesh Bahadur raised a matter regarding need to provide adequate quantities of diesel to farmers in different parts of Uttar Pradesh.

(6) Prof. Ajit Kumar Mehta raised a matter regarding need to remove the ban for transportation of coal by road in Bihar till the railway transport facilities become adequate.

(7) Shri R. L. P. Verma raised a matter regarding need to make 'India Mica Trading Corporation' an independent corporation and to constitute a separate 'Indian Mica Production Corporation'.

(8) Prof. P. J. Kurien raised a matter regarding need for dubbing of film 'Gandhi' in all regional languages of India.

13. Government Bills—Passed

(i) THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1983, AS PASSED BY RAJYA SABHA

Further discussion on the motion for consideration of the Bill moved on the 27th April, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Ram Pyare Panika
- (3) Shri Harikesh Bahadur
- (4) Shri Girdhari Lal Vyas
- (5) Shri Rajesh Kumar Singh
- (6) Shri Banarsi Das
- (7) Shri Ramavatar Shastri
- (8) Shri Viridhi Chander Jain
- (9) Shri K. Mayathevar
- (10) Shri Mool Chand Daga ✓
- (11) Shri R. L. P. Verma
- (12) Shri Abdul Rashid Kabuli

Shri Bhagwat Jha Azad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

(ii) **THE GOVERNMENT OF UNION TERRITORIES
(AMENDMENT) BILL, 1984, AS PASSED BY RAJYA
SABHA**

The Motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Rajesh Kumar Singh
- (3) Shri Girdhari Lal Vyas
- (4) Shri Ram Lal Rahi

Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

14. Report of Business Advisory Committee

Shri Buta Singh presented the Sixty-second Report of the Business Advisory Committee.

15. Half-an-Hour Discussion

Shri Braja Mohan Mohanty raised a discussion on points arising out of the reply given on 19 April, 1984 to Unstarred Question No. 8206 regarding U.K. curbs on entry of Indians.

✓ Shri P. V. Narasimha Rao replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd May, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 2, 1984/Vaisakha 12, 1906 (Saka)

No. 435

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 886—888, 891, 894 and 895 were orally answered. Starred Question No. 897 was postponed to 9-5-1984. Replies to Starred Questions Nos. 884, 885, 889, 890, 892, 893, 896, 898—900 and 902—904 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9416—9450, 9452—9548 and 9550—9595 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Eighty-eighth Report (Hindi and English versions) of Law Commission on Government Privilege in Evidence: Sections 123-124 and 162, Indian Evidence Act, 1872 and Article 74 and 163 of the Constitution.
- (4) A copy of the First Annual Report (Hindi and English versions) of the Election Commission of India, for the year 1983.
- (5) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Bihar, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Uttar Pradesh, Tamil Nadu, Arunachal Pradesh, Goa, Daman and Diu, Mizoram and Pondicherry, 1979-80 (Volume-II-A and Volume-II-B).
- (6) A statement (Hindi and English versions) (i) correcting the reply given on 14th December, 1983 to Unstarred Question No. 3504 by Shri Harish Kumar Gangwar regarding pitiable condition of small units of Bokaro industrial area, and (ii) giving reasons for delay in correcting the reply.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the period from 27th March, 1982 to 31st March, 1983.
 - (ii) Annual Report of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the period from 27th March, 1982 to 31st March, 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 224(E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Puddukottai, beyond five years.
 - (ii) S. O. 225(E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Somasundram Super Spinning Mills, Muthanendal, beyond five years.
 - (iii) S.O. 226(E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Shri Janki Sugar Mills and Company, Doiwala, beyond five years.
 - (iv) S.O. 227(E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
 - (v) S.O. 271(E) published in Gazette of India dated the 7th April, 1984 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (10) A statement (Hindi and English versions) regarding Nucleus Plants recommended by the Task Force for setting up in Palam and Madhubani districts of Bihar, in pursuance of an assurance given on 4th April, 1984 in reply to Starred Question No. 556.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—

- (i) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1984 published in Notification No. F. 5/60/83-H(P) Estt. in Delhi Gazette dated the 7th April, 1984.
- (ii) Notification No. F. 10/60/80-Home(P) Estt. published in Delhi Gazette dated the 19th April, 1984 regarding scale of charges in respect of deputing additional police on payment to private persons and commercial establishments etc.

(12) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

- ✓ (i) Thirty-third Report of the Union Public Service Commission for the period from 1st April, 1982 to 31st March, 1983.
- ✓ (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above Report.

(13) A copy of Notification No. G.S.R. 297(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1984 together with an explanatory memorandum regarding exemption to cork wood and cork waste imported by actual users for the manufacture of cork products from basic customs duty in excess of 50 per cent ad valorem, under section 159 of the Customs Act, 1962.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages received from Rajya Sabha:—

- (i) That at its sitting held on the 26th April, 1984, Rajya Sabha passed the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1984.

- (ii) That at its sitting held on the 30th April, 1984, Rajya Sabha agreed without any amendment to the Payment of Gratuity (Amendment) Bill, 1984, passed by Lok Sabha on the 26th April, 1984.
- (iii) That at its sitting held on the 30th April, 1984, Rajya Sabha agreed without any amendment to the Payment of Gratuity (Second Amendment) Bill, 1984, passed by Lok Sabha on the 26th April, 1984.
- (iv) That at its sitting held on the 30th April, 1984, Rajya Sabha agreed without any amendment to the National Security (Amendment) Bill, 1984, passed by Lok Sabha on the 25th April, 1984.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1984, as passed by Rajya Sabha.

6. Reports of Committee on Papers Laid on the Table

Shrimati Krishna Sahi presented the Seventeenth, Eighteenth and Nineteenth Reports (Hindi and English versions) of the Committee on Papers laid on the Table.

7. Minutes of Committee on Papers Laid on the Table

Shrimati Krishna Sahi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Seventeenth, Eighteenth and Nineteenth Reports.

8. Calling Attention

Shri Braja Mohan Mohanty called the attention of the Minister of Health and Family Welfare to the reported increase in the cases of smallpox, Kala-azar, gastroenteritis, malaria, viral jaundice and other epidemics in various parts of the country and the measures taken by the Government in the matter.

The Minister of Health and Family Welfare made a statement in regard thereto.

9. Motion regarding Sixty-second report of the Business Advisory Committee

Shri Mallikarjun moved the following motion:—

“That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 30th April, 1984.”

The motion was adopted.

10. Government Bill—Introduced

The Industrial Disputes (Amendment) Bill 1984.

The motion for leave to introduce the Bill moved by Shri Buta Singh was opposed. The motion was adopted and the Bill was introduced.

11. Matters under rule 377

(1) SHRI BISHNU PRASAD raised a matter regarding need to ban the plying of cycle-rickshaws on New Delhi roads and to provide soft loans from banks to the rickshaw pullers for purchasing auto-rickshaws.

(2) SHRI CHINTAMANI JENA raised a matter regarding need to reject the proposal of shifting Regional Reference Standard Laboratory from Khandagiri near Bhubaneswar to Gauhati.

(3) SHRI R. P. YADAV raised a matter regarding need for a direction to the Bihar Government to restore the earlier old-age pension scheme.

(4) SHRI AJIT KUMAR SAHA raised a matter regarding need to extend retirement benefits to the casual labourers working in Indian Railways.

(5) SHRI A. SENAPATHI GOUNDER raised a matter regarding need to take steps for providing fodder for the cattle.

(6) SHRI B. D. SINGH raised a matter regarding irregularities and inefficiency in the Handloom Corporation and need for improving the lot of weavers.

(7) PROF. SAIF-UD-DIN SOZ raised a matter regarding reported investments by banks of J & K State in other States and need to scrutinise their operational strategy in Jammu & Kashmir.

(8) SHRI RAM VILAS PASWAN raised a matter regarding need to provide medical facilities, accommodation, jobs etc. to lepers.

(9) SHRI NANDI YELLIAH raised a matter regarding need to enhance the financial grant given to Secunderbad Cantt. to provide minimum basic amenities.

***12. Government Bill—Under consideration.**

THE DELHI MUNICIPAL CORPORATION (SECOND AMENDMENT) BILL, 1983.

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

13 Motion Under Rule 388—Adopted.

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Punjab Municipal (New Delhi Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983.”

The motion was adopted.

***14. Government Bill—Under consideration.**

THE PUNJAB MUNICIPAL (NEW DELHI AMENDMENT) BILL, 1983.

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

15. Motion Under Rule 388—Adopted.

Shri Mallikarjun moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Delhi Development (Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983.”

The motion was adopted.

***Discussed together.**

*16. (a) **Government Bills**—Under consideration.

(i) *The Delhi Development (Amendment) Bill, 1983.*

(ii) *The Public Premises (Eviction of unauthorised Occupants) Amendment Bill, 1983.*

The motions for consideration of the above two Bills were moved by Shri Mallikarjun.

(b) **Government Bills**—Passed.

(i) **THE DELHI MUNICIPAL CORPORATION (SECOND AMENDMENT) BILL, 1983.**

(ii) **THE PUNJAB MUNICIPAL (NEW DELHI AMENDMENT) BILL, 1983.**

(iii) **THE DELHI DEVELOPMENT (AMENDMENT) BILL, 1983.**

(iv) **THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 1983.**

The following Members took part in the combined debate on the motions for consideration of the Bills (vide paras 12, 14 and 16(a) above):—

- (1) Shri Sushil Bhattacharya
- (2) Shri Girdhari Lal Vyas
- (3) Shri Jagpal Singh
- (4) Shri T. R. Shamanna
- (5) Shri Vijay Kumar Yadav
- (6) Shri Chitta Basu
- (7) Shri R. L. P. Verma
- (8) Shri T. S. Negi
- (9) Shri Mani Ram Bagri
- (10) Shri Ramavatar Shastri

Shri P. Venkatasubhajah replied to the debate on the Bills mentioned (i) and (ii) above.

Shri Mallikarjun replied to the debate on the Bills mentioned at (iii) and (iv) above.

*Discussed together.

(i) The motion for consideration of the Delhi Municipal Corporation (Second Amendment) Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 13 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Venkatasubbaiah.

Shri Harikesh Bahadur took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the Punjab Municipal (New Delhi Amendment) Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 15 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill, as amended, was passed.

(iii) The motion for consideration of the Delhi Development (Amendment) Bill, 1983 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 11 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mallikarjun.

The motion was adopted and the Bill, as amended, was passed.

(iv) No motion for consideration of the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1983 was adopted and clause-by-clause consideration of the Bill and taken up.

Clauses 2 to 10 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mallikarjun.

The motion was adopted and the Bill, as amended, was passed.

17 Government Bill—Under Consideration

THE WORKMEN'S COMPENSATION (AMENDMENT) BILL, 1984, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

The following Members took part in the debate:—

(1) Shri Ajit Bag

(2) Shri Bishnu Prasad

(3) Shri Rajesh Kumar Singh (*speech unfinished*)

The discussion was not concluded.

18. Half-an-Hour Discussion

Shri Dharam Dass Shastri raised a half-an-hour discussion on points arising out of the answers given on 12 March, 1984 to Starred Question No. 205 and supplementaries thereon regarding financial assistance to India construction companies.

Shri Veerendra Patil replied to the discussion.

6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd May, 1984).

SUBHASH C. KASHYAP,
Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 3, 1984/Vaisakha 13, 1906 (Saka)

No. 436

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 905, 909, 910, 912, 914, 916, 917 and 919 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9596—9752, 9754—9797 and 9799—9826 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1982-83 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1982-83.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Varanasi, for the year 1982-83.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1982-83 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Indian Institute of Advanced Study, Simla, for the years 1977-78, 1978-79, 1979-80, 1980-81, 1981-82 and 1982-83, within the stipulated period of nine months after the close of the Accounting Year.
- (10) A copy of the Corrigendum (Hindi and English versions) to the Audited Accounts* of the Regia Engineering College, Durgapur, for the year 1982-83.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1982-83.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1982-83.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

*The Audited Accounts were laid on the Table on the 29th March, 1984.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1982-83 along with Audited Accounts, under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rampur Raza Library, Rampur, for the year 1982-83.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 33 of the Homeopathy Central Council Act, 1973:—
- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 33 of the Homeopathy Central Council Act, 1973:—
- (i) The Homeopathy (Diploma Course) Regulations, 1983 published in Notification No. 7-1/83/CCH in Gazette of India, dated the 11th May, 1983, together with a corrigendum thereto published in Notification No. 7-1/83-CCH in Gazette of India dated the 6th February, 1984.
- (ii) The Homeopathy (Graded Degree Course) Regulations, 1983 published in Notification No. 7-1/83/CCH in Gazette of India dated the 11th May, 1983 together with a corrigendum thereto published in Notification No. 7-1/83-CCH in Gazette of India dated the 6th February, 1984.
- (iii) The Homeopathy (Degree Course) Regulations, 1983 published in Notification No. 7-1/83/CCH in Gazette of India dated the 11th May, 1983 together with a corrigendum thereto published in Notification No. 7-1/83-CCH in Gazette of India dated the 6th February, 1984.
- (iv) The Homeopathy (Minimum Standards of Education) Regulations, 1983 published in Notification No. 7-1/83/CCH in Gazette of India dated

the 11th May, 1983 together with a corrigendum thereto published in Notification No. 7-1/83-CCH in Gazette of India dated the 6th February, 1984.

(v) The Homoeopathy Central Council (Inspectors and Visitors) Regulation, 1982 published in Notification No. 7-1/83-CCH in Gazette of India dated the 17th June, 1983.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1982-83.

(17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1982-83.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1982-83 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1982-83.

(19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Prevention of Food Adulteration (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 848(E) in Gazette of India, dated the 19th November, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 113 in Gazette of India, dated the 4th February, 1984, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 2nd May, 1984, Rajya Sabha concurred in the recommendations of the Lok Sabha that the Rajya Sabha do appoint two members of the Rajya Sabha to the Joint Committee of the Houses on the Life Insurance Corporations Bill, 1983, in the vacancies caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and the retirement of Shri B. Ibrahim from the Rajya Sabha and resolves that Dr. Shanti G. Patel and Shri Rameshwar Thakur Members of the Rajya Sabha, be nominated to the said Committee to fill the vacancies.

5. Matters under Rule 377

(1) Shri Arjun Sethi raised a matter regarding need to ensure the punctuality and daily running of Neelachal Express.

(2) Shri Partap Bhanu Sharma raised a matter regarding need to extend the NREP and RLEGP Schemes to village Amon, Tehsil Budhuri in Vidisha Parliamentary constituency.

(3) Shri V. S. Vijayaraghavan raised a matter regarding need for early implementation of Kuriarkutty-Karappara multi-purpose project in Kerala.

(4) Shri D. L. Baitha raised a matter regarding need for proper utilisation of the Land of Forbesganj Airport (Purnea), Bihar.

(5) Shri Mani Ram Bagri raised a matter regarding need to reduce the custom duty on raw material for cork industry to save it from closure.

(6) Shri Bheekhabhai raised a matter regarding need to reject the move of Works and Housing Ministry to take over the Lodi Road barracks from Department of Civil Aviation.

(7) Dr. A. Kalanidhi raised a matter regarding need to consider the demands of employees of Ordnance Clothing Factory at Avadi, Madras.

(8) Shri Era Anbarasu raised a matter regarding need for assistance to silk industry.

(9) Shri T. S. Negi raised a matter regarding alarming imports of vegetable oils and need for proper research in our country to increase its production.

(10) Shri K. M. Madhukar raised a matter regarding non-payment of sugar cane arrears by three sugar mills of East Champaran district (Bihar) to the cane growers.

(11) Shri Ajit Bag raised a matter regarding refusal by the Fourth Pay Commission to entertain the memorandum submitted by the Sainik School Employees' Association.

6. Government Bills—Passed

(1) THE WORKMEN'S COMPENSATION (AMENDMENT) BILL, 1984, AS PASSED BY RAJYA SABHA

Further discussion on the motion for consideration of the Bill moved on the 2nd May, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Rajesh Kumar Singh
- (2) Shri Virdhi Chander Jain
- (3) Shri Ram Vilas Paswan
- (4) Shri Girdhari Lal Vyas
- (5) Shri Ramavatar Shastri
- (6) Shri Harikesh Bahadur
- (7) Shri S. T. K. Jakkayan
- (8) Shri Chitta Basu

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill was passed.

(2) *(i) THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL, 1984.

*(ii) THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1984

*(iii) THE UNION DUTIES OF EXCISE (ELECTRICITY) DISTRIBUTION (AMENDMENT) BILL, 1984

*(iv) THE ESTATE DUTY (DISTRIBUTION) AMENDMENT BILL, 1984

* Discussed together

The motions for consideration of the above Bills were moved by Shri S. M. Krishna.

The following Members took part in the combined debate on the motions for consideration of the above Bills:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Rajesh Kumar Singh
- (3) Shri Girdhari Lal Vyas
- (4) Prof. Ajit Kumar Mehta
- (5) Shri P. Namgyal
- (6) Shri T. S. Negi
- (7) Shri Chitta Basu
- (8) Shri Ramavatar Shastri
- (9) Shri Abdul Rashid Kabuli
- (10) Shri S. T. K. Jakkayan

Shri S. M. Krishna replied to the debate.

(i) The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1984 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1984 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Union Duties of Excise (Electricity) Distribution (Amendment) Bill, 1984 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

(iv) The motion for consideration of the Estate Duty (Distribution) Amendment Bill, 1984 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

7. Statement by Minister

The Minister of Railways made a statement regarding level crossing accident on Surendra Nagar—Wankanar Section on 3rd May, 1984.

8. Government Bill—Passed

THE PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1984.

The motion for consideration of the Bill was moved by Shri P. Venkatasubbiah.

The following Members took part in the debate:—

(1) Shri Satyasadhan Chakraborty

(2) Shri Jagpal Singh

(3) Prof. Ajit Kumar Mehta

(4) Shri Ramavatar Shastri

(5) Shri Ashfaq Husain

(6) Shri Abdul Rashid Kabuli

Shri P. Venkatasubbaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

9. Intimation regarding detention and let off of Members

The Deputy Speaker informed the House that the following communication dated the 3rd May, 1984, had been received today from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

“I have the honour to inform you that Sarvashri Atal Bihari Vajpayee, Charan Singh, Suraj Bhan, Mani Ram Bagri, Swami Indervesh and R. L. P. Verma, Hon'ble Members of Lok Sabha were detained u/s 65 of Delhi Police Act at about 1.50 P.M. today, for not obeying the lawful directions given by the police. They were let off at about 3.35 P.M. today, the 3rd May, 1984.”

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th May, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDUM

In Bulletin Part I dated 2nd May, 1984—

Page 10, in part, 16(b)(iv),

(a) line 1, for 'No motion' read 'The motion'

(b) line 3, for "Bill and" read "Bill was"

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 4, 1984/Vaisakha 14, 1906 (Saka)

No. 437

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 927, 928, 931, 934, 935 and 937 were orally answered. Replies to Starred Questions Nos. 926, 930, 932, 933, 936 and 938—944 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9827—9877, 9879—9931, 9933—9951, 9953—10001, 10003—10042, 10044—10049, 10051—10059 and 10059-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Crushed Bones, Hooves and Horns (Inspection) Amendment Rules, 1984 published in Notification No. S.O. 1220 in Gazette of India, dated the 14th April, 1984.
 - (ii) The Export of Safety Matches (Quality Control and Inspection) Rules, 1984 published in Notification No. S.O. 1221A in Gazette of India, dated the 14th April, 1984.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 30 of the Tea Act, 1953:—
- (i) The Tea (Distribution and Export) Control (Second Amendment) Order, 1983 published in Notification No. S.O. 930(E) in Gazette of India, dated the 24th December, 1983.
 - (ii) The Tea (Regulation of Export Licensing) Order, 1984 published in Notification No. S.O. 108(E) in Gazette of India, dated the 22nd February, 1984.
- (3) A copy of the Tea (Registration of Dealers and Declaration of Stocks) Order, 1984 (Hindi and English versions) published in Notification No. S.O. 9(E) in Gazette of India, dated the 7th January, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textile Research Association, Surat, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1982-83.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) Review by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1982-83.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1982-83.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Export-Import Bank of India (Issue and Management of Bonds) Regulations, 1983 (Hindi and English versions) under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 300(E) published in Gazette of India, dated the 23rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 219/81-Customs, dated the 28th September, 1981 so as to enable the importers to furnish list of components and equip-

ments approved by the Ministry of Shipping and Transport (Shipping Wing), in place of Department of Heavy Industry, for customs duty exemption under the notification.

- (ii) G.S.R. 304(E) published in Gazette of India, dated the 26th April, 1984 together with an explanatory memorandum extending the validity of Notification No. 80/82-Customs, dated the 1st March, 1982 upto the 30th April, 1985.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944.—
- (i) G.S.R. 301(E) published in Gazette of India, dated the 23rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 197/62-CE dated the 17th November, 1962 so as to include the regulators for electric fans in the list of items which are entitled to rebate of duty when exported out of India.
- (ii) G.S.R. 302(E) published in Gazette of India dated the 23rd April, 1984 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 in regard to the excise duty on metal containers produced by the manufacturer thereof without the aid of power from sheets which had been tinned, printed, coated or lacquered by others with the aid of power, during the period from 1st May, 1970 to 18th February, 1977.
- (iii) G.S.R. 305(E) published in Gazette of India dated the 26th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 so as to (a) prescribe concessional rate of excise duty of Rs. 100 per kilolitre on Furfural Extract when used as industrial feedstock in the manufacture of Carbon Black (b) do away with the restrictive clause appearing against Sl. No. 11A.13 of the Notification No. 75/84-CE dated the 1st March, 1984 as regards the proportion of indigenous crude oil vis-a-vis imported crude oil requir-

ed to be maintained for availing of the duty exemption on Low Sulphur Heavy Stock produced in a refinery and intended to be used as fuel for the generation of electrical energy by specified electricity undertakings.

(iv) G.S.R. 310(E) published in Gazette of India dated the 28th April, 1984 together with an explanatory memorandum extending the validity of Notification Nos. 127/83-CE and 128/83-CE dated the 27th April, 1983 upto 30th April, 1986.

(15) A copy of the *Review (Hindi and English versions) by the Government on the working of the National Bank for Agriculture and Rural Development, for the year ended the 30th June, 1983.

(16) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1979-80 (Pool Fund).

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1984, passed by Lok Sabha on the 23rd April, 1984.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Commercial Crops Cess (Amendment) Bill, 1984, passed by Lok Sabha on the 27th April, 1984.

5. Statements by Ministers

** (1) The Minister of Defence made a statement on the reported Pakistani troop movement in Northern Pakistan occupied Kashmir.

*The Annual Report was laid on the Table on 30th March, 1984.

*Made at 12.07 P.M.

(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th May, 1984.

6. Government Bill—Passed

**THE ALUMINIUM CORPORATION OF INDIA LIMITED
(ACQUISITION AND TRANSFER OF ALUMINIUM
UNDERTAKING) BILL, 1983**

The motion for consideration of the Bill was moved by Shri Arif Mohd. Khan.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Girdhari Lal Vyas
- (3) Shri R. L. P. Verma
- (4) Shri T. R. Shamanna
- (5) Shri Rajesh Kumar Singh
- (6) Shri Ramavatar Shastri

Shri Arif Mohd. Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 31 and the Scheme were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arif Mohd. Khan.

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Under Consideration

THE EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT BILL, 1983

The motion for consideration of the Bill was moved by Shri Nihar Ranjan Laskar.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Girdhari Lal Vyas
- (3) Shri Rajesh Kumar Singh
- (4) Shri D.S.A. Sivaprakasham
- (5) Shri N. Soundarajan
- (6) Shri Abdul Rashid Kabuli
- (7) Dr. A. Kalanidhi
- (8) Shri R. L. P. Verma (*Speech Unfinished*)

The discussion was not concluded.

8. Private Members' Bills—Introduced

(1) The Removal of Farmers' Indebtedness Bill, 1984, by Shri Uttamrao Patil

(2) The Freedom of Information Bill, 1984, by Dr. Subramaniam Swamy.

(3) The Regulation and Control of Technical Servicing Units Bill, 1984, by Shrimati Jayanti Patnaik.

(4) The Constitution (Amendment) Bill, 1984 (Amendment of article 169), by Shri Chitta Basu.

9. Private Member's Bill—Under Consideration

THE RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL, 1980, BY SHRI SURAJ BHAN

Further discussion on the motion for consideration of the Bill moved on 23rd March, 1984 and an amendment thereto moved on the 6th April, 1984, continued.

The following Members took part in the debate:—

- (1) Shri Ajit Bag
- (2) Shri Arjun Sethi
- (3) Shri R. L. P. Verma
- (4) Shri Hiralal R. Parmar
- (5) Shri Ashfaq Husain
- (6) Shri P. Namgyal
- (7) Shri Girdhari Lal Vyas
- (8) Shri G. L. Dogra
- (9) Shri Ramavatar Shastri
- (10) Shri Harikesh Bahadur
- (11) Shri P. C. Sethi

Shri Suraj Bhan commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th May, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDUM

In Bulletin Part I dated 3rd May, 1984.

Page 3, delete lines 16—18.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 7, 1984|Vaisakha 17, 1906 (Saka)

No. 438

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 946—950 were orally answered. Replies to Unstarred Questions Nos. 10060—10093, 10095—

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10060—10093, 10095—10291, 10291-A and 10291-B were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1983-84 Production) Amendment Order, 1984 published in Notification No. G.S.R.306(E) in Gazette of India dated the 27th April, 1984.
 - (ii) G.S.R.307(E) published in Gazette of India dated the 27th April, 1984 containing Corrigenda to Notification No. G.S.R. 28(E) published in Gazette of India dated the 11th January, 1984.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Gauhati, for the year 1982-83.

(ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Gauhati, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A copy of the Coconut Development Board Recruitment Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 13(E) in Gazette of India dated the 10th January, 1984, under section 21 of the Coconut Development Board Act, 1979.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1982-83.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1982-83, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1982-83.

(ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 96 of the Income-tax Act, 1961:—
- (i) S.O. 1346 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Indian Council for Child Welfare, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (ii) S.O. 1347 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Indian Meteorological Society, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83 to 1984-85.
- (iii) S.O. 1348 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'All India Pingalwar Society (Regd)', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (iv) S.O. 1349 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'M.K. Tata Trust', under section 10(23C) of the Income-

tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (v) S.O. 1350 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Gita Pratisthan', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vi) S.O. 1351 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Skills for Progress, Bangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vii) S.O. 1352 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Motilal Memorial Society', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 1353 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'The Music Academy, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1985-86.
- (ix) S.O. 1354 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Father Muller's Charitable Institutions, Mangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.
- (x) S.O. 1355 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Padmabhushan Dr. M. C. Modi Public Trust, Rajajinagar, Bangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xi) S.O. 1356 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'The Theosophical Society, Adyar, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1986-87.

- * (9) A copy of Notification No. 122/84-Customs (Hindi and English versions) published in Gazette of India dated the 7th May, 1984 together with an explanatory note regarding increase in the export duty on coffee from rupees 530/- per quintal to rupees 640/- per quintal, under section 159 of the Customs Act, 1962.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th April, 1984, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 1984, and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shrimati Amarjit Kaur
- (2) Shri Bhim Raj
- (3) Shri Nirmal Chatterjee
- (4) Dr. (Shrimati) Najma Heptulla
- (5) Miss Jayalalitha
- (6) Shri Chaturanan Mishra
- (7) Shri Ramanand Yadav

- (ii) That at its sitting held on the 26th April, 1984, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 1984, and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shrimati Margaret Alva
- (2) Shri Nand Kishore Bhatt

*Laid at 6.01 P.M.

- (3) Shri Jaswant Singh
 - (4) Miss Saroj Khaparde
 - (5) Shri Sushil Chand Mohunta
 - (6) Shri Ram Pujan Patel
 - (7) Shri Gulam Mohi-ud-Din Shahl.
- (iii) That at its sitting held on the 26th April, 1984, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1984, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Dhāranidhar Basumatari
- (2) Shri V. Gopalsamy
- (3) Prof. N. M. Kamble
- (4) Shri Ramkrishna Mazumdar
- (5) Shri Ram Bhagat Paswan
- (6) Shri Puttapaga Radhakrishna
- (7) Chowdhary Ram Sewak
- (8) Shri Roshan Lal
- (9) Shri Scato Swu
- (10) Shri Hukmdeo Narayan Yadav

5. Report of Committee on Petitions

Shri K. P. Tewari presented the Seventeenth Report (Hindi and English versions) of the Committee on Petitions.

6. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of Joint Committee on Offices of Profit

Shri Jamilur Rahman presented the Tenth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

8. Government Bill—Introduced

THE BANKING SERVICE COMMISSION BILL, 1984

9. Matters Under Rule 377

(1) Shri K. P. Tewari raised a matter regarding need to declare Allahabad University as a Central University.

(2) Shri Mani Ram Bagri raised a matter regarding jobs for the unemployed.

(3) Shri N. Dennis raised a matter regarding need to give more facilities to freedom fighters.

(4) Shri P. Namgyal raised a matter regarding need to provide relief to the people of Changthang region of Ladakh who were affected due to heavy snowfall in 1982 and had lost the entire cattle wealth.

(5) Shri D. S. A. Sivaprakasham raised a matter regarding likely closure of certain uneconomic railway stations in Madurai division of Southern railway.

(6) Shri Harish Kumar Gangwar raised a matter regarding need to provide facilities to Bengali refugee families settled in Pilibhit, Uttar Pradesh and to include their names in voters' list.

(7) Shri Baburao Paranjpe raised a matter regarding need for setting up a Commission to consider the problems of bidi workers.

(8) Shri Sushil Bhattacharya raised a matter regarding need to construct a flyover over old Kalna Road near Burdwan Railway Station in West Bengal.

(9) Shri S. A. Rorai Sebastian raised a matter regarding compensation to paddy cultivators in Tamil Nadu whose crops were destroyed due to pest infection.

(10) Smt. Kishori Sinha raised a matter regarding need to complete the Kati Thermal Power Project within proposed time limit to tackle the problem of power shortage in Bihar.

10. Government Bills—Passed

(i) THE EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT BILL, 1983

Further discussion on the motion for consideration of the Bill moved on the 4th May, 1984, continued.

The following Members took part in the debate:—

- (1) Shri R. L. P. Verma
- (2) Shri Harikesh Bahadur
- (3) Shri Ram Vilas Paswan

Shri Nihar Ranjan Laskar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nihar Ranjan Laskar.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1984, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Jagannath Kaushal.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Shri Braja Mohan Mohanty
- (3) Shri Somnath Chatterjee
- (4) Prof. N. G. Ranga
- (5) Shri Chitta Basu

- (6) Smt. Geeta Mukherjee
- (7) Shri Ram Pyare Panika
- (8) Shri Jagpal Singh
- (9) Shri Maganbhai Baort
- (10) Shri R. N. Rakesh

Shri Jagannath Kaushal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 52 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Kaushal.

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi ✓
- (2) Shri Ramavatar Shastri
- (3) Shri Jagannath Kaushal

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

THE VISVA-BHARATI (AMENDMENT) BILL, 1984, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Smt. Sheila Kaul. Her speech was not concluded.

The discussion on the Bill was not concluded.

12. Half-An-Hour Discussion

Shri K. Lakkappa raised a half-an-hour discussion on points arising out of the reply given on 14 March 1984 to Unstarred Question No. 2896 regarding increase in losses in Steel Authority of India Limited.

Shri N. K. P. Salve replied to the discussion.

13. Contempt of the House

The Chairman informed the House that at about 14.53 hours today a visitor calling himself Usman Gani, son of Shri Hafiz Mohammed Akbar, shouted some slogans from the Visitors' Gallery. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor had made a statement, but had not expressed any regret for his action.

The Chairman observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Mallikarjun was adopted:—

"This House resolves that the person calling himself Usman Gani, son of Shri Hafiz Mohammed Akbar, who shouted some slogans at about 14.53 hours today from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that the said Usman Gani, son of Shri Hafiz Mohammed Akbar, be sentenced to simple imprisonment till 6.30 P.M. on Wednesday, the 9th May, 1984 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi."

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th May, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDA

In Bulletin Part I, dated 4-5-1984.

(i) Page 3, line 8—

for 'A Copy of the Review (Hindi and English versions)'

read 'A statement (Hindi and English versions) regarding'

(ii) Page 6, item 6, line 9 from bottom—

for 'Scheme' read 'Schedule'

✓ LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 8, 1984|Vaisakha 18, 1906 (Saka)

No. 439

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 969, 970, 972, 974, 976, and 978—980 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos 10292—10426, 10428—10524 and 10524-A were laid on the Table.

A statement by the Minister of State in the Ministry of Labour and Rehabilitation correcting the reply given on 17 April, 1984 to Unstarred Question No. 7849 regarding physically handicapped persons registered in Employment Exchanges was laid on the Table.

A statement by the Minister of Chemicals and Fertilizers correcting the reply given on 17 April, 1984 to Unstarred Question No. 7782 regarding losses suffered by Hindustan Antibiotics Ltd., Pimpri was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1982-83.

- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report (Hindi and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Voltas Limited, Bombay for setting up of a new undertaking for the manufacture of earth moving equipments at Taluka Warora in District Chandrapur in the State of Maharashtra and the Order dated the 30th March, 1984 of the Central Government, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (3) A copy of the Ninety-Third Report (Hindi and English versions) of the Law Commission on disclosure of sources of information by Mass Media.
- (4) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the Indian Law Institute, New Delhi, for the year 1977-78 along with Audited Accounts.
 - (ii) Annual Report of the Indian Law Institute, New Delhi, for the year 1978-79 along with Audited Accounts.
 - (iii) Annual Report of the Indian Law Institute, New Delhi, for the year 1979-80 along with Audited Accounts.
 - (iv) Annual Report of the Indian Law Institute, New Delhi, for the year 1980-81 along with Audited Accounts.
 - (v) Annual Report of the Indian Law Institute, New Delhi, for the year 1981-82 along with Audited Accounts.

- (vi) Annual Report of the Indian Law Institute, New Delhi, for the year 1982-83 along with Audited Accounts.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) Annual Report of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1981-82 along with Audited Accounts.
- (iii) Annual Report of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1982-83 along with Audited Accounts.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) The following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
- (i) Statement No. XXIII—Fifth Session, 1981.
- (ii) Statement No. XVIII—Sixth Session, 1981.
- (iii) Statement No. XVI—Eighth Session, 1982.
- (iv) Statement No. XII—Ninth Session, 1982.
- (v) Statement No. XI—Tenth Session, 1982.
- (vi) Statement No. IX—Eleventh Session, 1983.
- (vii) Statement No. V—Twelfth Session, 1983.
- (viii) Statement No. III—Thirteenth Session, 1983.
- (ix) Statement No. II—Fourteenth Session, 1984.

- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Commercial) Part II—Mineral Exploration Corporation Limited, under article 151(1) of the Constitution.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1982-83—Part-II (Administration and Finance).
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the period from 12th January, 1981 to 31st March, 1982, under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the period from 12th January, 1981 to 31st March, 1983, together with Audit Report thereon, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin for the period from 12th January, 1981 to 31st March, 1982.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Oil Industry (Development) Board Employees' (Leave) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 277(E) in Gazette of India dated the 12th April, 1984, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1982-83.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy of Notification No. G.S.R. 313(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1984 together with an explanatory memorandum extending the validity of Notification No. 239/82-CE dated the 1st November, 1982 up to 30th April, 1985.
- (17) A copy of the Union Government Finance Accounts for the year 1982-83 (Hindi and English versions).

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th May, 1984, Rajya Sabha agreed without any amendment to the Mogul Line Limited (Acquisition of Shares) Bill, 1984, passed by Lok Sabha on the 24th April, 1984.

5. Reports and minutes of Estimates Committee

SHRI BANSI LAL presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Eighty-fifth Report on the Ministry of Works & Housing—Delhi Development Authority—Part I and Minutes of the sittings of the Committee relating thereto.
- (ii) Eighty-sixth Report on Action Taken by Government on the recommendations contained in the Twenty-ninth Report of the Committee on the Ministry of Finance (Department of Revenue)—Direct Taxes (Wealth-tax, Gift-tax and Estate Duty)—Part II.

6. Report of Committee on Absence of Members

SHRI P. V. G. RAJU presented the Fifteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Minutes of Committee on Absence of Members

SHRI P. V. G. RAJU laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 7th May, 1984.

8. Report of Committee on Papers laid on the Table

SMT. KRISHNA SAHI presented the Twentieth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

9. Minutes of Committee on Papers laid on the Table

SMT. KRISHNA SAHI laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Twentieth Report.

10. Government Bills—Introduced

(i) THE MULTI-STATE CO-OPERATIVE SOCIETIES BILL, 1984

(ii) THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1984

11. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Home Affairs to the reported recent devastating fire in Seemapuri, Delhi resulting in heavy loss of life and property and action taken by Government in regard thereto.

✓ The Minister of Home Affairs made a statement in regard thereto.

12. Matters Under Rule 377

(1) Dr. Subramaniam Swamy raised a matter regarding claim made by the Salt Commissioner on land sold to the people and cooperative Housing Societies in Chheda Nagar and Garodia Nagar in Bombay and need for central intervention.

(2) Shri Madhavrao Scindia raised a matter regarding need for tightening up the provisions of the Bonded Labour (Abolition) Act.

(3) Smt. Madhuri Singh raised a matter regarding need to ban the export of human skeletons.

(4) Shri Suraj Bhan raised a matter regarding compensation for the structural weaknesses in flats constructed in Prasad Nagar, Delhi by DDA and refund of escalated price charged from allottees.

(5) Shri Harikesh Bahadur raised a matter regarding need to provide kerosene to villagers of Eastern Uttar Pradesh and to take action against black marketeers.

(6) Shri R. P. Yadav raised a matter regarding need to repair National Highway No. 31 from Maheshkhut to Bihpur in Bihar and to construct new pucca roads in that region.

(7) Shri Chander Pal Singh raised a matter regarding lock-out in Prathama Bank in Muradabad resulting in hardships to people.

(8) Shri Bir Bal raised a matter regarding need for a Railway line between Sardar Sahar—Hanumangarh *via* Mandi Rawatsar in Rajasthan.

(9) Shrinmati Usha Verma raised a matter regarding need for direction to the concerned authorities to purchase wheat from farmers in Khiri (Uttar Pradesh).

(10) Shri Chintamani Jena raised a matter regarding need for modernisation of Paradip Port and also to improve the Railway facilities in Orissa to make Paradip Port profitable.

(11) Shri Basudeb Acharya raised a matter regarding need to reconsider the move of the Railway Board to transfer the wagon inspection work from RDSO to RITES.

13 Government Bill—Passed

✓ THE VISVA-BHARATI (AMENDMENT) BILL, 1984, AS
PASSED BY RAJYA SABHA

Smt. Sheila Kaul concluded her speech on the motion for consideration of the Bill moved by her on the 7th May, 1984.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Prof. N. G. Ranga
- (3) Shri Ram Kinkar
- (4) Acharya Bhagwan Dev
- (5) Prof. Ajit Kumar Mehta
- (6) Shri Sontosh Mohan Dev
- (7) Shri R. L. P. Verma
- (8) Shri Manoranjan Bhakta
- (9) Shri Narayan Choubey
- (10) Shri G. L. Dogra
- (11) Shri Harikesh Bahadur
- (12) Shri Chandra Pal Shailani
- (13) Shri A. K. Roy
- (14) Shri Mool Chand Daga ✓
- (15) Shri Chitta Basu
- (16) Shri Girdhari Lal Vyas
- (17) Prof. Saif-ud-Din Soz

Smt. Shiela Kaul replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 26 were adopted.

On amendment No. 2 to Clause 27 moved by Shri Saifuddin Chowdary the House divided, Ayes *31; Noes *75. The amendment was accordingly negatived.

*Subject to corrections.

On amendment No. 6 to Clause 27 moved by Shri Saifuddin Chowdhary the House divided, Ayes *30; Noes *77. The amendment was accordingly negatived.

Clause 27 was adopted.

Clauses 28 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Shiela Kaul.

The motion was adopted and the Bill was passed.

14. Government Bill—Under Consideration

THE BANKING SERVICE COMMISSION BILL, 1984.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

Shri T. R. Shamanna took part in the debate.

(Further consideration on the motion for consideration of the Bill was held over at 6.06 P.M. and resumed at 7.02 P.M. (*vide* Para 16(i)), after the disposal of Calling Attention.)

15. Calling Attention

Shri Suraj Bhan called the attention of the Minister of Finance to the reported delay in replacing sales tax by additional excise duty on cement, paper, drugs, petrol and petroleum products as recommended by the Tripathi Committee and the action taken by the Government in the matter.

The Minister of State in the Ministry of Finance made a statement in regard thereto.

16. Government Bills—Passed

(i) **THE BANKING SERVICE COMMISSION BILL, 1984**

Further consideration on the motion for consideration of the Bill was resumed.

*Subject to corrections.

The following Members took part in the debate:—

- (1) Prof. Rupchand Pal
- (2) Shri G. M. Banatwalla
- (3) Shri Mool Chand Daga ✓
- (4) Shri Satish Agarwal

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(ii) THE DELHI RENT CONTROL (AMENDMENT) BILL, 1980

The motion for consideration of the Bill was moved by Shri Mohammad Usman Arif.

The following Members took part in the debate:—

- (1) Shri Sushil Bhattacharya
- (2) Shri Mool Chand Daga ✓
- (3) Shri M. Ramanna Rai
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Buta Singh

Shri Mohammad Usman Arif replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mohammad Usman Arif.

The motion was adopted and the Bill, as amended, was passed.

(iii) THE MERCHANT SHIPPING (AMENDMENT)
BILL, 1983

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

Shri M. Ramanna Rai took part in the debate.

Shri K. Vijaya Bhaskara Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Vijaya Bhaskara Reddy.

The motion was adopted and the Bill, as amended, was passed.

9.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th May, 1984)

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDA

In Bulletin Part I dated 7th May, 1984—

(i) Page 1, Item 1, Line 2—

for Unstarred Questions Nos. 10060—10093,
10095—'

read 'the remaining questions were laid on the Table'

(ii) Page 3, Line 16—*for* '96' *read* '296'

(iii) Page 9, line 4,—*for* 'Baort' *read* 'Barot'

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, May 9, 1984|Vaisakha 19, 1906 (Saka)

No. 440

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Smt. Gopikatai Marutrao Kannamwar who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 991—995 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 10525—10692 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab:—

- (i) Report of the Commission of Inquiry into the circumstances leading to police firing at Chowk Melua, District Amritsar, on the 20th September, 1981.
- (ii) Memorandum of action taken on the above Report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 815(E) in Gazette of India dated the 2nd November, 1983, under subsection (3) of section 31 of the Antiquities and Art Treasures Act, 1972.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1982-83 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report of the Aligarh Muslim University, Aligarh, for the year 1981-82 and 1982-83, Annual Report and Audited Accounts of the Delhi University, Delhi, for the year 1982-83 and Annual Report and Audited Accounts of the North-Eastern Hill University, for the year 1982-83, within the stipulated period of nine months after the close of the Accounting Year.

- (9) A statement (Hindi and English versions) correcting the reply given on 3 May, 1984 to Unstarred Question No. 9811 by Shri Piyush Tirki regarding Tribal culture not protected.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agency, for the year 1982-83 along with Audited Accounts, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agency, for the year 1982-83.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1982-83.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1982-83.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1982-83.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of Notification No. S.O. 334(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1984 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills, Kanpur, beyond five years, under subsection (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Concession (Amendment) Rules, 1984 published in Notification No. G.S.R. 298 in Gazette of India dated the 17th March, 1984.
- (ii) The Mineral Conservation and Development (Amendment) Rules, 1984 published in Notification No. 299 in Gazette of India dated the 17th March, 1984.
- (20) A copy of the Fourth Annual Report (Hindi and English versions) of the Minorities Commission, for the period from 1st January, 1981 to 31st March, 1982.

- (21) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1984 published in Notification No. G.S.R. 399 in Gazette of India dated the 21st April, 1984.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1984 published in Notification No. G.S.R. 400 in Gazette of India dated the 21st April, 1984.
- (23) A copy of Notification No. G.S.R. 312(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1984 together with an explanatory memorandum seeking to make certain modification in the existing scheme of excise duty concession on Vegetable Product in the manufacture of which rice bran oil is used, issued under the Central Excise Rules, 1944.
- (24) A copy of the Reports (Hindi and English versions) on Tax Administration 1981—83 of the Economic Administration Reforms Commission.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1982-83.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1982-83.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- @ (28) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) Notification No. 107/84-CE published in Gazette of India dated the 9th May, 1984 together with an explanatory memorandum regarding effective rate of basic excise duty on EC grade ingots, EC grade billets, EC grade wire bars and EC grade wire rods.
- (ii) Notification No. 108/84-CE published in Gazette of India dated the 9th May, 1984 together with an explanatory memorandum seeking to reduce the effective rate of basic excise duty on aluminium.
- (iii) Notification No. 109/84-CE published in Gazette of India dated the 9th May, 1984 together with an explanatory memorandum rescinding Notification No. 270/82-CE dated the 13th November, 1982.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) Notification No. 123/84-Customs published in Gazette of India dated the 9th May, 1984 together

@Laid at 8.36 P.M.

with an explanatory memorandum prescribing the new rates of additional duty of customs (Counter-vailing duty of customs) on aluminium and its products.

- (ii) Notification No. 124/84-Customs published in Gazette of India dated the 9th May, 1984 together with an explanatory memorandum rescinding Notification Nos. 94-Customs dated the 9th May, 1980 and 264-Customs dated the 3rd December, 1981.

5. Messages from Rajya Sabha

Secretary-General reported the following Messages received from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Amendment Bill, 1984, passed by Lok Sabha on 3rd May, 1984.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1984, passed by Lok Sabha on 3rd May, 1984.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Electricity) Distribution (Amendment) Bill, 1984, passed by Lok Sabha on 3rd May, 1984.
- (iv) That at its sitting held on the 7th May, 1984, Rajya Sabha agreed without any amendment to the Estate Duty (Distribution) Amendment Bill, 1984, passed by Lok Sabha on the 3rd May, 1984.
- (v) That at its sitting held on the 8th May, 1984, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 30th April, 1984 in the Essential Commodities (Amendment) Bill, 1984.

6. Report and Minutes of Committee on Petitions

Shri K. P. Tewari presented the following Report and Minutes of the Committee on Petitions:—

- (1) Eighteenth Report (Hindi and English versions).
- (2) Minutes of the Forty-fifth, Fiftieth, Fifty-first, Fifty-third to Fifty-ninth, Sixty-first and Sixty-second sittings of the Committee (Hindi and English versions).

7. Report of Committee of Privileges

Shri R. R. Bhole presented the Eighth Report (Hindi and English versions) of the Committee of Privileges.

8. Statement Under Direction 115

Prof. Madhu Dandavate made a statement regarding certain information given by Minister of Home Affairs on 7 May, 1984 about arrests made at Moga in Punjab on 3 May, 1984.

✓ The Minister of Home Affairs made a statement in reply thereto.

***9. Calling Attention**

Shri Vikram Mahajan called the attention of the Minister of Agriculture to the reported distress sale and decline in the prices of wheat and other agricultural produce in various States and the need to provide remunerative prices to farmers and the action taken by the Government in regard thereto.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2.10 P.M.)

*From 12-16 P.M. to 1-05 P.M. and from 2.10 P.M. to 3.10 P.M.

Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Qazi Saleem—23rd February to 6th April, 1984 (14th Session).
- (2) Shri D. Pattuswamy—22nd December, 1983 (13th Session) and 23rd February to 17th April, 1984 (14th Session).
- (3) Shri L. S. Tur—21st and 22nd December, 1983 (13th Session) and 23rd February to 19th April, 1984 (14th Session).
- (4) Shri Ananda Gopal Mukhopadhyay—2nd March to 21st April, 1984 (14th Session).
- (5) Shri K. B. Choudhari—1st March to 27th March, 1984 (14th Session).
- (6) Shri P.V.G. Raju—18th April to 4th May, 1984 (14th Session).

11. Presentation of Petition

Shri Krishna Chandra Halder presented a petition signed by Shri Haradhan Roy and others regarding proposed closure of nationalised companies namely, Raniganj No. 2 Works and Durgapur Works (Burn Standard Company Ltd., District Burdwan).

12. Government Bills—Introduced

- (i) THE LEVY SUGAR PRICE EQUALISATION FUND (AMENDMENT) BILL, 1984.
- * (ii) THE DOWRY PROHIBITION (AMENDMENT) BILL, 1984.

*At 8.35 P.M.

13. Matters Under Rule 377

(1) Shri B. D. Singh raised a matter regarding need to solve immediately the problem of power shortage in Uttar Pradesh.

(2) Shri Era Anbarasu raised a matter regarding need to improve the service conditions of teachers and employees of Sainik Schools.

(3) Shri Arjun Sethi raised a matter regarding need for steps to narrow down the gap between the irrigation potential created and its utilisation.

(4) Shri Ramavatar Shastri raised a matter regarding need to take steps to help goldsmiths.

(5) Shri Chintamani Panigrahi raised a matter regarding need for urgent steps to check the growth of a weed (Eupatorium) which is causing environmental hazards in Orissa.

(6) Shri Manmohan Tudu raised a matter regarding need to expedite the programme for conversion of Rupsa-Bonginiposhi narrow gauge line into broad gauge.

(7) Shri Abdul Rashid Kabuli raised a matter regarding set back to tourism in Jammu and Kashmir State and need to encourage the same.

(8) Shri T. Nagaratnam raised a matter regarding need to enhance the rate of compensation to the families of Sri Penembudur in Chingleput district (Tamil Nadu) who are being displaced under Land Acquisition Act.

(9) Prof. Ajit Kumar Mehta raised a matter regarding need to re-start the Passenger train between Khagaria and Samastipur.

(10) Shri G. M. Banatwalla raised a matter regarding need to withhold Presidential assent to the Karnataka Education Bill, 1983.

(11) Shri Sontosh Mohan Dev raised a matter regarding strike of the non-journalists' Union in Calcutta.

(12) Shri Narayan Choubey raised a matter regarding chaotic conditions in trains because of inadequate infrastructure.

(13) Shri Ajoy Biswas raised a matter regarding need to amend the Sixth Schedule of the Constitution so that State Government of Tripura could constitute the Tribal Autonomous District Council.

(14) Shri Digambar Singh raised a matter regarding need for a discussion on the press reports regarding Presidential form of Government in our country.

(15) Shri Lakshman Mallick raised a matter regarding need to solve the crisis in steel re-rolling units.

(16) Shri Krishna Chandra Halder raised a matter regarding need to take steps to save MAMC, Durgapur from closure.

(17) Shri Chandra Pal Shailani raised a matter regarding scarcity of Vanaspati in the country.

(18) Shri Bhim Singh raised a matter regarding need to start an Express train between Delhi and Sikar (Rajasthan) via Loharu.

(19) Shri Motibhai R. Chaudhari raised a matter regarding need to fix support price of Cumin Seeds (Zeera) and Aniseeds (Saunf), their procurement by NAFED and STC and steps to increase their exports to help the farmers.

(20) Shri R.L.P. Verma raised a matter regarding need to fix the pay scales of labourers working in MITCO according to Central Government scales.

14. Motion

Shri P. V. Narasimha Rao moved the following motion:—

“That this House do consider the present international situation and the policy of the Government of India in relation thereto.”

A substitute Motion was moved by Dr. Subramaniam Swamy.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Braja Mohan Mohanty
- (3) Shri Rajesh Kumar Singh
- (4) Shri R. R. Bhole
- (5) Dr. Subramaniam Swamy
- (6) Shri R. L. Bhatia
- (7) Shri Suraj Bhan
- (8) Shri Era Anbarasu
- (9) Shri C. T. Dhandapani
- (10) Shri B. R. Bhagat
- (11) Shri Indrajit Gupta
- (12) Shri Ashfaq Husain
- (13) Shri Maganbhai Barot

✓ Shri P. V. Narasimha Rao replied to the debate.

The Substitute Motion moved by Dr. Subramaniam Swamy was negatived.

The discussion was concluded.

(Lok Sabha Adjourned *sin die* at 8.40 P.M.)

SUBHASH C. KASHYAP,
Secretary-General.